

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 422 OF 2023

IN THE MATTER OF:

ABHISHEK SHUKLA

...APPLICANT

VERSUS

STATE OF U.P & OTHERS

...RESPONDENTS

NDOH: 08.02.2024

INDEX OF DOCUMENTS ON BEHALF OF
RESPONDENT NO.7

S.NO.	PARTICULARS	PG. NO.
1.	Copy of Lease Deed dated 09.11.2020 executed by the Government of the State of Uttar Pradesh.	1-36
2.	Copy of Environment Clearance issued by SEIAA dated 05.10.2020.	37-42
3.	Copy of permission issued by DGMS dated 27.04.2023.	43-54
4.	Copy of CTO issued by Uttar Pradesh Pollution Control Board dated 20.04.2023.	55-59
5.	Copy of Compliance report filed on June, 2023.	60-204

RESPONDENT NO.7

THROUGH



S. C. LADI AND COMPANY

Deeksha L. Kakar and Dhruv Kakar

ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE

NEW DELHI – 110029.

Ph. 9313119255 | deeksha.kakar@scladi.com

Enrol.No.D/1154/2008

New Delhi

Dated: 06.02.2024

383 3220/20

1



सत्यमेव जयते

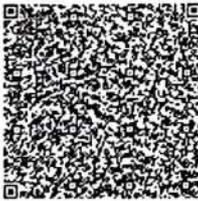
INDIA NON JUDICIAL
Government of Uttar Pradesh

e-Stamp

Sign Auth.....
A.C.C Name.....

PURUSHOTTAM OMAR
A.C.C. CODE-UP14192504
A.C.C. Address, Banda
Mobile-7905812051
License No-30/2018
Tahsil And District-Banda

Certificate No. : IN-UP11965856260014S
Certificate Issued Date : 06-Nov-2020 04:03 PM
Account Reference : NEWIMPACC (SV)/ up14192504/ BANDA SADAR/ UP-BND
Unique Doc. Reference : SUBIN-UPUP1419250417693506841978S
Purchased by : SRI SAFDAR ALI SO LATE FARZAND ALI
Description of Document : Article 35 Lease
Property Description : MAUJA-JARAR,TEH-NARAINI,DIST-BANDA,GATANO-2450,KHAND NO-03,RAKBA-2.00HEC.
Consideration Price (Rs.) : 6,12,00,000
(Six Crore Twelve Lakh only)
First Party : GOVT OF UP THROUGH DM BANDA
Second Party : SRI SAFDAR ALI SO LATE FARZAND ALI
Stamp Duty Paid By : SRI SAFDAR ALI SO LATE FARZAND ALI
Stamp Duty Amount(Rs.) : 12,24,000
(Twelve Lakh Twenty Four Thousand only)



Please write or type below this line

Safdar Ali

(अब्दुल मनी अन्सारी)
खान परिवार

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा

जिलाधिकारी
बाँदा

E-Stamp Locked By
S.R.O. Naraini
Banda (U.P.)

Date.....

21-11-2020

LB 0011529489

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shriestamp.com' or using e-Stamp Mobile App of Stock Holding.
2. Any discrepancy in the details on this Certificate, and as it is available on the website, Mobile App renders it invalid.
3. The onus of checking the legitimacy is on the users of the certificate.





उत्तर प्रदेश UTTAR PRADESH प्रपत्र एम०एम०-6

02AE 967589

खनन के लिये नीलाम पट्टे का प्रपत्र (नियम-29)

यह अनुबन्ध आज दिनांक 09-11-2020 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहस्ताकिती भी समझे जायेंगे)

एक पक्ष

और श्री सफदर अली पुत्र स्व० फरजन्द अली निवासी मु०-खूंटी चौराहा, अलीगंज, शहर व जिला बांदा (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावली के अन्तर्गत, यदि सन्दर्भ में ऐसा ग्राह्य हो, उसके दायाद, निष्पादक, प्रशासक तथा प्रतिनिधि भी सम्मिलित समझे जायेंगे)

दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-1963 जिसे आगे "उक्त नियमावली" कहा गया है के अनुसार किये गये ई-निविदा सह ई-नीलामी में मात्रा 20,000 घनमीटर (प्रतिवर्ष) उपखनिज ग्रेनाइट, गिट्टी, खण्डा, बोल्टर के लिये पट्टेदार द्वारा रु० 306.00 प्रति घनमीटर की दर से प्रथम दस वर्ष के प्रतिवर्ष रु० 61,20,000.00 (इकसठ लाख बीस हजार रुपये मात्र) देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिये 10 वर्ष के निमित्त एतद्दीन लिखित अनुसूची के भाग-1 में वर्णित भूमि ग्राम-जरर के खसरा/गाटा/खण्ड संख्या-2450 (खण्ड सं०-03) रकबा 2.00 हे० के लिये स्वीकार कर लिया गया है और उन्होंने प्रतिभूति स्वरूप राज्य सरकार के पास रु० 15,30,000.00 (पंद्रह लाख तीस हजार रुपये मात्र) की धनराशि जमा कर दी है।

Safdar Ali

(अब्दुल गनी अन्सारी)
खान परिवार

खान अधिकारी
बांदा

(संतोष बाजपुर सिंह)
आवर निताधिकारी (वि०/स०),
प्रभारी अधिकारी (कनिष्ठ)
बांदा

क्रमांक 5987 जनरल स्टाम्प विक्रय की तिथि 06-11-2020

स्टाम्प लेना व प्रयोजन पट्टा है

स्टाम्प लेना का नाम व पता बसफाट अली 516 खंड 0 फरिदकोट अली

अली बांडू शाह बांडू

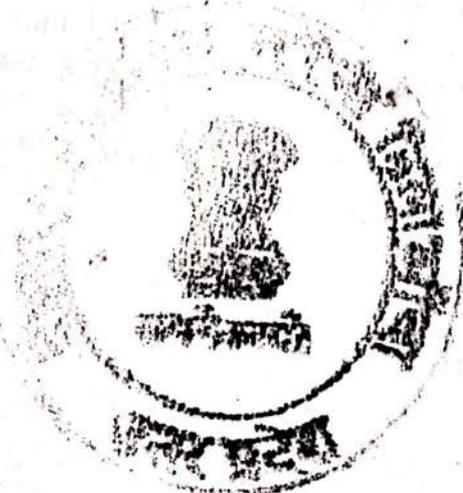
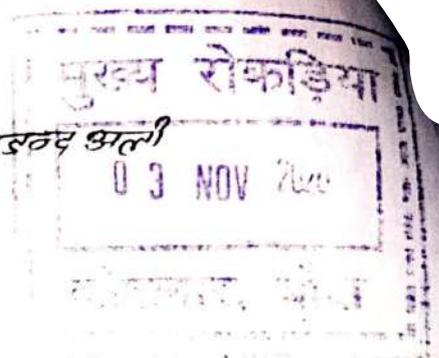
नाम की समझौसा

102

मुख्यालय अली स्टाम्प विक्रय

कलेक्ट्रेट एरिया जिला बांडा

नां० 40-30/2018





उत्तर प्रदेश UTTAR PRADESH

02AE 924564

यह इस बात का साक्ष्य है कि इस उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन तथा सम्पादन किये जाने वाले, स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है। ग्रेनाइट, गिट्टी, खण्डा, बोल्टर जिन्हें आगे अभिदिष्ट अनुसूची में "उक्त खनिज" कहा गया है की समस्त खान, तल्प (Beds), संदर सीम्स (Viens seams) जो अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतन्त्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा प्रयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 09-11-2020.....से दिनांक 08-11-2030.....तक 10 वर्ष की आगामी अवधि के लिए पट्टेदार को एतद्वारा दिये गये और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है।

Sakdanda

(अबुल नबी अम्लाही)
खान पर्यवेक्षक

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा

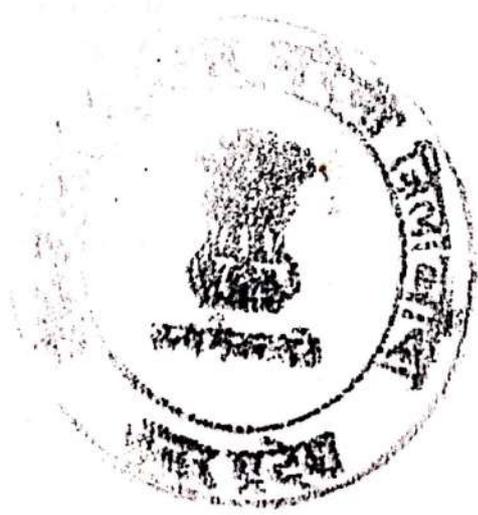
5988 जबरन स्टाम्प का कामत ¹⁰² विक्रय की तिथि 06-11-2020

नामेल क्र०

5987 का बेच

06 OCT 2020

गुरुधरसतम आभर स्टाम्प विक्रेता
छत्तीसगढ़ परिषद जिला-बाँदा
न० न० 30/2018





उत्तर प्रदेश UTTAR PRADESH

02AE 924565

ऊपर अभिदिष्ट अनुसूची

भाग-1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान-वह समस्त भू-खण्ड जो जनपद-बाँदा की तहसील नरैनी में स्थान ग्राम-जरर के खसरा संख्या/गाटा/खण्ड संख्या-2450 (खण्ड सं०-03) रकबा 2.00 हे० जो इसके साथ संलग्न नक्शे में चिह्नित है और उसे लाल रंग से रंजित (Colour) किया गया है और जिसकी सीमायें तथा अक्षांश व देशान्तर निम्नलिखित हैं :-

खसरा/गाटा/खण्ड संख्या- 2450 (खण्ड सं०-03) रकबा 2.00 हे०	उत्तर- दक्षिण- पूर्व- पश्चिम-	स्वीकृत क्षेत्र सीमा बाद खण्ड सं०-02 स्वीकृत क्षेत्र सीमा बाद खण्ड सं०-05 स्वीकृत क्षेत्र सीमा बाद गाटा सं०-2451 स्वीकृत क्षेत्र सीमा बाद गाटा सं०-2450 का शेष भाग बाद गाटा सं०-2461
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बिन्दु	अक्षांश (Latitude)	देशांतर (Longitude)
A	25° 18' 59.62" N	80° 21' 44.63" E
B	25° 18' 56.38" N	80° 21' 46.10" E
C	25° 18' 54.43" N	80° 21' 38.42" E
D	25° 18' 55.53" N	80° 21' 37.17" E
E	25° 18' 56.38" N	80° 21' 39.13" E
F	25° 18' 57.80" N	80° 21' 38.77" E
R.P.	25° 18' 51.34" N	80° 21' 27.65" E

और जिसे एतद्वारा "उक्त भूखण्ड" कहा गया है।

(अब्दुल मनी अन्सारी)
तहसील अधिकारी

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा

Saharaj

5989

जमरल स्टाम्प की कामत... विक्रय की तिथि

102

06-11-2020

मुख्य सेल

समिल क्र०

5987

का बेच

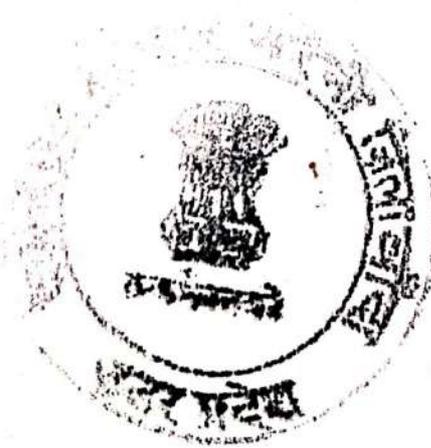
06 OCT 2020

मुख्यालय आमर स्टाम्प विक्रेता

[Handwritten Signature]

फ्लैट नं० 30/2018

...





उत्तर प्रदेश UTTAR PRADESH

02AE 924566

भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि : पट्टेदार इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके द्वारा हटायें गये सभी उपखनिज इमारती पत्थर खण्डा, गिट्टी, बोल्टर के सम्बन्ध में उ०प्र० उपखनिज (परिहार) नियमावली-1963 के नियम-27(3) व 28(2)(तीन) के अनुसार निविदा/नीलामी की धनराशि संशोधित चतुर्थ अनुसूची में दी गयी व्यवस्था के अनुसार स्वामित्व का भुगतान करेगा।

देय धनराशियों के जमा करने की संशोधित चतुर्थ अनुसूची

पट्टा वर्ष	प्रथम किश्त (12 प्रतिशत)/ देयता तिथि	द्वितीय किश्त (08 प्रतिशत)/ देयता तिथि	तृतीय किश्त (08 प्रतिशत)/ देयता तिथि	चतुर्थ किश्त (08 प्रतिशत)/ देयता तिथि	पंचम किश्त (08 प्रतिशत)/ देयता तिथि	छठा किश्त (08 प्रतिशत)/ देयता तिथि
1	2	3	4	5	6	7
प्रथम वर्ष	7,34,400.00 पूर्व में जमा	4,89,600.00 01.12.2020 पूर्व में जमा	4,89,600.00 (जमा 05 प्रतिशत रु० 3,06,000.00, अवशेष 03 प्रतिशत रु० 1,83,600.00) 01.01.2021	4,89,600.00 01.02.2021	4,89,600.00 01.03.2021	4,89,600.00 01.04.2021
द्वितीय वर्ष	7,34,400.00 01.11.2021	4,89,600.00 01.12.2021	4,89,600.00 01.01.2022	4,89,600.00 01.02.2022	4,89,600.00 01.03.2022	4,89,600.00 01.04.2022
तृतीय वर्ष	7,34,400.00 01.11.2022	4,89,600.00 01.12.2022	4,89,600.00 01.01.2023	4,89,600.00 01.02.2023	4,89,600.00 01.03.2023	4,89,600.00 01.04.2023
चतुर्थ वर्ष	7,34,400.00 01.11.2023	4,89,600.00 01.12.2023	4,89,600.00 01.01.2024	4,89,600.00 01.02.2024	4,89,600.00 01.03.2024	4,89,600.00 01.04.2024
पंचम वर्ष	7,34,400.00 01.11.2024	4,89,600.00 01.12.2024	4,89,600.00 01.01.2025	4,89,600.00 01.02.2025	4,89,600.00 01.03.2025	4,89,600.00 01.04.2025

S. S. S. S. S.

(अबुल मनी अन्सारी)
खान परिवारक

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०),
प्रभारी अधिकारी (खनिज)
बाँदा

5990 जनरल स्टाम्प को कामत...¹⁰² विक्रय की तिथि 06-11-2020

समिल क्र० 5987 को बचः

06 OCT 2020

मुख्यपोस्टम आमर स्टाम्प विक्रेता
कलेक्ट्रेट परिषद जिला-बाँदा
सं० न० 30/2015





उत्तर प्रदेश UTTAR PRADESH

02AE 924567

छठा वर्ष	7,34,400.00 01.11.2025	4,89,600.00 01.12.2025	4,89,600.00 01.01.2026	4,89,600.00 01.02.2026	4,89,600.00 01.03.2026	4,89,600.00 01.04.2026
सप्तम वर्ष	7,34,400.00 01.11.2026	4,89,600.00 01.12.2026	4,89,600.00 01.01.2027	4,89,600.00 01.02.2027	4,89,600.00 01.03.2027	4,89,600.00 01.04.2027
अष्टम वर्ष	7,34,400.00 01.11.2027	4,89,600.00 01.12.2027	4,89,600.00 01.01.2028	4,89,600.00 01.02.2028	4,89,600.00 01.03.2028	4,89,600.00 01.04.2028
नौवा वर्ष	7,34,400.00 01.11.2028	4,89,600.00 01.12.2028	4,89,600.00 01.01.2029	4,89,600.00 01.02.2029	4,89,600.00 01.03.2029	4,89,600.00 01.04.2029
दसवा वर्ष	7,34,400.00 01.11.2029	4,89,600.00 01.12.2029	4,89,600.00 01.01.2030	4,89,600.00 01.02.2030	4,89,600.00 01.03.2030	4,89,600.00 01.04.2030

सप्तम किश्त (08 प्रतिशत)/ देयता तिथि	अष्टम किश्त (08 प्रतिशत)/ देयता तिथि	नौवी किश्त (08 प्रतिशत)/ देयता तिथि	दसवी किश्त (08 प्रतिशत)/ देयता तिथि	ग्यारवी किश्त (08 प्रतिशत)/ देयता तिथि	बारवी किश्त (08 प्रतिशत)/ देयता तिथि	पट्टा वर्ष में कुल देय धनराशि (रु० में)
8	9	10	11	12	13	14
4,89,600.00 01.05.2021	4,89,600.00 01.06.2021	4,89,600.00 01.07.2021	4,89,600.00 01.08.2021	4,89,600.00 01.09.2021	4,89,600.00 01.10.2021	61,20,000.00
4,89,600.00 01.05.2022	4,89,600.00 01.06.2022	4,89,600.00 01.07.2022	4,89,600.00 01.08.2022	4,89,600.00 01.09.2022	4,89,600.00 01.10.2022	61,20,000.00
4,89,600.00 01.05.2023	4,89,600.00 01.06.2023	4,89,600.00 01.07.2023	4,89,600.00 01.08.2023	4,89,600.00 01.09.2023	4,89,600.00 01.10.2023	61,20,000.00
4,89,600.00 01.05.2024	4,89,600.00 01.06.2024	4,89,600.00 01.07.2024	4,89,600.00 01.08.2024	4,89,600.00 01.09.2024	4,89,600.00 01.10.2024	61,20,000.00
4,89,600.00 01.05.2025	4,89,600.00 01.06.2025	4,89,600.00 01.07.2025	4,89,600.00 01.08.2025	4,89,600.00 01.09.2025	4,89,600.00 01.10.2025	61,20,000.00

S. S. S.

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा,बाँदा,
बाँदा

5991

जनरल स्टाम्प का कामत

10/-

विक्रय का दिनांक

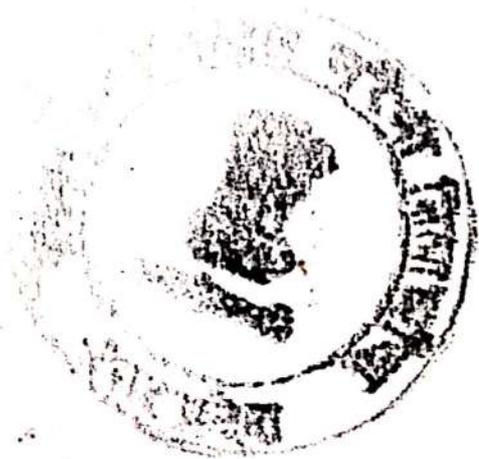
06-11-2020

सामल क्र०

5987

की वेच

मुख्यतम अमर स्टाम्प विक्रेता
कलेक्ट्रेट पारस जिला-बाँस
पा० न० 30/2014



5991



उत्तर प्रदेश UTTAR PRADESH

02AE 924568

4,89,600.00	4,89,600.00	4,89,600.00	4,89,600.00	4,89,600.00	4,89,600.00	61,20,000.00
01.05.2026	01.06.2026	01.07.2026	01.08.2026	01.09.2026	01.10.2026	
4,89,600.00	4,89,600.00	4,89,600.00	4,89,600.00	4,89,600.00	4,89,600.00	61,20,000.00
01.05.2027	01.06.2027	01.07.2027	01.08.2027	01.09.2027	01.10.2027	
4,89,600.00	4,89,600.00	4,89,600.00	4,89,600.00	4,89,600.00	4,89,600.00	61,20,000.00
01.05.2028	01.06.2028	01.07.2028	01.08.2028	01.09.2028	01.10.2028	
4,89,600.00	4,89,600.00	4,89,600.00	4,89,600.00	4,89,600.00	4,89,600.00	61,20,000.00
01.05.2029	01.06.2029	01.07.2029	01.08.2029	01.09.2029	01.10.2029	
4,89,600.00	4,89,600.00	4,89,600.00	4,89,600.00	4,89,600.00	4,89,600.00	61,20,000.00
01.05.2030	01.06.2030	01.07.2030	01.08.2030	01.09.2030	01.10.2030	

2. स्वामित्व कटौती आदि से मुक्त होगा : इस भाग में उल्लिखित स्वामित्व की किशतों का भुगतान बिना किसी कटौतियों के राज्य सरकार को निर्धारित लेखा शीर्षक "0853, अलौह खनन एवं धातु कर्म उद्योग" पर सरकारी कोषागार जनपद बांदा/ऑनलाईन प्रीपेड भुगतान विभागीय ई-एम0एम0-11 पोर्टल upmines.upsdc.gov.in पर जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

3. स्वामित्व का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : यदि इस उपस्थापना पत्र (Presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किशत का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये, तो उसे ऐसे अधिकारी के जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है, जैसे मालगुजारी का बकाया।

Saidan Ali

अब्दुल गनी अन्सारी
मुख्य पर्यवेक्षक

खान अधिकारी
बांदा

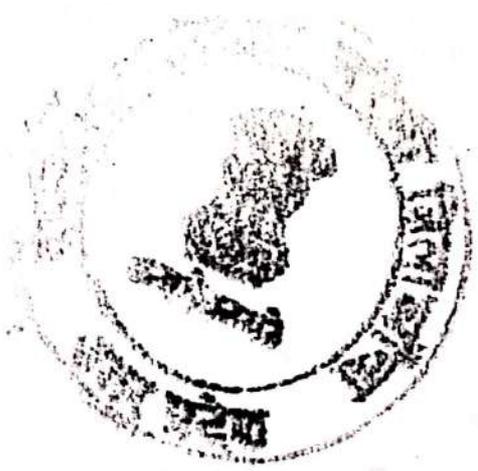
(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बांदा

5992 जनरल स्टाम्प का कागत 102 विक्रय को तिथि 06-11-2020

गमेल क्र० 5987 का वेच :

मुख्योत्तम आगर स्टाम्प विक्रेता
कलेक्ट्रेट परिषद जिला-बाँदा
शा० न० 30/2018

06 OCT 2020





उत्तर प्रदेश UTTAR PRADESH

02AE 924569

भाग-3**सामान्य उपबन्ध**

1. नियमों, प्रसविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली 1963 के किसी नियम या इस पट्टे की किसी प्रसविदा तथा किसी शर्त को भंग करें, तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

2. पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा/हटायेंगे :-

पट्टेदार इस उपस्थापन पत्र (प्रजेन्टेशन) के आधार पर देय स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात तीन कलेण्डर मास के भीतर (जबतक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन संरचनायें और अन्य निर्माण कार्य, और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उसपर पट्टेदार द्वारा रखे गये हों।

Sadar Ali

(सदर अली)
खान अधिकारी

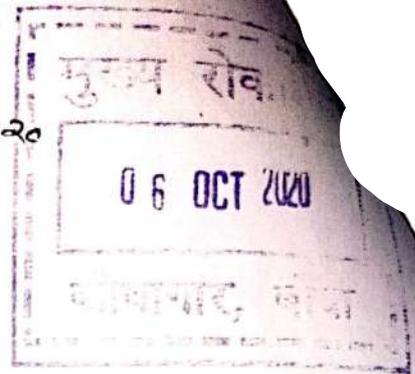
(खान अधिकारी)
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)
ग्रामारी अधिकारी (खनिज)
बाँदा

5993 अनामक स्टाम्प की कामत... 102 दिवस की तिथि 06-11-2020

गणपत क्र० 5987 का बेटा

गुरुपीताम जीमर स्टाम्प विक्रेता R
कलेक्ट्रेट परिसर जिला-बोकारो
फा० न० 302019



भारतीय गैर न्यायिक



उत्तर प्रदेश UTTAR PRADESH

02AE 924570

3. पट्टे की समाप्ति के पश्चात तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती : यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके संबंध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जाए तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किए बिना या उसके संबंध में पट्टेदार/पट्टेदारों को कोई हिसाब दिए बिना, उसकी बिक्री या निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

4. नोटिस :- इस उपस्थापन पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिए नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे उपाहृत (challenged) किया जायेगा।

Saldan Ali

(अब्दुल क़नी अन्सारी)
खान पर्यवेक्षक

खान अधिकारी
बाँदा,

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा

5994 जनरल स्टाम्प का क्रम... 102 विक्रय की तिथि 06-11-2020

06 OCT 2020

गामेल क्र० 5987 को बेच

मुख्यपोतम आमर स्टाम्प विक्रेता
इलेक्ट्रॉनिक परियोजना-बाँदा
भा० न० 307014



401 19
भारतीय न्यायिक



उत्तर प्रदेश UTTAR PRADESH

02AE 924542

यह कि राज्य सरकार ने शासनादेश सं०-3236/86-2017-57(सा०)/2017 दिनांक 12.12.2017 सहपठित शासनादेश सं०-2169/86-2019-57/2017 टी०सी०-1 दिनांक 09.10.2019 एवं शासनादेश सं०-1735/86-2020-57(सा०)/2017 दिनांक 25.09.2020 के द्वारा प्रदेश में स्वस्थाने चट्टान किस्म (In-Situ-Rocks) किस्म के इमारती पत्थर यथा खण्डा गिट्टी, बोल्डर, पटिया, लाल मोरम आदि के खनन क्षेत्रों को ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से न्यूनतम 10 वर्ष अधिकतम 20 वर्ष की अवधि के लिये इस शर्त के अधीन स्वीकृत करने के निर्देश दिये है कि स्वस्थाने चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिये संदेय धनराशि बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर जो भी अधिक हो के आधार पर होगी तथा प्रत्येक 10 वर्ष पर संदेय धनराशि में 25 प्रतिशत की वृद्धि की रायेगी किन्तु अनुवर्ती वर्षों में संदेय धनराशि नियमावली में विनिर्दिष्ट रायल्टी दर से कम नहीं होगी तथा वार्षिक आकलित मात्रा पर प्रति घन मीटर की बोली प्राप्त कर नियम-27(3) के प्राविधानों के अन्तर्गत संशोधित चतुर्थ अनुसूची के अनुसार निर्धारित मासिक किश्त भुगतान विभागीय ई०एम०एम०-11 पोर्टल upmines.upsdc.gov.in पर करने के निर्देशों के अधीन स्वीकृत करने के निर्देश है।

Sahdar Ali

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०),
प्रभारी अधिकारी (खनिज),
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०),
प्रभारी अधिकारी (खनिज),
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०),
प्रभारी अधिकारी (खनिज),
बाँदा

5995 जनरल स्टाम्प का कामत...¹⁰² विक्रय की तिथि 06-11-2020

06 OCT 2020

गामल क्र० 5987 का बेज :

गुरुप्रीतम आमर स्टाम्प विक्रेता
कलेक्टर पीपल जिला-बाँदा
शो न० 33/2018



भारतीय गैर न्यायिक

दस
रुपये

रु.10



TEN
RUPEES

Rs.10

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

02AE 924543

अतिरिक्त शर्तें

1. पट्टा विलेख के निष्पादन के उपरान्त खनन संक्रियायें तीन माह के अन्दर प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति के कुशल कारीगर की भांति करेगा।
2. पट्टेदार नियमावली-1963, नियम-35 के अनुसार पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमाचिन्ह को और खम्भे को परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति में रखेगा तथा वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टेदार उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खननपट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये प्रपत्र ई0-एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरों और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा। यदि पट्टाधारक नियम-35 के उपबन्धों का उल्लंघन करता है तो प्रत्येक चूक के लिये प्रतिदिन रु0 25,000.00 की दर से शास्ति उदगृहित की जायेगी और ऐसी उदगृहित शास्ति को जमा करने पर चूक की दशा में उक्त धनराशि की कटौती खनन पट्टा के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से की जायेगी।

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(*अब्दुल गनी अन्सारी*)
खान अधिकारी
बाँदा

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(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा

Sadar Ah

5997 ज. रा. स्टांप का कामत ¹⁰⁰ विक्रय की तिथि 06-11-2020

गामल क्र० 5987 का बेचः

06 OCT 2020

गुरुषोत्तम आमर स्टांप विक्रेता
कलेक्ट्रेट परियर जिला-बाँदा
सं० न० 30/2018



भारतीय गैर न्यायिक



उत्तर प्रदेश UTTAR PRADESH

02AE 924545

11. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।
12. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टेदार को मान्य होगा।
13. पट्टेदार द्वारा राज्य अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0, जिला खनिज फाउण्डेशन (डी0एम0एफ0) नियमानुसार जमा किया जायेगा।
14. पट्टेदार को खनन क्षेत्र में पहुंच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होंगे।
15. पट्टेदार को उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 यथा संशोधित एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
16. पट्टेदार स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा।
17. पट्टेदार नियमावली 1963 के नियम-73 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमास के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम0एम0-12 में जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रू0 2000.00 की शास्ति का भागी होगा तथा पट्टेदार की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।

(संतोष बहादुर सिंह)

अपर जिलाधिकारी (खनिज)

प्रभारी अधिकारी (खनिज)
बाँदा

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कागज की कमत

102 विक्रय की तिथि

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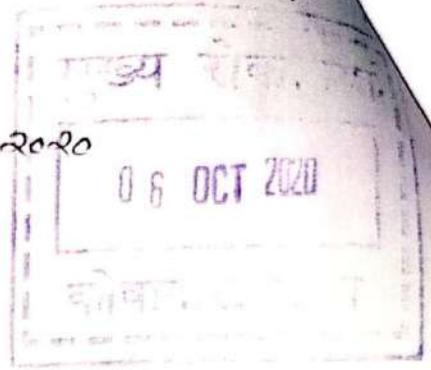
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उत्तर प्रदेश UTTAR PRADESH

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18. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टेदार तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ०प्र०) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
19. पट्टेदार को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरांत क्षेत्र का समतलीकरण कर वहाँ वृक्षासंरक्षण करना होगा तथा उसकी सूचना खनिज कार्यालय में देना होगा।
20. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली-1963 के नियम-60 के अधीन युक्ति-युक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
21. पट्टेदार द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, बांदा में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
22. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।
23. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 1963 के नियम-60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।

Sakhar Ali

(अब्दुल गनी अन्सारी) खान अधिकारी
बांदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बांदा

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उत्तर प्रदेश UTTAR PRADESH

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24. नियमवावली-1963 के नियम-44 में उपबन्धित की गयी किसी शर्त को भंग करने पर पचास हजार रुपये की शास्ति/उदग्रहण के लिये दायी होगा। शास्ति की उक्त धनराशि जमा करने में विफल होने पर सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती कर ली जायेगी।
25. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र(यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
26. पर्यावरण स्वच्छता प्रमाण-पत्र में उल्लिखित शर्तों तथा उ0प्र0 उपखनिज (परिहार) नियमवावली, 1963 के नियम-34(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेदार को किया जाना आवश्यक होगा।
27. पट्टाधारक विहित लोडिंग सन्नियमों की पुष्टि करने विफल हो जाने पर ऐसे प्रत्येक चूक की दशा में रूपया पच्चीस हजार रुपये की शास्ति अधिरोपित की जायेगी। शास्ति की उक्त धनराशि जमा करने में विफल होने पर सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती कर ली जायेगी।

Saldar Ah

अब्दुल गनी अन्सारी
खान परीक्षक

खान अधिकारी
बोंबा 3/

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बोंबा

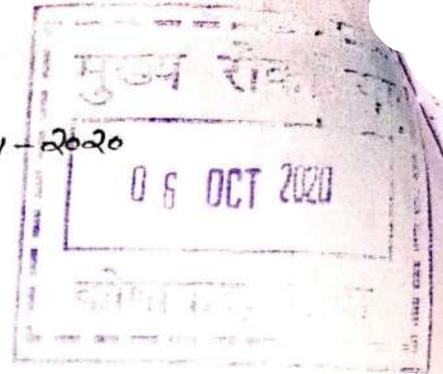
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मुख्योत्तम आगर स्टाम्प विक्रता
 इलेक्ट्रॉनिक परिसर जिला-बौध
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उत्तर प्रदेश UTTAR PRADESH

02AE 924548

28. ई-निविदा सह ई-नीलामी विज्ञप्ति दिनांक 01.12.2018 के बिन्दु सं०-20 के शर्त-(1) से आश्वस्त होकर पट्टाधारक द्वारा खनन पट्टा प्राप्त किया गया है। यह ई-निविदा सह ई-नीलामी 10 वर्ष की अवधि व निर्धारित मात्रा के लिये है। खनन पट्टा विलेख निष्पादन के उपरान्त उपखनिज की मात्रा निर्धारण करने सम्बन्धी प्रार्थना-पत्र/दावा मान्य नहीं होगा।

स्टाम्प शुल्क :-

स्टाम्प शुल्क के प्रयोजन के लिये दस वर्षों में देय कुल पट्टा धनराशि रु 6,12,00,000.00 पर जरिये ई-स्टाम्प प्रमाण पत्र संख्या-IN-UP11965856260014S, धनराशि रु 12,24,000.00 दिनांक 06.11.2020 तथा धनराशि रु 160.00 साधारण स्टाम्प पेपर के रूप में उत्तर प्रदेश राज्य सरकार के पक्ष में अदा किया गया है।

इसके साक्ष्य के रूप में यह उपस्थापना पत्र एतद्दीन आयी हुयी रीति से ऊपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।

Sakhar Singh

(अब्दुल गनी अन्सारी)
आयुक्त पर्यवेक्षक

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (अनिज)
बाँदा

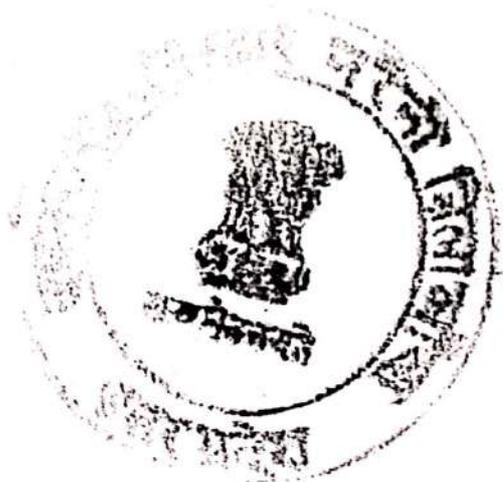
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नौ-सी (दोस्ता)

6001 जनरल स्टाम्प की कीमत... 102 विक्रय की तिथि 06-11-2020
 गमेल क्र० 5987 का लेख :



दुखपोत्तम आमर स्टाम्प विक्रेता
 फ्लैक्ट्रेट परिसर जिला-बाँदा
 शा० न० 30/2018



आवेदन सं०: 202000874003784

6002 जनरल स्टाम्प का कामत 102 विक्रय की तिथि 06-11-2020

पत्र सं०

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पट्टा अनुबंध विलेख

बही सं०: 1

रजिस्ट्रेशन सं०: 3020

वर्ष: 2020

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श्री सफदर अली,
पुत्र श्री फरजंद अली
व्यवसाय: कृषि
निवासी: नि खूटी चौराहा अली गंज शहर बांदा

Safdar Ali



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M/S

श्रीमती मोला सिंह

उप निबंधक नरैनी

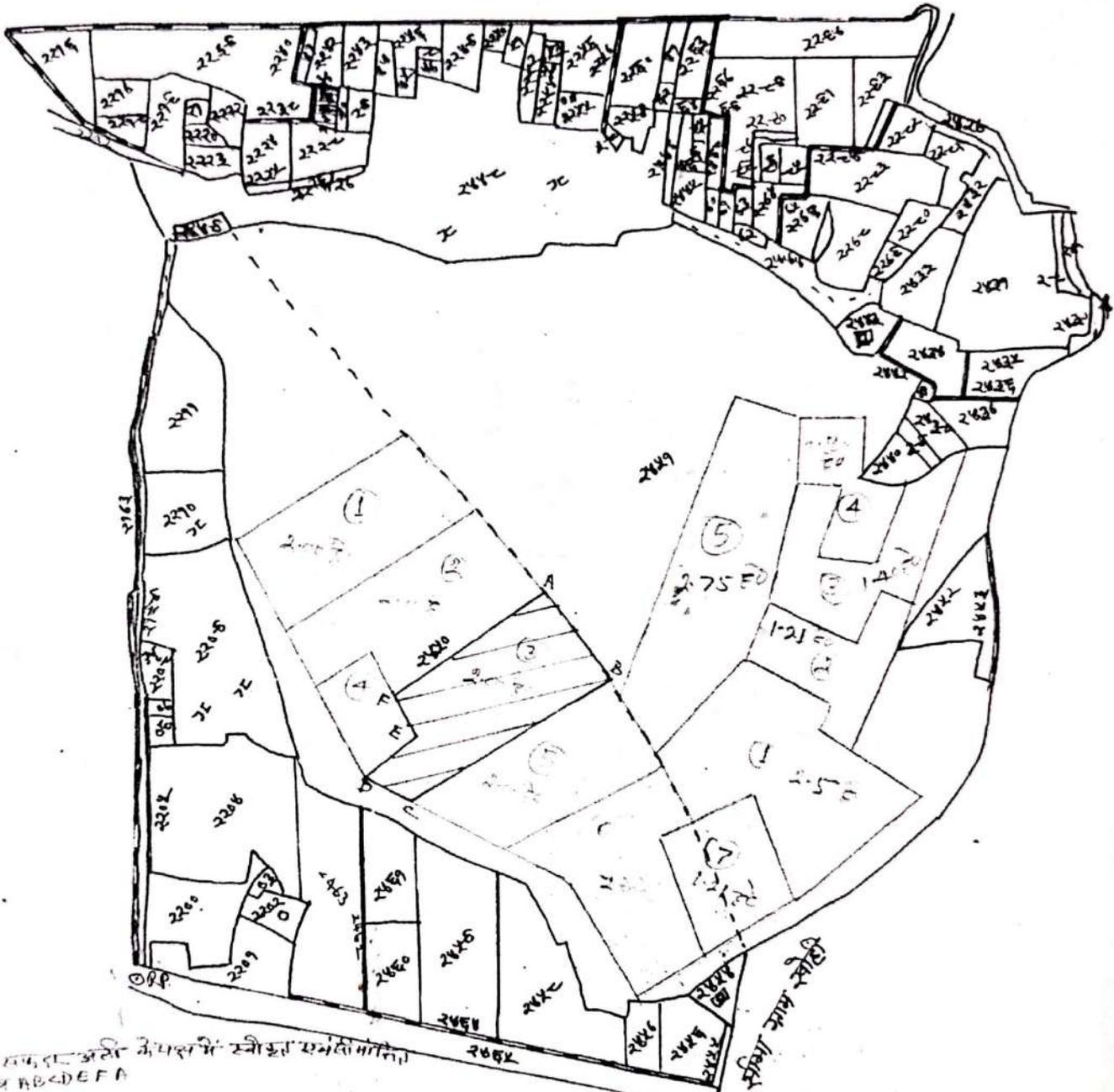
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निबंधक लिपिक



समूहिक ध्व-चित्र
 ग्राम - जरूर
 तहसील - नरैनी
 जिला - बाँदा
 पैमाना १ इंच = १ मील



ये संपदा अर्थात् केवल में स्वीकृत समूहों में
 क्षेत्र ABCDEFA
 ग्राम - जरूर
 तहसील - नरैनी
 जिला - बाँदा
 पैमाना १ इंच = १ मील
 क्षेत्रों के माप (चौड़ाई × लंबाई)
 क्षेत्र A का माप २५' १०" × ५९' ४३"
 क्षेत्र B का माप २५' १०" × ५६' ३९"
 क्षेत्र C का माप २५' १०" × ५९' ४३"
 क्षेत्र D का माप २५' १०" × ५५' ५३"
 क्षेत्र E का माप २५' १०" × ५६' ३९"
 क्षेत्र F का माप २५' १०" × ५९' ४३"
 क्षेत्र G का माप २५' १०" × ५९' ४३"

क्षेत्र	चौड़ाई (फुट)	लंबाई (फुट)	क्षेत्रफल (वर्ग फुट)
A	25' 10"	59' 43"	81' 2"
B	25' 10"	56' 39"	78' 2"
C	25' 10"	59' 43"	81' 2"
D	25' 10"	55' 53"	78' 2"
E	25' 10"	56' 39"	78' 2"
F	25' 10"	59' 43"	81' 2"
G	25' 10"	59' 43"	81' 2"

Saldanali

संगनाथ

(संतोष बहादुर सिंह)
 ग्राम अधिकारी अवर जिलाधिकारी (वि०/प०) जिला

आवेदन सं०: 202000874003784

बही सं०: 1

रजिस्ट्रेशन सं०: 3220

वर्ष: 2020

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त
पट्टा दाता: 1

श्री संतोष बहादुर सिंह, पुत्र श्री सुरेश सिंह

निवासी: नि साई मंदिर मार्ग के पास मुरादा बाद

व्यवसाय: नौकरी

पट्टा गृहीता: 1



श्री सफदर अली, पुत्र श्री फरजंद अली

निवासी: नि खूटी चौराहा अली गंज शहर बांदा

व्यवसाय: कृषि

ने निष्पादन स्वीकार किया। जिनकी पहचान
पहचानकर्ता: 1

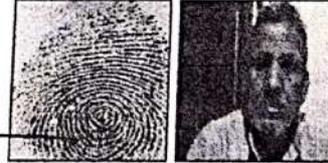


श्री निसार अली, पुत्र श्री अली हुसैन

निवासी: नि हडहा तह नरैनी जि बांदा

व्यवसाय: कृषि

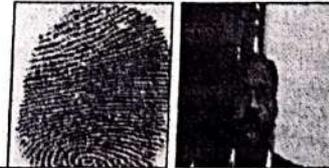
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श्री नफीस अहमद, पुत्र श्री अब्दुल रशीद

निवासी: नि जमवारा तह नरैनी जि बांदा

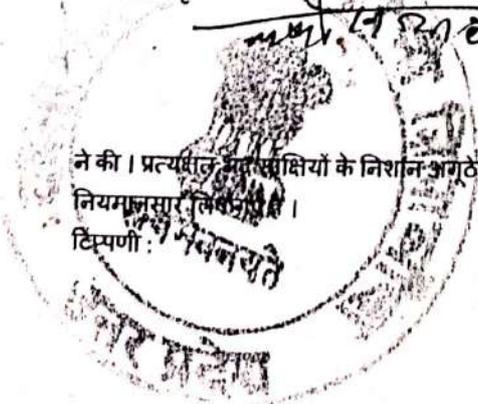
व्यवसाय: कृषि



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

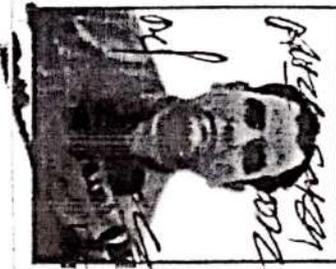
श्रीमती माला सिंह
उप निबंधक: नरैनी
बांदा

निबंधक लिपिक



202205081453784
कार्यालय उपनिबन्धक-नरैनी(बाँदा)

पहचान फार्म नम्बर सहित

क्र.सं०	दिनांक	विक्रेता का नाम / पता / हस्ताक्षर / पहचान पत्र संख्या व मो० नं०	क्रेता का नाम / पता / हस्ताक्षर / पहचान पत्र संख्या व मो० नं०	गाह नं० एक का नाम / पता / हस्ताक्षर / पहचान पत्र सहित व मो० नं०	गाह नं० दो का नाम / पता / हस्ताक्षर / पहचान पत्र सहित व मो० नं०	विलेख संख्या	
1	2	 श्री. वि. क. शर्मा म.ब. 979233074	 श्री. वि. क. शर्मा म.ब. 979233074	 श्री. वि. क. शर्मा म.ब. 979233074	 श्री. वि. क. शर्मा म.ब. 9453347716		
	3	सतीशचन्द्र सिंह ठुग सुरबासिंह निस्सारीभंडर मागि विपारसंगोली आधिकारिक जालीनी भुसावण आधार क्रमांक संख्या 6915 1162 3929 म.ब.	सफदर अली गुणकरजद अली मि. सुदीचौरावा अलीगंज बाहर बाँदा तह व जिला बाँदा Pan No. AF XPA50502 म.ब. 979233074	निशा अली श. ० अली कुसे नमि बख तह नरैनी आधार क्रमांक सं 572169983708 म.ब. 9839827189	नाफीजकहमद श. ० अहुल रशीद कि मवाला तह नरैनी आधार क्रमांक सं 21220614681 म.ब. 9453347716		
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आवेदन सं०: 202000874003784

बही संख्या 1 जिल्द संख्या 1488 के पृष्ठ 395 से 438 तक क्रमांक 3220 पर दिनांक 21/11/2020 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

MHS

श्रीमती माला सिंह

उप निबंधक : नरैनी

बांदा

21/11/2020



State Level Environment Impact Assessment Authority, Uttar Pradesh

Registered

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow-226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Safdar Ali,
Proponent,
R/o Muhalla- Khunti Chauraha,
Aliganj City, District- Banda, U.P- 210001

Ref. No. 350...../Parya/SEIAA/5000/2019Date: 05/10 September, 2020

Sub: Environmental Clearance for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.).

Dear Sir,

Please refer to your application/letter dated 20-08-2019, 31-08-2019, 23-06-2020, 25-06-2020, 06-08-2020 & 10-08-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 07-08-2020 and SEIAA meeting 01-09-2020.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 429/Parya/SEAC/5000/2019 dated 27/11/2019.
3. The public hearing was organized on 28/02/2020. Final EIA report submitted by the project proponent on 23/06/2020.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/41426/2019		
2. File No. allotted by SEIAA, UP	5000		
3. Name of Proponent	Shri Safdar Ali S/O-Late Shri Farzand Ali		
4. Full correspondence address of proponent and mobile no.	R/O-Muhalla-Khunti Chauraha, Aliganj, City & District-Banda (U.P.)		
5. Name of Project	Building Stone, Khanda, Gitti & Boulder Mining Project		
6. Project location (Plot/Khasra/Gata No.)	Gata No. 2450(Khand No.-03)		
7. Name of River	NA		
8. Name of Village	Jarar		
9. Tehsil	Naraini		
10. District	Banda (U.P)		
11. Name of Minor Mineral	Building Stone, Khanda, Gitti & Boulder Mining Project		
12. Sanctioned Lease Area (in Ha.)	2.0 ha.		
13. Mineable Area (in Ha.)	2.0 ha.		
14. Zero level mRL	NA		
15. Max. & Min mrl within lease area	Maximum mRL 192.90 mRL Minimum mRL 163.10 mRL		
16. Pillar Coordinates (Verified by DMO)	Pillar	Latitude	Longitude
	A	25° 18' 56.05" N	80° 21' 37.59" E
	B	25° 18' 55.32" N	80° 21' 38.98" E
	C	25° 18' 58.86" N	80° 21' 46.28" E
	D	25° 19' 1.48" N	80° 21' 44.13" E
	E	25° 18' 58.58" N	80° 21' 38.69" E
	F	25° 18' 57.21" N	80° 21' 39.20" E
17. Total Geological Reserves	453668 m ³		
18. Total Mineable Reserves in LOI	20000 m ³ per year		
19. Total Proposed Production (in five year)	100000 m ³		
20. Proposed Production/year	20000 m ³ per year		
21. Sanctioned Period of Mine lease	20 Year		

E.C. for Stone (Khondas, Gitt) & Boulder Mining at Gata No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-Bardhaman, U.P., (Leased Area -2.0 ha.).

22. Production of mine/day	66.67 m ³ /day	
23. Method of Mining	Open cast, Manual, semi mechanized	
24. No. of working days	300	
25. Working hours/day	8 hours/day	
26. No. Of workers	28	
27. No. Of vehicles movement/day	5-6 Vehicles movement/day	
28. Type of Land	Highly Undulated Stony Scrub.	
29. Ultimate Depth of Mining	6 m	
30. Nearest metalled road from site	MDR 11B about 3.01 km towards East direction from the project site	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking water	0.38 KLD
	Suppression of dust	7.20 KLD
	Plantation	0.90 KLD
	Others (if any)	-
	Total	8.38 KLD (Approx. 3.5 KLD)
32. Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P.) Certificate No. NARET/EIA/1619/IA0019 and valid up to 2/09/2020	
33. Any litigation pending against the project or land in any court	No	
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 1019/ Khanij -30 dated 15/06/2019	
35. Details of Lease Area in approved DSR	शुद्धि पत्र पत्रांक- 1274/Khanij-30, बाँदा दिनांक: 13/08/2019, Page No.1, Sr. No.- 12	
36. Proposed CER cost	1,83,600 (3% of the total Project cost)	
37. Proposed EMP cost/ Total Project cost	Total Project cost -51,20,000	
38. Length and breadth of Haul Road	600 m length and 6 m width	
39. No. of Trees to be Planted	100	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 07-08-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 01-09-2020 has decided to grant the Environmental Clearance to the title project for collection of 20000 m³ per year is proposed lease area 2.0 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Govt, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.

E.C. for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.).

8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

B. Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.

E.C. for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-

U.P., (Leased Area -2.0 ha.).

6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
7. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
8. The Environmental clearance will be co-terminus with the mining lease period.
9. Explosive cannot be stored on the site.
10. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
11. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
12. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
13. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
14. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
15. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow every year.
16. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoE&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
17. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
18. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
19. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
20. Rain water harvesting shall be undertaken to recharge the ground water source.
21. Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
22. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
23. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
24. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
27. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.

E.C. for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khandas No.- 03, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.).

28. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
29. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
30. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
31. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
32. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
33. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
34. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board on six monthly basis.
35. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
36. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
37. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
38. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
39. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
40. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
41. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
42. Project Proponent shall explore the possibility of using solar energy where ever possible.
43. Commitment towards CER has to be followed strictly.
44. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
45. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.

E.C. for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.).

46. The blasting will be done only after getting the permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5000/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division; Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

 <p>भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महानिदेशालय Directorate-General of Mines Safety</p>	
NO: 51249728 NZ Varanasi Region Perm 2023 255200	Varanasi, Date: 07/07/2023

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री सफदर अली पुत्र स्व० फरजन्द अली

मालिक: जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्टर) खदान

निवासी: मुहल्ला खूंटी चौराहा, अलीगंज, शहर व

जिला-बांदा – 210001 (उत्तर प्रदेश)।

श्रम पहचान संख्या (LIN) :- 2246235715

विषय: Application for permission under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961, for deployment of Heavy Earth Moving Machineries (HEMM) **without deep hole drilling & blasting** at **Jarar Granite (Gitti, Khanda, Boulder) Mine** (Gata No. 2450, Khand No.-03, Area-2.00 Hect.) belonging to Shri Safdar Ali.

महोदय,

Please refer to your online application ID: 255200 dated 29.03.2023 on the above subject, enclosing therewith Surface Plan No. MBA/2023/35, dated 18.03.2023 and Director of Geology & Mining, Govt. of UP's letter No. 765/MP/16 dated 13.08.2019 approving Mining Plan under UP Minor Minerals (Development) Rules 1963.

The matter has been considered in light of information furnished by you in your application and accompanying plans. By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby permit you for deployment of Heavy Earth Moving Machineries (HEMM) **without deep hole drilling & blasting** at Jarar Granite (Gitti, Khanda, Boulder) Mine (Gata No. 2450, Khand No.-03, Area-2.00 Hect.) belonging to Shri Safdar Ali **by deployment of Heavy Earth Moving Machineries (HEMM) without deep hole drilling & blasting in the area bounded by points 1, 2, D, C & 1** as shown on the enclosed Surface Plan No. MBA/2023/35, dated 18.03.2023, subject to the following conditions strictly being complied with:

1. GENERAL

1.1 Except where otherwise provided for in this relaxation/permission, all relevant provisions of the Metalliferous Mines Regulations, 1961, relating to opencast workings, explosives & shot firing and use of machinery shall be strictly complied with.

1.2. No deep hole drilling and blasting shall be conducted in the mine without obtaining separate permission for the purpose under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961.

1.3 (a) **No blasting shall be conducted in the mine within the danger zone of 300m from any permanent building or structure not belonging to the owner without obtaining permission under Reg.164 (1A) (C)& (1B)(a) of the Metalliferous Mines Regulations, 1961**, except with the aggregate maximum charge in all the holes fired at one time not exceeding two kilograms or with the maximum charge of two kilograms in each hole if the blasting is done with delay detonators or other means and there is delay of at least half a second between the successive shots fired. Provided that if the shortest distance from the place of firing to any part of such structures is less than 100 m, irrespective of the amount of the charge, no blasting shall be done except with a permission obtained from this Directorate for the purpose. To ensure compliance of the above restrictions, shot holes compatible for not more than 32 mm diameter explosive cartridges shall be used within the danger zone.

(b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

1.4 No blasting in the mine shall be carried out within 300m of public/village roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop barrier shall be provide on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear after blasting is obtained.

1.5 Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, dwelling, residential areas, temple and structures belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone or removed to proper blasting shelter.

1.6 The owner shall indemnify occupants/owners of the houses/ dwellings/buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.7 No work shall be carried out in the mine beyond daylight hours.

1.8 No working shall be made or extended within 45 m of any building/structure of permanent nature not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961

1.9 No working shall be made in any spot lying within horizontal distance of 15 m from either bank of the Canal or any stream, nallah, etc without obtaining permission in writing from this Directorate under Regulation 127 of the Metalliferous Mines Regulations,1961. Adequate protection against inrush of Nallah water in the mine shall be provided and maintained.

1.10 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable point and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

1.11 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing into the mine.

1.12 Travelling roads for maunual work persons separate from the haul roads shall be provided in the mine.

1.13 This Directorate shall be informed as soon as the mining operations are commenced in accordance this condition governing and intimation about temporary discontinuance or completion of mining operations shall and be sent promptly and in any case not later than one month thereof.

2.0 OPENCAST WORKINGS:

2.1 Height and Width of Benches

2.1.1 The height of benches in Alluvium shall not be more than 3.0m and that in overburden, ore body or other rock formation shall not be more than the digging height of the machine used for digging, excavation or removal or 6.0 m whichever is less.

2.1.2 The quarrying operation shall be conducted from top downwards only and no men & machines shall be deployed at the bottom of high bench if any.

2.1.3 Width of any bench shall not be less than (i) **the width of the widest machine plying on the bench plus 2.0 metres**, or (ii) **three times the width of the largest truck/tipper plus 5.0 metres if trucks/tippers ply on the bench**, or (iii) **the height of the bench**, whichever is more.

2.1.4 The slope of the benches formed to work the mine shall not exceed 60⁰ from horizontal.

2.1.5 When persons are employed within 10 m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.1.6 Plying of HEMM or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

2.1.7 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

2.2 ROADS FOR TRUCKS AND DUMPERS AND FOR OTHER VEHICLES

2.2.1 All haul roads for trucks/dumpers/mobile machinery shall be maintained in good condition.

2.2.2 Wherever practicable, all haul roads for trucks/dumpers/tippers shall be arranged to provide one-way traffic.

2.2.3 No road shall be of a width less than **“three times the width of the largest vehicle plus 5.0m”** plying on that road.

2.2.4 Definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of drivers.

2.2.5 All corners and bends in haul roads for HEMM/trucks/tippers shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the road have clear view along the road, for a distance of not less than three times the braking distance of largest HEMM when plying at the rated speed, as fixed by the manager.

2.2.6 Where visibility for a distance as above cannot be ensured, separate lanes shall be provided at all corners and bends in haul roads of widths not less than **“2 times the width of the largest vehicle plus 3.0m”** plying on that road. The lanes shall be **separated by a strong divider** for up and down traffic.

2.2.7 No haul road for HEMM/dumpers/trucks/ tippers shall have a gradient steeper than 1 in 16 at any place and gradient of ramps over a distance of 10m shall not be steeper than 1 in 10.

2.2.8 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or embankment, **not less than 1.0m wide at the top with sides sloping on either side, and of height not less than the diameter of the tyre of the largest truck/tipper plying on it**, shall be provided and kept maintained to prevent any out of control vehicle getting off the road and rolling down.

2.2.9 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of trucks/tippers. At every curve, a parapet wall or vertical posts shall be provided to help the drivers to keep the trucks/tippers on the track.

2.3 SPOIL BANKS/ OVERBURDEN DUMPS & FENCING AROUND OC WORKINGS

2.3.1(a) Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

(b) Spoils, overburden shall not be deposited, beneath transmission, telephone or power lines or within 45m of any other public structure like roads, railways, etc.

(c) The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

2.3.2(a) The spoil, overburden or debris shall not be deposited within 45m of railway line, public road, other public works or other structures of permanent nature, not belonging to management.

(b) A suitable fence shall be erected between any railway line/road/buildings/structures not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorized persons from approaching the spoil bank.

2.3.3 No persons shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

2.3.4 The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

3.0 SUPERVISION

3.1(a) **A person, possessing at least a Second Class Mine Manager's Certificate of competency**, duly authorized under Regulation 34 (6) of the Metalliferous Mines Regulations 1961, shall be appointed as the manager of the mine to look after HEMMs operation.

(b) **This permission shall stand revoked as soon as the qualified manager ceases to work in the mine. Deployment of Heavy Earth Moving Machineries (HEMM) shall be suspended in absence of the manager with aforesaid qualification.**

(c) The manager shall not be appointed in any other mine in any capacity whatsoever.

3.2 Adequate number of supervisors including duly qualified mine foremen and mining mates shall be appointed to assist the manager. The Manager, mine foremen, and mining mate(s) shall be responsible to see that all work in the mine is carried on in strict compliance of the Mines Act, rules, regulations and the orders made there-under. They shall also supervise transport and loading operations being done by the contractor(s), if any.

3.3 The aggregate horse power of the machinery used in such opencast workings of the mine shall not exceed 500. As per the approved Mining Plan of this mine, number of excavators to be required in this mine is 1. Hence, not more than one excavator with total horse power not exceeding 200 and equipment attached there to shall be deployed in the mine.

3.4 The Manager and the Mine Foremen appointed if any shall in particular –

(a) make frequent inspections of the areas placed under his charge, check any unsafe conditions/ practices in operations being conducted, and shall ensure that all operations are conducted in a safe and efficient manner,

(b) not allow any person to work or allow any HEMM to be deployed above or under any overhanging edges or places where there is indication of impending slide, until such danger has been removed,

(c) ensure that every person engaged in dressing operations on benches – required to work at height is provided with, and he uses safety belt of a type approved by the Chief Inspector of Mines,

(d) ensure that all loose material is removed from high wall(s) before drillers are engaged on the lower bench,

(e) ensure that parapet walls/berms/embankments along the haul roads and dump/stock-pile edges are properly maintained,

(f) frame a “Code of Traffic Rules & Procedures” for movement of HEMM, and of “Code of Practice” for prevention of injuries to persons engaged at loading and unloading points, in tipping operations on stock piles, dumping of overburden in dump yards, etc., and ensure strict compliance and adherence of the same by all.

(g) ensure compliance of stipulations of conditions governing grant of this permission and other provisions of the Regulations, Rules, bye-laws, orders, and circulars issued from time to time, as may be applicable.

3.5 HEMM/equipments deployed in the mine, including ones deployed through contractual agencies, if any, shall be placed under the charge of an engineer to ensure their adequate inspection, examination, and maintenance in a safe working order.

3.6 The engineer/competent person(s) appointed shall –

(a) inspect & examine all machines and equipments and satisfy himself that they are in sound and safe working order.

(b) not allow any machine, equipment to be used, if it is found defective.

(c) ensure that every machine/equipment is used in a safe and efficient manner

(d) ensure that each operation/activity concerning repair, maintenance and operation of machinery/equipment is carried on in a safe and efficient manner.

3.7 The manager shall issue a copy of regulations, rules, bye-laws and orders made there-under and a code specifying duties and responsibilities to all mine-officials, i.e., to Foremen, Mining Mates, Engineer(s), Supervisors, Technicians, Fitters, Mechanics, Machine Operators, helpers, loading supervisors etc., which affect him, in a language understood by them.

3.8 It shall be the responsibility of the Manager, Foremen, Mining Mates, Engineer(s), and Supervisors to ensure that all persons working in the mine, and those working on machines/ equipments etc. work as per the code and all machines and equipments etc. are installed, operated and maintained in safe working condition.

4.0. EXAMINATION, REPAIR & MAINTENANCE OF MACHINES

4.1(a) A code of practice for inspection, examination and repair of all machines and equipment shall be drawn up by the Engineer in consultation with the Manager and implemented. The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.

(b) **Every HEMM and drill shall be thoroughly examined by an engineer or a competent person at the commencement of every shift and shall be maintained in good and safe working condition.** The engineer or mechanic or foreman or other authorized competent persons shall personally inspect and test every machine & vehicle paying special attention to the following details -

i. that the brakes and horn or other warning devices are in working order,

ii. that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

iii. In case of trucks/tippers, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, rear view mirrors, head & tail lights, side indicator lamps, hazard lights, and other safety devices prescribed by the manufacturer and circulars issued by DGMS.

iv. He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

(c) A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register, which shall be signed by the competent person or engineer.

4.2(a) Every machine shall be allocated at least one day in every week for its maintenance, when it shall be thoroughly examined & inspected by a competent person or an engineer, who shall satisfy himself that it is mechanically sound and is in safe and efficient working order, before it is allowed to be re-deployed.

(b) A report of every maintenance made under clause (a) shall be recorded in a bound paged book kept for the purpose, and shall be signed and dated by competent person making the inspection and countersigned by the Engineer.

4.3(a) If the engineer or competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

(b) Any defect in any machinery, reported by its operator, shall be promptly attended to.

4.4 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; **“Out of Service, Do not Use”** and its use shall be prohibited until the unsafe condition has been corrected.

4.5 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

4.6(a) Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

(b) Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

5.0 DRILLING OF HOLES FOR BLASTING

5.1 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

5.2 All moving parts of the drill shall be adequately guarded and it shall be ensured that such guards remain in place before the machine is put in operation.

5.3 Every drill shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

5.4 At the beginning of his shift, the drill operator shall examine the drilling equipment and satisfy himself that-

(a) all hose connections are in order; and,

(b) the drill is in safe working condition and all safety devices are in place and functional

(c) persons keep clear of the drill and drill stem while the drill is in motion;

(d) persons do not work under suspended tools when tools are removed from the holes,

(e) all finished drill holes are properly plugged so as avoid possible injury to any one accidentally stepping onto the hole.

5.5 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every hole to be drilled shall be distinctly marked by the shot-firer/blasting officer, so as to be readily seen by the drillers.

5.6 No drilling shall be commenced in an area where blast-holes have been fired, until the blaster has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.

5.7 No drill rod or pick shall be inserted in butts of old holes even if an examination under clause 5.6 has failed to reveal presence of explosives.

5.8 Drilling and charging of holes shall not be carried out in the same area at the same time.

5.9 Drilling operations shall not be carried on simultaneously on two benches, at places directly one above the other.

6.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS/ PAYLOADERS/ DOZERS

6.1 Every shovel/pay-loader/dozer shall be provided with all function cut-off switch, efficient warning devices, provisions for limiting hydraulic cylinders, front and rear lights, effective brakes, and seat belt of a type prescribed by the manufacturer at operator's seat.

6.2 To minimize fire hazard, every shovel/pay-loader/dozer shall be equipped with fire resistant hydraulic hoses and fire-resistant sleeves/conduits housing cables/wires, turbo-charger guard, vent valve on top of hydraulic tanks, and a baffle plate between hot zone and cold zone.

6.3 Every shovel/pay-loader/dozer shall be so designed as to afford the operator clear and uninterrupted vision all around and shall be provided with retracting ladder, and suitable portable fire extinguishers.

6.4 The operator's cabin of the HEMM shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise etc. and at the same time provided adequate safety to the operator in the event of roll-over or overturning of HEMM.

6.5 Every shovel, pay-loader, and dozer shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

6.6(a) The Operator shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

(b) The operator shall keep the cab window clean so as to ensure clear vision at all times.

(c) The operator shall not operate the machine when persons in proximity may be endangered.

(d) The operator shall not swing the bucket over-passing the trucks/tippers when they are being loaded. He shall swing the bucket over the body of the truck/tippers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

6.7 The walkways in or about the cab of any shovel, excavator, and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

6.8 Before leaving the machine, the operator shall lower the bucket to the ground.

6.9 No person other than the operator or his helper so authorised in writing by the manager, shall ride on a shovel, pay-loader, or dozer during its normal operation. The operator shall not allow any unauthorised person to ride on the machine.

6.10 No person shall be permitted to ride in the bucket of a shovel or a pay-loader.

6.11 When not in use, the shovel, pay-loader, dozer shall be moved to and stood on stable ground.

6.12 When being operated in soft or unstable ground, every shovel shall be supported on mats, heavy planks or poles as to distribute the load of the machine over larger area and prevent its toppling.

6.13 If more than one excavator/shovel/ pay-loader is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is not less than 30m distance from the swing range of the boom of other excavator/shovel/pay-loader, there is adequate space for safe operation of each of the equipment, and there is no danger from flying or falling pieces of stones from one machine to the other.

7.0 DESIGN, OPERATION & MAINTENANCE OF TRUCKS & TIPPERS

7.1 Every truck/tipper shall be provided with following safety features:

- (a) efficient fail-safe service brake, and a parking brake,
- (b) efficient secondary brake so that the truck/tipper can be stopped in an emergency, or in the event of failure of service brake,
- (c) an efficient speed retarder or an exhaust brake to keep in check the speed of the vehicle during its down-gradient travel,
- (d) proper seat equipped with seat belts of a type prescribed by the manufacturer for driver, and separate seat(s), also duly equipped with seat belts, for person(s) other than operator/driver, if such person(s) authorised to ride in the truck/tipper,
- (e) a substantially strong cabin guard extension over the driver's/operator's cabin,
- (f) alarm or an indicator to warn the operator that the truck/tipper/dumper body is still in lifted position
- (g) rear view mirrors of adequate size on either side of the vehicle,
- (h) blind-spot mirrors to enable the operator to have clear visibility of blind area in and around the truck/tipper,
- (i) automatically operated audio-visual alarm of an approved type which gets switched on no sooner the gear lever is shifted in "reverse" position;
- (j) efficient horn & side indicator lights;
- (k) efficient head-lights & tail lights, if the truck/tipper/dumper/equipment is required to work beyond day-light hours,
- (l) blinking type of hazard warning lights on all sides of the truck/tipper which, irrespective of engine's running can be switched on in case the truck/tipper down or is stopped/stationed/ parked on haul road or in operational area of other trucks/tippers,
- (m) retro reflective reflectors on all sides,
- (n) speed limiting device to restrict the speed of the tipper/truck to maximum as fixed by the manager,
- (o) propeller shaft guard,
- (p) fire resistant hydraulic hoses in hot zones and fire-resistant sleeves/conduits housing electrical cables/wires,
- (q) mechanical steering locking to prevent untoward movement of steering wheel and tyre for safety of persons attending the dumper/tipper/truck whilst its engine is running,
- (r) mechanical type anti-collision device, such as tail-gate protection, bumper extension, etc., to protect operator from head on and head to tail collision,

7.2 The audio-visual alarm provided on trucks/tippers shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

7.3 Every truck/tipper shall be operated by a competent person authorized in writing by the manager herein called the 'operator/driver'.

7.4 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck/tipper.

7.5(a) Before commencing work, the driver shall personally check the truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details :

- (i) that all brakes, speed retarder, and steering system are in proper working order;
- (ii) that proper seat and seat belt is provided on driver's/operator's seat
- (iii) that all safety features and warning devices are in working order;
- (iv) that rear view mirrors are provided;
- (v) that all lights are in working order, if the vehicle is required to work after day-light hours.
- (b) The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.
- (c) He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride the vehicle, are properly seated and also wear safety belts.
- (d) The driver shall keep the cab window clean so as to ensure clear vision at all times.
- (e) The driver shall ensure that parking brake is on, before stopping the engine.
- (f) The driver shall handle the truck/tipper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear and apply retard brakes so that minimum of braking is required.
- (g) He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.
- (h) When approaching an excavator, the driver of the truck/tipper shall sound the audible warning signal and shall not attempt to pass the excavator until he has received a proper signal in reply.
- (i) The driver shall not operate the truck/tipper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing the truck/tipper. As far as possible, loaded trucks, tippers or dumpers shall not be reversed on gradients.
- (j) The driver shall not drive '*nose to tail*' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.
- (k) He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.
- (l) The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.
- (m) The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle. He shall not permit any person to ride on the board/cabin platform of a running truck/tipper.

7.6 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

7.7 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks/tippers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

7.8 When not in use, every truck/tipper shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or tipper shall not be parked at a place where it cannot be observed.

7.9 No person shall, or shall be permitted to, work on the chassis of a truck or tipper, with the body in a raised position unless the truck's/tipper's body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck/tipper in a raised position.

7.10 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

7.11 In respect of every truck/tipper or class of trucks/tippers, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road construction etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

8.0 OTHER GENERAL REQUIREMENTS FOR MACHINERY DEPLOYED IN THE MINE

8.1 The stability test of HEMM shall be carried out atleast once in year and after every major overhaul by an independent agency.

8.2 All cranes, including overhead cranes shall be subjected to proof-load test by an agency having expertise in this regard once at least every year and record thereof shall be kept maintained.

8.3 Non-destructive testing of the equipment and of the lifting ropes, sheaves/pulleys, etc., shall be done by an agency having expertise in this regard once at least every year, and record thereof shall be kept maintained.

8.4 All apparatus used as or forming part of the equipment, like pressure vessels, air receivers, etc., shall be subjected to hydraulic test and NDT at intervals not exceeding three years. Such tests shall be done by an agency having expertise in this regard, and record thereof shall be kept maintained.

8.5 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same. The locking ring of every tyre shall be periodically examined and shall also be examined on every instance the tyre is inflated. A record of such examination shall be kept maintained in a bound paged book kept for the purpose, duly signed by the person making the inspection and countersigned by the engineer.

9.0 TESTING OF BRAKES

9.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested atleast once in two weeks, in a manner as indicated below:

(a) **SERVICE BRAKE TEST:** The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(b) **PARKING BRAKE TEST:** The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

9.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

9.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos. 36/1972, 03/1981 and 04/2012 i.e. Service brake, Retard brake, parking brake and steering shall to be tested with accelerating the engine to 1400 RPM, 1300 RPM, 1200 RPM and 1000 RPM respectively.

10.0 PROTECTIVE EQUIPMENT

10.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.

10.2 Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS licence and approved by the Chief Inspector of Mines.

11.0 PRECAUTIONS AGAINST DUST

11.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and tippers operate.

11.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

12.0 USE OF ELECTRICAL MACHINES/EQUIPMENT

12.1 No electrically operated machine, equipment or accessory shall be energised, commissioned and used without prior approval of the competent authority under the relevant provisions of Central Electricity Authority (Measures Relating to Safety & Electric Supply) Regulations, 2010.

13.0 GENERAL

13.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS {Tech.} Circular No.18 of 1975 may be followed.

13.2 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

13.3 Contractor's workers employed in the mine, if any, shall be provided closer and competent supervision. They shall be provided relevant training and other job related briefings. The drivers of the vehicle belonging to contractors entering the mine premises shall be explained the salient provisions of "Traffic Rules".

13.4 No manual workers shall be employed on any bench and on the next lower bench where HEMM is deployed. They shall be employed only after withdrawal of HEMM and only at the places where benches conform to the requirement of Regulation 106(1), 106(4) and 106(5) of the Metalliferous Mines Regulations, 1961.

13.5 Stipulations of circulars applicable for surface & opencast workings issued and which may be issued by Director General of Mines Safety from time to time shall be complied with.

14.0 Please note that this permission is subject to the following additional conditions:

14.1 In the event of any change in the circumstances connected with this permission/exemption which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

14.2 If at any time any one of the conditions, subject to which this permission/exemption has been granted, is violated or not complied with, this permission/exemption shall be deemed to have been revoked with immediate effect.

14.3 This permission/exemption may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106 (2) (b) of MMR, 1961, only, without prejudice to any other provisions of law which may be or may become applicable at any time.

14.4 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above permission/exemption. Intimation about completion of the mining operations should also be sent promptly and in any case not later than one month thereof.

15.0 Unless renewed, this permission/relaxation shall be valid for a period of 5 (five) years from the date of issue of this letter or validity of lease period whichever is earlier..

Your Faithfully

SHYAM SUNDAR PRASAD (DIRECTOR - VARANASI REGION)
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.



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Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

181856/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2023

Date: 20/04/2023

To,

M/s

SAFDAR ALI

GATA No. 2450, KHAND No. 03, LEASE AREA 2.0 Hac., Vill. JARAR, Teh. NARAINI, BANDA, 210129

Application Id- 20591211

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SAFDAR ALI located at GATA No. 2450, KHAND No. 03, LEASE AREA 2.0 Hac., Vill. JARAR, Teh. NARAINI, BANDA, 210129. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SAFDAR ALI granted for the period from 20/04/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khanda, Boulder, Gitti)	20000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda, Boulder, Gitti).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone email with a report in this regard to be dispatched immediately

- (ii) The unit will not use any type of restricted fuel.
- iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-
Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda, Boulder, Gitti) - 20000 Cu Meter/Year by opencast and semi mechanized mining in 2.0 hectare leased area at GATA No. 2450, KHAND No. 03, Vill. JARAR, Teh. NARAINI, BANDA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 358/Parya/SEIAA/5000/2019 dated 05.10.2020 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda, Boulder, Gitti).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda, Boulder, Gitti) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda, Boulder, Gitti) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAJENDRA
SINGH**

Digitally signed by RAJENDRA
SINGH
Date: 2023.04.25 10:40:40
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

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Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH
Digitally signed by RAJENDRA SINGH
Date: 2023.04.25 10:40:53 +05'30'

Chief Environmental Officer (circle-2)

COMPLIANCE REPORT**EC Ref No.-350/Parya/SEIAA/5000/2019,U.P File No. 5000****JUNE 23**

To
The Regional Officer,
Ministry of Environment & Forest, Govt. of India
5th Floor KendriyaBhawan, Sector H, Aliganj
Lucknow-226020

Subject: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report Of Building Stone, Khandas&Gitti, Boulder Mining over an area of 2.0 Hectare at Village: Jarar, Tehsil Naraini& District- Banda, Uttar Pradesh.

Ref: Environment Clearance Letter no. Ref No.EC Ref No.-350/Parya/SEIAA/5000/2019,U.P File No. 5000 Date of issue: 5/10/2020

Dear Sir,

This has reference to the EC letter no EC Ref No.-350/Parya/SEIAA/5000/2019,U.P File No. 5000 Date of Issue EC - 5/10/2020) Issued by State Level Environmental Impact Assessment Authority, Uttar-Pradesh which I have been asked to submit the compliance with the specific and general conditions of the same.

As per the notification S.O. 5845(E) by Ministry Of Environment, Forest And Climate Change (MoEF&CC) Dated 28/11/2018, MoEF&CC has withdrawn the requirement of mandatory hard copies of compliance reports to departments ,hence we are submitting the soft copy of the Report to you for your perusal.

In view of above, I am submitting a copy of the following information/ documents for your kind perusal:

1. Point-wise compliance of the stipulated environmental conditions/ safeguards. (**Session: June 2023**)

Thanking you,

Yours Sincerely,

M/s ShriSafdar Ali

Copy to:

1. The Member Secretary, Uttar-Pradesh State Pollution Control Board, Lucknow
2. The Member Secretary, State Level Environmental Impact Assessment Authority, Lucknow

Encl: As Above

**COMPLIANCE REPORT OF STIPULATED SPECIFIC
AND GENERAL CONDITIONS IN
THE ENVIRONMENTAL CLEARANCE LETTER**

EC Ref No.-350/Parya/SEIAA/5000/2019,U.P

File No. 5000 Date of issue: 5/10/2020

of

**BUILDING STONE, KHANDAS & GITTI, BOULDER MINING
OVER AN AREA OF 2.0 HECTARE AT VILLAGE: JARAR, TEHSIL
NARAINI & DISTRICT- BANDA, UTTAR PRADESH.**

At

APPLICANT

SHRI SAFDAR ALI S/O-LATE SHRI FARZAND ALI
R/O-MUHALLA-KHUNTI CHAURAHA,
ALIGANJ, CITY & DISTRICT-BANDA (U.P.)



P & M SOLUTION

8826287364, 8377871554

COMPLIANCE REPORT

PURPOSE OF THE REPORT

As per the “Sub Para (ii)” of “Para 10” of EIA Notification 2006, it is stated that “It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter, Six monthly compliance reports should be submitted to the Integrated Regional Office of MoEF&CCLucknow.

It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).

The regulatory authorities in this case are Uttar Pradesh State Pollution Control Board, Integrated Regional Office-MoEF&CC, GoI (Lucknow) and SEIAA UP. Various scheduled Site Visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB / SPCB. Samples for water and soil were also collected for further analysis.

Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report was prepared by the Team on behalf of Project Proponent; details of which are present in Chapter – “Compliance Report”.

· **Methodology for Preparation of Report is as follows:**

- 1) Study of EC Letter & Related Documents,
- 2) Site Visits by a Team of Experts,

- 3) Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise.
- 4) Analysis of Samples collected during Monitoring,
- 5) Interpretation of Monitoring Results,

· **Generic Structure of Report:**

1. Purpose of the Report, explaining the need of a Compliance Report and Methodology Adopted for preparation of Report.
2. Environment Clearance Letter, prescribing all the conditions & guidelines to be followed during construction Phase and Operation Phase of the Project.
3. Site Study Report, showing status of the project and site photographs.
4. Compliance Report, explaining the entire General & specific conditions in the EC Letter and providing details w.r.t. each condition/guidelines.
5. Monitoring Reports & Analysis, showing the level of emission within the project site for various Environment Parameters.

As per the EIA Notification 14 September 2006 (point no 10 Post Environmental Clearance Monitoring) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

10. Post Environmental Clearance Monitoring:

(i) **It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.**

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

COMPLIANCE REPORT

EC Ref No.-794/Parya/SEIAA/5018/2020,U.P File No. 5018

JUNE 23

PROJECT DETAILS

File No	5000
Name of Proponent	Sri Safdar Ali, S/o Late ShriFerzand Ali, District Banda U.P
Address	R/O-Muhalla-KhuntiChauraha, Aliganj, City & District-Banda (U.P.)
Project Location	Gata No. 2450 Khand No.-03 (Area 2.0 Ha.) in Village Jarar, Tehsil Naraini& District- Banda, Uttar Pradesh
Lease Period	10 years
Lease Area	2.0 Hectares
Letter of Intent	LOI No.820/ khanij-30 , Banda Date- 08/6/2019
Date of LOI Issued	08/6/2019
Date of TOR* Issued	429/Parya/SEAC/5000/2019 date 27/11/2019
Proposed Quantity	20000 m3 per annum
Mining Plan	Directorate of Geology and Mines, Lucknow vide Letter No. 765/ Mining Plan /2016 on dated 13/08/2019
Environmental clearance	Letter no. Ref No.EC Ref No.- 350/Parya/SEIAA/5000/2019,U.P File No. 5000 Date of issue: 5/10/2020
Lease Deed	9-11-2020 to 8-11-2030
CTO	20-4-2023 (valid till 31-12-2027)

COMPLIANCE REPORT

EC Ref No.-794/Parya/SEIAA/5018/2020,U.P File No. 5018

JUNE 23

POINT WISE REPLY OF ENVIRONMENTAL CLEARANCE COMPLIANCE:-**COMPLIANCE OF GENERAL CONDITIONS**

S. NO.	GENERAL CONDITION	COMPLIANCE
1.	This environmental clearance is subject to allotment of mining lease in favors of project proponent by District Administration/ Mining Department.	Agreed. Mining lease deed was executed in favor of -ShriSafdar Ali S/O-Late ShriFarzand Ali R/O-Muhalla-KhuntiChauraha, Aliganj, City & District-Banda (U.P.)
2.	Forest clearance shall be taken by the proponent as necessary under law.	Agreed. The mining lease is not the forest land. The lease deed and auction has been done after getting forest clearance for the above said lease.
3.	Any change in mining area,khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior	Agreed. If there is any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology we will go for the fresh Environmental clearance.

COMPLIANCE REPORT**EC Ref No.-794/Parya/SEIAA/5018/2020,U.P File No. 5018****JUNE 23**

	Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).	
4.	No change in the calendar plan including excavation, quantum of mineral, and waste shall be made.	Agreed and complied
5.	Mining will be carried out as per approved mining plan, in case of any violation of mining plan; the environmental clearance given by SEIAA will stand cancelled.	Mining plan has been approved on Directorate of Geology and Mines, Lucknow vide Letter No. 765/ mining plan/2016 on dated 13/08/2019. Mining is being carried out as per approved mining plan.
6.	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SO ₂ and NO _x , monitoring. Location of the stations should be decided based on the meteorological data, topographical features and	Ambient air quality monitoring stations are establishing in the core zone as well as in the buffer zone for RSPM, SO ₂ and NO _x , monitoring. Location of the stations has been decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the

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	<p>environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.</p> <p>The monitored data for criteria pollutants shall be regularly uploaded on the company website and also displayed at the website.</p>	<p>State Pollution Control Board.</p> <table border="1" data-bbox="880 464 1459 827"> <thead> <tr> <th>STATION CODE</th> <th>STATIONS</th> <th>DISTANCE</th> </tr> </thead> <tbody> <tr> <td>AQ1</td> <td>Jarar</td> <td>0.3 kms towards E</td> </tr> <tr> <td>AQ2</td> <td>Jahangirabad</td> <td>1.0 kms towards S</td> </tr> <tr> <td>AQ3</td> <td>Girwan</td> <td>2.5 kms towards E</td> </tr> <tr> <td>AQ4</td> <td>Barokharkhur d</td> <td>1.5 kms towards NE</td> </tr> </tbody> </table> <p>Lab report is attached at annexure.</p>	STATION CODE	STATIONS	DISTANCE	AQ1	Jarar	0.3 kms towards E	AQ2	Jahangirabad	1.0 kms towards S	AQ3	Girwan	2.5 kms towards E	AQ4	Barokharkhur d	1.5 kms towards NE
STATION CODE	STATIONS	DISTANCE															
AQ1	Jarar	0.3 kms towards E															
AQ2	Jahangirabad	1.0 kms towards S															
AQ3	Girwan	2.5 kms towards E															
AQ4	Barokharkhur d	1.5 kms towards NE															
7.	<p>Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.</p>	<p>Agreed, Lab data is enclosed with annexure.</p>															
8.	<p>Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.</p>	<p>Agreed, Lab data is enclosed with annexure.</p>															

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9.	Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.	Agreed. Fugitive dust emissions from all the sources is being controlled regularly. Water sprinkling through water tanker on haul roads has been done on regular basis. Dust near loading and unloading and at transfer points is provided and properly maintained.
10.	Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.	Agreed and complied. Labors are provided with ear muffs and other safety equipment's.
11.	Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31 st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.	Noted & agreed

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12.	Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.	Agreed. Dust mask has provided to the workers as a protective respiratory device and with adequate training and information on safety and health aspects safety and health aspects.
13.	Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities	Complied, Special measures are being adopted to prevent the nearby settlements from the impacts of mining activities.
14.	The transportation of the materials shall be limited to the day hours' time only.	Agreed & Complied. Transportations work is being done on day time only.
15.	Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Temporary rest shelter for labor nearby project site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care is available.
16.	A separate Environmental Management Cell with suitably qualified personnel shall be setup	Noted and complied

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	under the control of a Senior Executive, who will report directly to the Head of the Organization.	
17.	The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Agreed & noted.
18.	The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF& CC, GoI, Lucknow and State Pollution Control Board.	Agreed . The funds for protection of environmental has been earmarked. Plantation, dust suppression etc is being done on regular basis.
19.	The Integrated Regional Office, MoEF& CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment	Noted, We have submitted the six monthly compliance report to Integrated Regional Office, MoEF& CC, GoI, Lucknow. A complete set of documents including Environment Impact Assessment

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	Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board.	Report, Environmental Management Plan, Public hearing, and other documents information is already uploaded on the state portal of Ministry of environmental and forest. https://environmentclearance.nic.in/state/FB_ECGeneral_Report.aspx?pid=114221&id=114221&status=Found
20.	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.	Agreed & complied A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information is already uploaded on the State portal of Ministry of environmental and forest. https://environmentclearance.nic.in/state/FB_ECGeneral_Report.aspx?pid=114221&id=114221&status=Found
21.	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment	Noted

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	Impact Assessment Authority (SEIAA).	
22.	The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.	Complied. Half-yearly compliance report of the stipulated prior environmental clearance terms and conditions is submitted to SEIAA, U.P. & Regional Office MoEF & CC and pollution control board.
23.	The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.	Noted & agreed, We accept the terms and conditions if any alter/modification in the environmental clearance.
24.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	Noted and agreed.

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SPECIFIC CONDITIONS

S. NO.	SPECIFIC CONDITIONS	COMPLIANCE
1.	Directions/suggestions given during public hearing and commitment made by the projectproponent should be strict complied.	Agreed. Instructions/suggestions given during the public hearing andthe commitment made by the projectproponent will be strictly followed.
2	The project proponent shall obtain the forest clearance and permission of Central and StateGovernment as per law under the provisions of Forest. (conservation) Act, 1980 before the start of work.	Agreed, Mining Lease deed has been executed after getting Forest NOC for the particular mining lease.
3	The mining lease holders shall, after ceasing mining operations, undertake re-grassing themining area and any other area which may have been disturbed due to their mining activities and restore the	Agreed. After closure of mining the area is reclaimed & regressing.

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	land to a condition which is fit for growth of fodder, Mora fauna etc.	
4	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed requirement of fresh water shall be from alternate water sources other than ground water legally valid source and permission from the competent authority shall be obtained to use it. well	Agreed. The water requirement has been fulfilled by water tanker and by nearby villages.
5	At the time of operation the project proponent will comply with all the guideline issued by government of Indian/state Govt/ District administration related to covid 19.	Agreed and complied, mining is being operated after fulfilling all such type of rules and regulation of Indian/state Govt/ District administration related to covid 19.
6	The environmental clearance does not create or verify any claim of the applicant on the project site/activity.	Noted and agreed.
7	The environmental clearance shall be	Noted and agreed.

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	subject to valid lease in favor of project proponent for the proposed mining proposals, in case the project proponent does not have valid lease the environmental clearance shall automatically become null and voids.	We have valid lease deed.
8	The Environmental clearance will be co-terminus with the mining lease period.	Agreed, Environmental clearance is co-terminus with mining lease.
9	Explosive cannot be stored on site.	Agreed, explosive is not stored on site.
10	A comprehensive EIA including mining area within 15 km to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this authority within one year.	EIA/EMP report has already been uploaded on the state portal of the Ministry of Environment and forest and available for all.
11	No two pits should be simultaneously works i.e before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.	Noted and complied

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12	After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.	Noted & Agreed, mining is being doing as per the approved mining plan and other rules and regulations of the state government as well as central government. Reclamation and plantation works in the exhausted pit will be done after completion of mining lease.
13	Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.	Agreed, proper safety zone is left for mineral deposits.
14	Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	Agreed and complied, water sprinkling is being done two times for dust suppression.
15	Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in	Agreed and complied, plantation is being done as per the CPCB guideline and

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	<p>consultation with the local DFO/ Agriculture Department. Herbs and Shrubs shall also from a part of afforestation programe besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow every year.</p>	<p>in consultation with forest department.</p>
16	<p>Blast vibrations study shall be conducted and a observation report submitted to the Regional Office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.</p>	<p>Blasting is being done as per approved mining plan and from the licensed vendor.</p>
17	<p>Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.</p>	<p>Agreed, Controlled blasting is being done only during day time.</p>

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18	Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the site.	Agreed and complied, temporary rest shelter along with drinking water facility is available at project site.
19	Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.	Noted and complied, maintenance of village road used for the transportation of minerals is regularly done by us.
20	Rain water harvesting shall be undertaken to recharge the ground water source.	Agreed and complied soon.
21	Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol,Lucknow and UP pollution Control Board within six months and thereafter every year from to the next consequent year.	Agreed and complied, six monthly compliance reports are submitted on regular basis.
22	Measures for prevention and Control of soil erosion and management of silt shall be undertaken, Protection of dumps against erosions shall be carried out with	Soil is used for the plantation purpose. Retaining wall is developed for protection of dump.

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	geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	
23	Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.	Agreed, garland drains are constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies.
24	Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area	Agreed and complied

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	adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper setting of silt material, sedimentation pits shall also constructed at the corners of the garland drains and de-silted at regular intervals.	
25	Ground and surface water, if any near the core zone (within 5.0 KM of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office MoEF, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.	Mining is done in such a way that it cannot intersect with the groundwater. Monitoring data is attached with report.
26	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of	Complied, proper water sprinkling is being done to reduce the figitive dust

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	nearest human habitation (including schools and other public amenities located nearest to sources of dust generations as applicable) and recods submitted to the Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.	emmission.
27	Baseline data for ambient air quality shall be generated and maintained RSPM level in ambient air in the nearby human habitation (villages) shall be monitored along with other parameters.	Agreed and complied, baseline data is attached with report.
28	Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22- 65/2017-1A.I dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of	Agreed and complied, We help local villagers as per their requirements. We help to construct temple for villagers, sometimes we distributes blankets to the villagers of low economic conditions.

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	toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate/Chief Development officers.	
29	Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.	Noted and complied
30	Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of	Complied, we make local rest shelter for the labors, we arrange medical health camps for all labors, We arrange gambuts, helmets for the safety of the labors.

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	<p>mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.</p>	
31	<p>The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.</p>	<p>Agreed, priority for employment is given to the local villagers along with all necessary protection measures.</p>
32	<p>Top soil/solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.</p>	<p>Agreed, Top soil is used for the plantation purpose. Rest overburden will be used for the backfilling and reclamation purpose.</p>
33	<p>Over burden (OB) shall be stacked at</p>	<p>Agreed, Top soil is used for</p>

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	<p>earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.</p>	<p>the plantation purpose.</p> <p>Rest overburden will be used for the backfilling and reclamation purpose.</p> <p>Overburden will be stacked as per the provision given in approved mining plan.</p>
34	<p>Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board on six monthly basis.</p>	<p>Agreed and will be complied.</p> <p>Six monthly compliance reports are prepared timely.</p>
35	<p>Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of mines.</p>	<p>Complied, mining is done as per approved mining plan.</p>

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36	<p>Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MOEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.</p>	<p>Agreed, but we have no intersect the groundwater during the mining activity.</p> <p>Our water demand has been fulfilled by the water tanker.</p> <p>Monitoring data has been attached alongwith compliance report.</p>
37	<p>The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted</p>	<p>Noted and agreed</p> <p>But there is no any generation of waste water for which we have to manage a treatment plant.</p> <p>Portable toilets for municipal</p>

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	to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.	waste are available.
38	Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.	Noted but we have no intersect the groundwater during the mining activity. so there is no any adverse effect on groundwater. Our water demand has been fulfilled by the water tanker.
39	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of	Noted, Vehicular emissions is kept under control and regularly monitored. Water sprinkling will be done for the dust suppression. The trucks passing through road are not crossing any wild life sanctuary.

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	<p>transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.</p>	
40	<p>Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.</p>	<p>Noted, Noted but we have no intersected the groundwater during the mining activity. So there is no any adverse effect on groundwater. Our water demand has been fulfilled by the water tanker.</p>
41	<p>A final mine closure plan, along with details of corpus fund, shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.</p>	<p>Agreed. Mining plan along with mine closure plan is attached with Compliance report.</p>
42	<p>Project Proponent shall explore the possibility of using solar energy where ever possible.</p>	<p>Noted and complied.</p>

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43	Commitment towards CER has to be followed strictly.	Agreed and complied We help local villagers as per their requirements. We help to construct temple for villagers, sometimes we distributes blankets to the villagers of low economic conditions.
44	Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.	Complied, we make local rest shelter for the labors, we arrange medical health camps for all labors, We arrange gamboots, helmets for the safety of the labors.
45	Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.	Agreed and complied, we have followed all the rules regulations and directions issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
46	The blasting will be done only after	Blasting is being done as per

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	getting the permission from the Mining Department.	approved mining plan and from the licensed vendor.
--	<p>You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.</p> <p>Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.</p> <p>The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the</p>	Agreed

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Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MOEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MOEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No..O. 1533(E) dated 14/09/2006, as amended

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	and send regular compliance reports to the authority as prescribed in the aforesaid notification.	
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EC LETTER

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Safdar Ali,
Proponent,
R/o Muhalla- Khunti Chauraha,
Aliganj City, District- Banda, U.P- 210001

Ref. No. 350 /Parya/SEIAA/5000/2019

Date: 05/10 September, 2020

Sub: Environmental Clearance for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.).

Dear Sir,

Please refer to your application/letter dated 20-08-2019, 31-08-2019, 23-06-2020, 25-06-2020, 06-08-2020 & 10-08-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 07-08-2020 and SEIAA meeting 01-09-2020.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 429/Parya/SEAC/5000/2019 dated 27/11/2019.
3. The public hearing was organized on 28/02/2020. Final EIA report submitted by the project proponent on 23/06/2020.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/41426/2019		
2. File No. allotted by SEIAA, UP	5000		
3. Name of Proponent	Shri Safdar Ali S/O-Late Shri Farzand Ali		
4. Full correspondence address of proponent and mobile no.	R/O-Muhalla-Khunti Chauraha, Aliganj, City & District-Banda (U.P.)		
5. Name of Project	Building Stone, Khanda, Gitti & Boulder Mining Project		
6. Project location (Plot/Khasra/Gata No.)	Gata No. 2450(Khand No.-03)		
7. Name of River	NA		
8. Name of Village	Jarar		
9. Tehsil	Naraini		
10. District	Banda (U.P)		
11. Name of Minor Mineral	Building Stone, Khanda, Gitti & Boulder Mining Project		
12. Sanctioned Lease Area (in Ha.)	2.0 ha.		
13. Mineable Area (in Ha.)	2.0 ha.		
14. Zero level mRL	NA		
15. Max. & Min mrl within lease area	Maximum mRL 192.90 mRL Minimum mRL 163.10 mRL		
16. Pillar Coordinates (Verified by DMO)	Pillar	Latitude	Longitude
	A	25° 18' 56.05" N	80° 21' 37.59" E
	B	25° 18' 55.32" N	80° 21' 38.98" E
	C	25° 18' 58.86" N	80° 21' 46.28" E
	D	25° 19' 1.48" N	80° 21' 44.13" E
	E	25° 18' 58.58" N	80° 21' 38.69" E
	F	25° 18' 57.21" N	80° 21' 39.20" E
17. Total Geological Reserves	453668 m ³		
18. Total Mineable Reserves in LOI	20000 m ³ per year		
19. Total Proposed Production (in five year)	100000 m ³		
20. Proposed Production/year	20000 m ³ per year		
21. Sanctioned Period of Mine lease	20 Year		



E.C. for Stone (Khandas, Gitti & Boulder) Mining at Gate No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.).

22. Production of mine/day	66.67 m ³ /day	
23. Method of Mining	Open cast, Manual, semi mechanized	
24. No. of working days	300	
25. Working hours/day	8 hours/day	
26. No. Of workers	28	
27. No. Of vehicles movement/day	5-6 Vehicles movement/day	
28. Type of Land	Highly Undulated Stony Scrub.	
29. Ultimate Depth of Mining	6 m	
30. Nearest metalled road from site	MDR 11B about 3.01 km towards East direction from the project site	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking water	0.38 KLD
	Suppression of dust	7.20 KLD
	Plantation	0.80 KLD
	Others (if any)	-
	Total	8.38 KLD (Approx. 3.5 KLD)
32. Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P.) Certificate No. NA9ET/EIA/1619/IA0019 and valid up to 2/09/2020	
33. Any litigation pending against the project or land in any court	No	
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 1019/ Khanij -30 dated 15/06/2019	
35. Details of Lease Area in approved DSR	शुद्धि पत्र पत्रांक- 1374/Khanij-30, बाँदा दिनांक: 13/ 08/2019, Page No.1, Sr. No.- 12	
36. Proposed CER cost	1,83,600 (3% of the total Project cost)	
37. Proposed EMP cost/ Total Project cost	Total Project cost -51,20,000	
38. Length and breadth of Haul Road	600 m length and 6 m width	
39. No. of Trees to be Planted	100	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/05/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(z) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 07-08-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 01-09-2020 has decided to grant the Environmental Clearance to the title project for collection of 20000 m³ per year is proposed lease area 2.0 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
- No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
- Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
- Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
- Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.



E.C. for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.)

8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA,U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

B. Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.

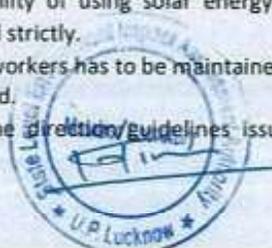


E.C. for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.).

6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
7. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
8. The Environmental clearance will be co-terminus with the mining lease period.
9. Explosive cannot be stored on the site.
10. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
11. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
12. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
13. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
14. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
15. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow every year.
16. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoE&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
17. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
18. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
19. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
20. Rain water harvesting shall be undertaken to recharge the ground water source.
21. Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
22. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
23. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
24. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
27. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.

E.C. for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.)

28. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
29. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
30. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
31. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
32. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
33. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
34. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board on six monthly basis.
35. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
36. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
37. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
38. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
39. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
40. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
41. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
42. Project Proponent shall explore the possibility of using solar energy where ever possible.
43. Commitment towards CER has to be followed strictly.
44. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
45. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.



E.C. for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.).

46. The blasting will be done only after getting the permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5000/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

СТО



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

181856/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2023

Date: 20/04/2023

To,

M/s

SAFDAR ALI

GATA No. 2450, KHAND No. 03, LEASE AREA 2.0 Hac., Vill. JARAR, Teh. NARAINI, BANDA, 210129

**Application Id-
20591211**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SAFDAR ALI** located at **GATA No. 2450, KHAND No. 03, LEASE AREA 2.0 Hac., Vill. JARAR, Teh. NARAINI, BANDA, 210129.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SAFDAR ALI** granted for the period from **20/04/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khanda, Boulder, Gitti)	20000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda, Boulder, Gitti).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
 7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
 8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda, Boulder, Gitti) - 20000 Cu Meter/Year by opencast and semi mechanized mining in 2.0 hectare leased area at GATA No. 2450, KHAND No. 03, Vill. JARAR, Teh. NARAINI, BANDA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 358/Parya/SEIAA/5000/2019 dated 05.10.2020 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda, Boulder, Gitti).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda, Boulder, Gitti) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda, Boulder, Gitti) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAJENDRA
SINGH**

Digitally signed by RAJENDRA
SINGH
Date: 2023.04.25 10:40:40
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA
SINGH
Date: 2023.04.25 10:40:53 +05'30'
Chief Environmental Officer (circle-2)

LEASE DEED



सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Sign Auth..... *पुरुषोत्तम ओमर*

A.C.C Name..... *पुरुषोत्तम ओमर*

PURUSHOTTAM OMAR

A.C.C. CODE-UP14192504

A.C.C. Address, Banda

Mobile-7905812051

License No-30/2018

Tahsil And District-Banda

Certificate No.

: IN-UP11965856260014S

Certificate Issued Date

: 06-Nov-2020 04:03 PM

Account Reference

: NEWIMPACC (SV)/ up14192504/ BANDA SADAR/ UP-BND

Unique Doc. Reference

: SUBIN-UPUP1419250417693506841978S

Purchased by

: SRI SAFDAR ALI SO LATE FARZAND ALI

Description of Document

: Article 35 Lease

Property Description

: MAUJA-JARAR,TEH-NARAINI,DIST-BANDA,GATANO-2450,KHAND NO-03,RAKBA-2.00HEC.

Consideration Price (Rs.)

: 6,12,00,000
(Six Crore Twelve Lakh only)

First Party

: GOVT OF UP THROUGH DM BANDA

Second Party

: SRI SAFDAR ALI SO LATE FARZAND ALI

Stamp Duty Paid By

: SRI SAFDAR ALI SO LATE FARZAND ALI

Stamp Duty Amount(Rs.)

: 12,24,000
(Twelve Lakh Twenty Four Thousand only)



Please write or type below this line.....

Saddar Ali

(अबदुल मनी अन्सारी)
खान परबेकाक

(संतोष बहादुर सिंह)
आपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा

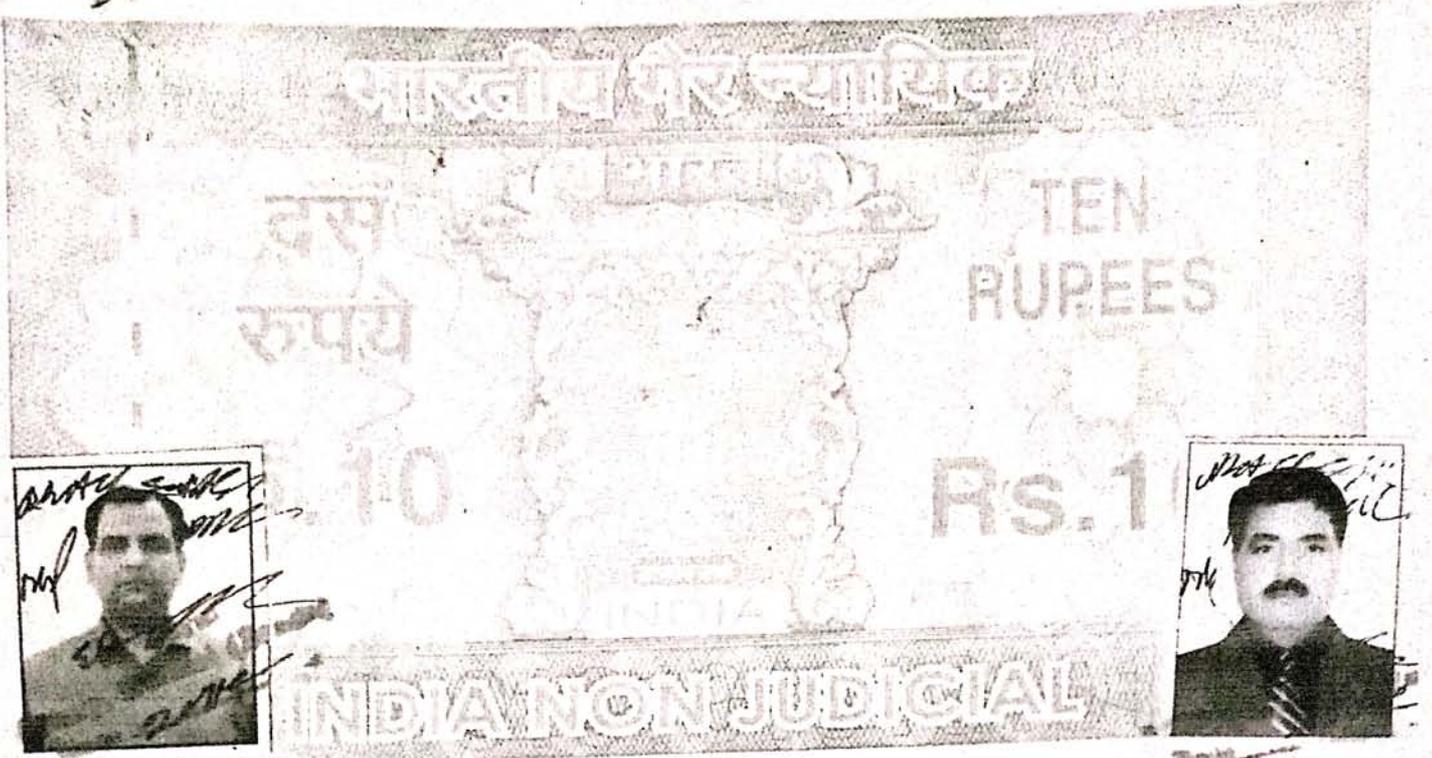
खान अधिकारी
बाँदा

जिलाधिकारी
बाँदा

E-Stamp Locked By
S.R.O. Naraini
Banda (U.P.)

Date..... *11/11/2020*

0011529489



प्रपत्र एम०एम०-6

02AE 967589

खनन के लिये नीलाम पट्टे का प्रपत्र (नियम-29)

यह अनुबन्ध आज दिनांक 09-11-2020 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहस्तांकित भी समझे जायेंगे)

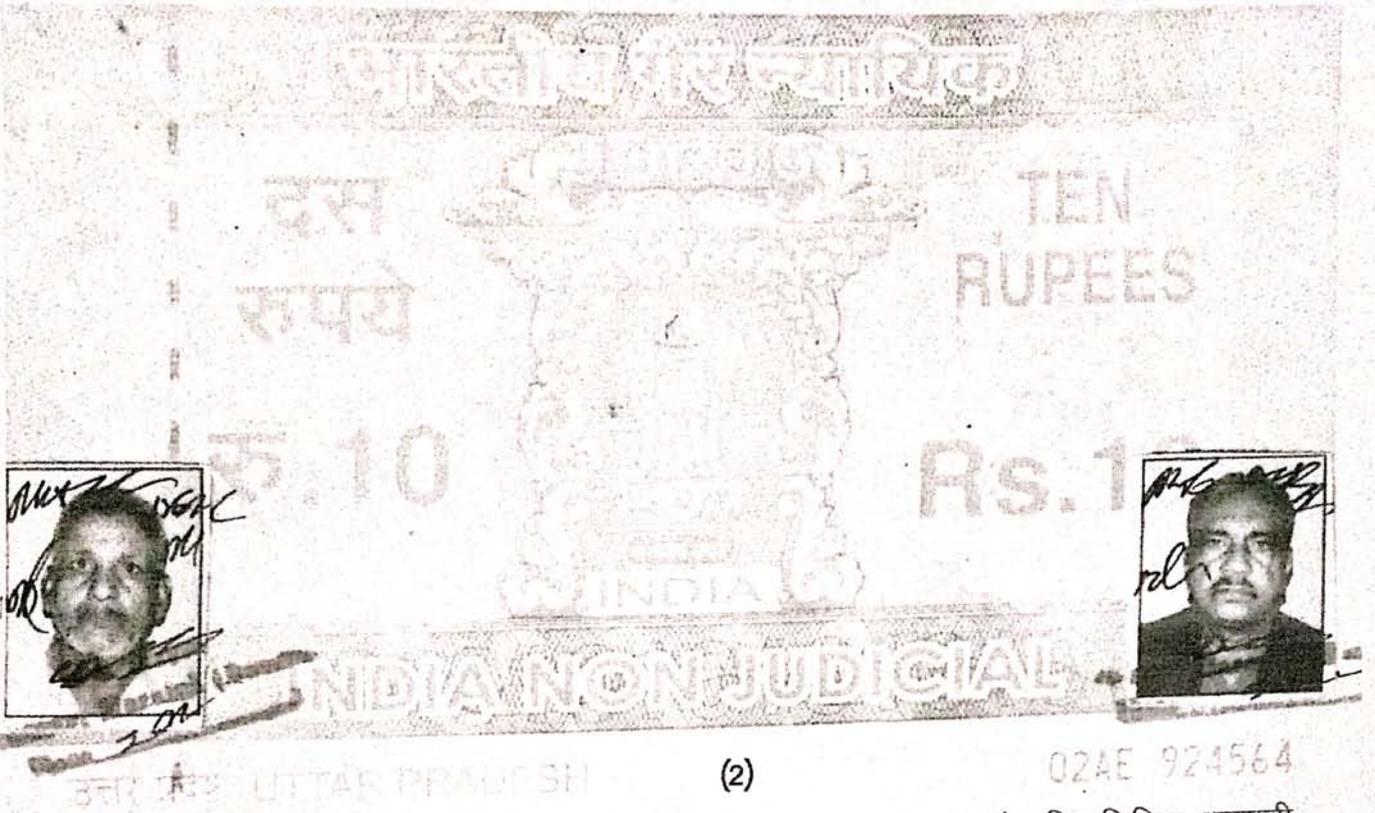
एक पक्ष

और श्री सफदर अली पुत्र स्व० फरजन्द अली निवासी मु०-खूँटी चौराहा, अलीगंज, शहर व जिला बांदा (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावली के अन्तर्गत, यदि सन्दर्भ में ऐसा ग्राह्य हो, उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी सम्मिलित समझे जायेंगे)

दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-1963 जिसे आगे "उक्त नियमावली" कहा गया है के अनुसार किये गये ई-निविदा सह ई-नीलामी में मात्रा 20,000 घनमीटर (प्रतिवर्ष) उपखनिज ग्रेनाइट, गिट्टी, खण्डा, बोल्टर के लिये पट्टेदार द्वारा रु० 306.00 प्रति घनमीटर की दर से प्रथम दस वर्ष के प्रतिवर्ष रु० 61,20,000.00 (इकसठ लाख बीस हजार रुपये मात्र) देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिये 10 वर्ष के निमित्त एतद्धीन लिखित अनुसूची के भाग-1 में वर्णित भूमि ग्राम-जरर के खसरा/गाटा/खण्ड संख्या-2450 (खण्ड सं०-03) रकबा 2.00 हे० के लिये स्वीकार कर लिया गया है और उन्होंने प्रतिभूति स्वरूप राज्य सरकार के पास रु० 15,30,000.00 (पंद्रह लाख तीस हजार रुपये मात्र) की धनराशि जमा कर दी है।

अब्दुल कली अन्वारी
खान अधिकारी
बांदा



यह इस बात का साक्ष्य है कि इस उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन तथा सम्पादन किये जाने वाले, स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है। ग्रेनाइट, गिट्टी, खण्डा, बोल्डर जिन्हें आगे अभिदिष्ट अनुसूची में "उक्त खनिज" कहा गया है की समस्त खान, तल्प (Beds), संदर सीम्स (Viens seams) जो अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतन्त्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 09-11-2020 से दिनांक 08-11-2030 तक 10 वर्ष की आगामी अवधि के लिए पट्टेदार को एतद्वारा दिये गये और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है।

(संतोष बहादुर सिंह)
अपर निष्ठाधिकारी (वि०/स०)
प्रसारी अधिकारी (खनिज)
बॉम्बे

खान अधिकारी
बॉम्बे

(संतोष बहादुर सिंह)
अपर निष्ठाधिकारी (वि०/स०)
प्रसारी अधिकारी (खनिज)
बॉम्बे



उत्तर प्रदेश

(3)

02AE 924565

ऊपर अभिदिष्ट अनुसूची

भाग-1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान-वह समस्त भू-खण्ड जो जनपद-बांदा की तहसील नरैनी में स्थान ग्राम-जरर के खसरा संख्या/गाटा/खण्ड संख्या-2450 (खण्ड सं०-03) रकबा 2.00 हे० जो इसके साथ संलग्न नक्शे में चिह्नित है और उसे लाल रंग से रंजित (Colour) किया गया है और जिसकी सीमायें तथा अक्षांश व देशान्तर निम्नलिखित हैं :-

खसरा/गाटा/खण्ड संख्या- 2450 (खण्ड सं०-03) रकबा 2.00 हे०	उत्तर- दक्षिण- पूर्व- पश्चिम-	स्वीकृत क्षेत्र सीमा बाद खण्ड सं०-02 स्वीकृत क्षेत्र सीमा बाद खण्ड सं०-05 स्वीकृत क्षेत्र सीमा बाद गाटा सं०-2451 स्वीकृत क्षेत्र सीमा बाद गाटा सं०-2450 का शेष भाग बाद गाटा सं०-2461
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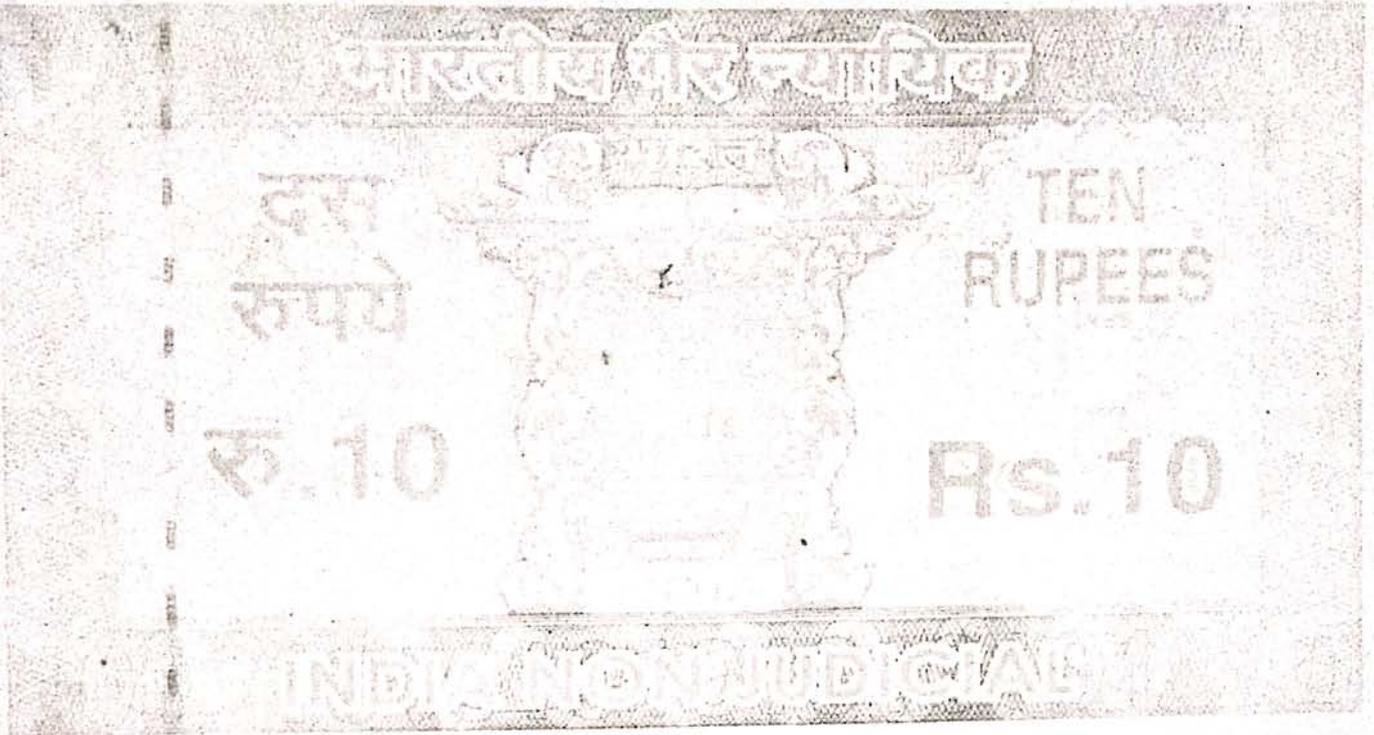
बिन्दु	अक्षांश (Latitude)	देशान्तर (Longitude)
A	25° 18' 59.62" N	80° 21' 44.63" E
B	25° 18' 56.38" N	80° 21' 46.10" E
C	25° 18' 54.43" N	80° 21' 38.42" E
D	25° 18' 55.53" N	80° 21' 37.17" E
E	25° 18' 56.38" N	80° 21' 39.13" E
F	25° 18' 57.80" N	80° 21' 38.77" E
R.P.	25° 18' 51.34" N	80° 21' 27.65" E

और जिसे एतद्वारा "उक्त भूखण्ड" कहा गया है।

(अब्दुल मनी अमलाठी)
ग्राम पर्यवेक्षक

खसरा अधिकारी
बांदा

(सिवाय बहादुर सिंह)
अपर विभागाधिकारी (वि०/ग०)
प्रधारी अधिकारी (खनिज)
बांदा



02AE 924566

भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

1. स्वामित्व की धनराशि : पट्टेदार इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके द्वारा हटाये गये सभी उपखनिज इमारती पत्थर खण्डा, गिट्टी, बोल्टर के सम्बन्ध में उ0प्र0 उपखनिज (परिहार) नियमावली-1963 के नियम-27(3) व 28(2)(तीन) के अनुसार निविदा/नीलामी की धनराशि संशोधित चतुर्थ अनुसूची में दी गयी व्यवस्था के अनुसार स्वामित्व का भुगतान करेगा।

देय धनराशियों के जमा करने की संशोधित चतुर्थ अनुसूची

पट्टा वर्ष	प्रथम किश्त (12 प्रतिशत)/ देयता तिथि	द्वितीय किश्त (08 प्रतिशत)/ देयता तिथि	तृतीय किश्त (08 प्रतिशत)/ देयता तिथि	चतुर्थ किश्त (08 प्रतिशत)/ देयता तिथि	पंचम किश्त (08 प्रतिशत)/ देयता तिथि	छठा किश्त (08 प्रतिशत)/ देयता तिथि
1	2	3	4	5	6	7
प्रथम वर्ष	7,34,400.00 पूर्व में जमा	4,89,600.00 01.12.2020 पूर्व में जमा	4,89,600.00 (जमा 05 प्रतिशत रु0 3,06,000.00, अवशेष 03 प्रतिशत रु0 1,83,600.00) 01.01.2021	4,89,600.00 01.02.2021	4,89,600.00 01.03.2021	4,89,600.00 01.04.2021
द्वितीय वर्ष	7,34,400.00 01.11.2021	4,89,600.00 01.12.2021	4,89,600.00 01.01.2022	4,89,600.00 01.02.2022	4,89,600.00 01.03.2022	4,89,600.00 01.04.2022
तृतीय वर्ष	7,34,400.00 01.11.2022	4,89,600.00 01.12.2022	4,89,600.00 01.01.2023	4,89,600.00 01.02.2023	4,89,600.00 01.03.2023	4,89,600.00 01.04.2023
चतुर्थ वर्ष	7,34,400.00 01.11.2023	4,89,600.00 01.12.2023	4,89,600.00 01.01.2024	4,89,600.00 01.02.2024	4,89,600.00 01.03.2024	4,89,600.00 01.04.2024
पंचम वर्ष	7,34,400.00 01.11.2024	4,89,600.00 01.12.2024	4,89,600.00 01.01.2025	4,89,600.00 01.02.2025	4,89,600.00 01.03.2025	4,89,600.00 01.04.2025

(संयुक्त मंत्री अन्तर्गत)
खान अधिकारी

खान अधिकारी
बाँदा

(संयुक्त मंत्री अन्तर्गत)
अध्यक्ष (संयुक्त मंत्री अन्तर्गत)
अध्यक्ष (संयुक्त मंत्री अन्तर्गत)



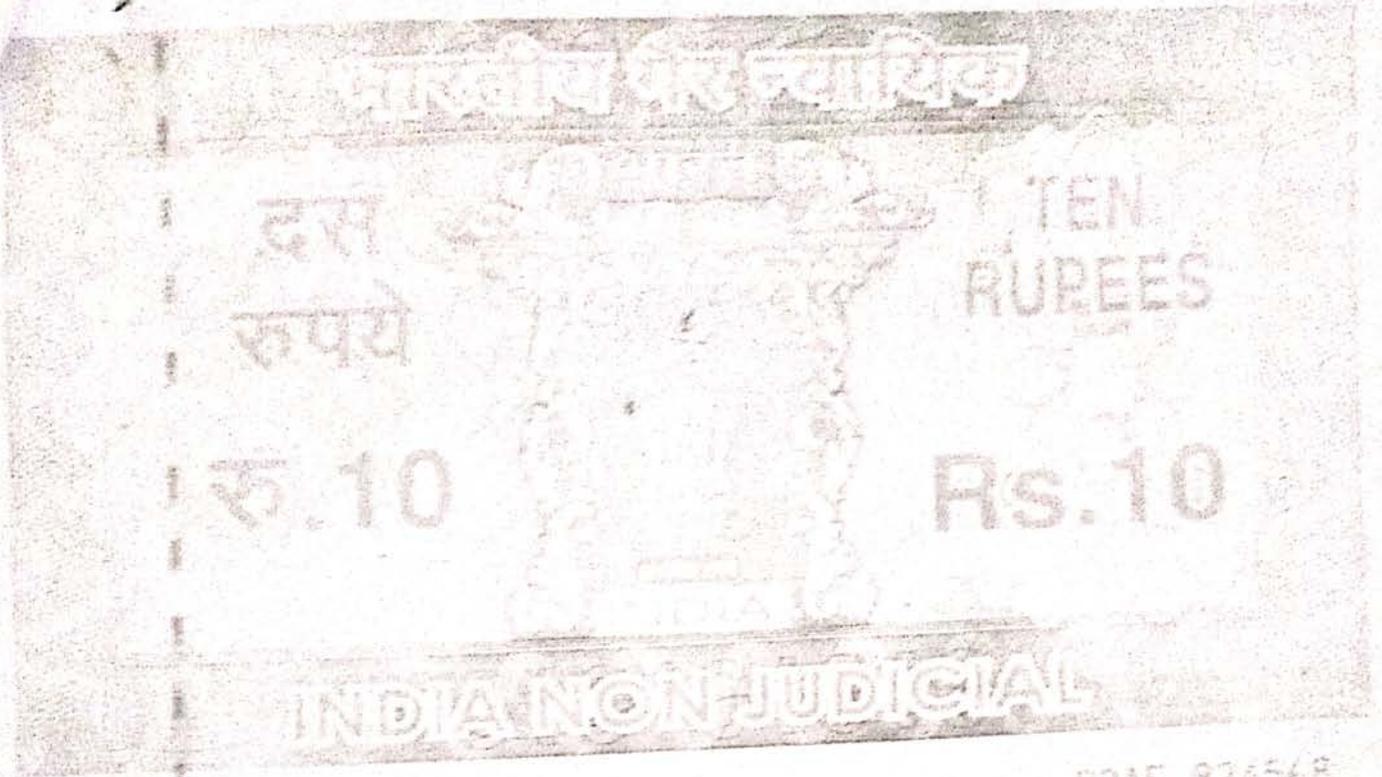
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छठा वर्ष	7,34,400.00 01.11.2025	4,89,600.00 01.12.2025	4,89,600.00 01.01.2026	4,89,600.00 01.02.2026	4,89,600.00 01.03.2026	4,89,600.00 01.04.2026
सप्तम वर्ष	7,34,400.00 01.11.2026	4,89,600.00 01.12.2026	4,89,600.00 01.01.2027	4,89,600.00 01.02.2027	4,89,600.00 01.03.2027	4,89,600.00 01.04.2027
अष्टम वर्ष	7,34,400.00 01.11.2027	4,89,600.00 01.12.2027	4,89,600.00 01.01.2028	4,89,600.00 01.02.2028	4,89,600.00 01.03.2028	4,89,600.00 01.04.2028
नौवा वर्ष	7,34,400.00 01.11.2028	4,89,600.00 01.12.2028	4,89,600.00 01.01.2029	4,89,600.00 01.02.2029	4,89,600.00 01.03.2029	4,89,600.00 01.04.2029
दसवा वर्ष	7,34,400.00 01.11.2029	4,89,600.00 01.12.2029	4,89,600.00 01.01.2030	4,89,600.00 01.02.2030	4,89,600.00 01.03.2030	4,89,600.00 01.04.2030

सप्तम किश्त (08 प्रतिशत)/ देयता तिथि	अष्टम किश्त (08 प्रतिशत)/ देयता तिथि	नौवी किश्त (08 प्रतिशत)/ देयता तिथि	दसवी किश्त (08 प्रतिशत)/ देयता तिथि	ग्यारवी किश्त (08 प्रतिशत)/ देयता तिथि	बारवी किश्त (08 प्रतिशत)/ देयता तिथि	पट्टा वर्ष में कुल देय धनराशि (रु० में)
8	9	10	11	12	13	14
4,89,600.00 01.05.2021	4,89,600.00 01.06.2021	4,89,600.00 01.07.2021	4,89,600.00 01.08.2021	4,89,600.00 01.09.2021	4,89,600.00 01.10.2021	61,20,000.00
4,89,600.00 01.05.2022	4,89,600.00 01.06.2022	4,89,600.00 01.07.2022	4,89,600.00 01.08.2022	4,89,600.00 01.09.2022	4,89,600.00 01.10.2022	61,20,000.00
4,89,600.00 01.05.2023	4,89,600.00 01.06.2023	4,89,600.00 01.07.2023	4,89,600.00 01.08.2023	4,89,600.00 01.09.2023	4,89,600.00 01.10.2023	61,20,000.00
4,89,600.00 01.05.2024	4,89,600.00 01.06.2024	4,89,600.00 01.07.2024	4,89,600.00 01.08.2024	4,89,600.00 01.09.2024	4,89,600.00 01.10.2024	61,20,000.00
4,89,600.00 01.05.2025	4,89,600.00 01.06.2025	4,89,600.00 01.07.2025	4,89,600.00 01.08.2025	4,89,600.00 01.09.2025	4,89,600.00 01.10.2025	61,20,000.00

खान अधिकारी
बाँदा :

(लज्जत कलपुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
ग्रामारी अधिकारी (अनिज)
बाँदा



02AE 924568

4,89,600.00 01.05.2026	4,89,600.00 01.06.2026	4,89,600.00 01.07.2026	4,89,600.00 01.08.2026	4,89,600.00 01.09.2026	4,89,600.00 01.10.2026	61,20,000.00
4,89,600.00 01.05.2027	4,89,600.00 01.06.2027	4,89,600.00 01.07.2027	4,89,600.00 01.08.2027	4,89,600.00 01.09.2027	4,89,600.00 01.10.2027	61,20,000.00
4,89,600.00 01.05.2028	4,89,600.00 01.06.2028	4,89,600.00 01.07.2028	4,89,600.00 01.08.2028	4,89,600.00 01.09.2028	4,89,600.00 01.10.2028	61,20,000.00
4,89,600.00 01.05.2029	4,89,600.00 01.06.2029	4,89,600.00 01.07.2029	4,89,600.00 01.08.2029	4,89,600.00 01.09.2029	4,89,600.00 01.10.2029	61,20,000.00
4,89,600.00 01.05.2030	4,89,600.00 01.06.2030	4,89,600.00 01.07.2030	4,89,600.00 01.08.2030	4,89,600.00 01.09.2030	4,89,600.00 01.10.2030	61,20,000.00

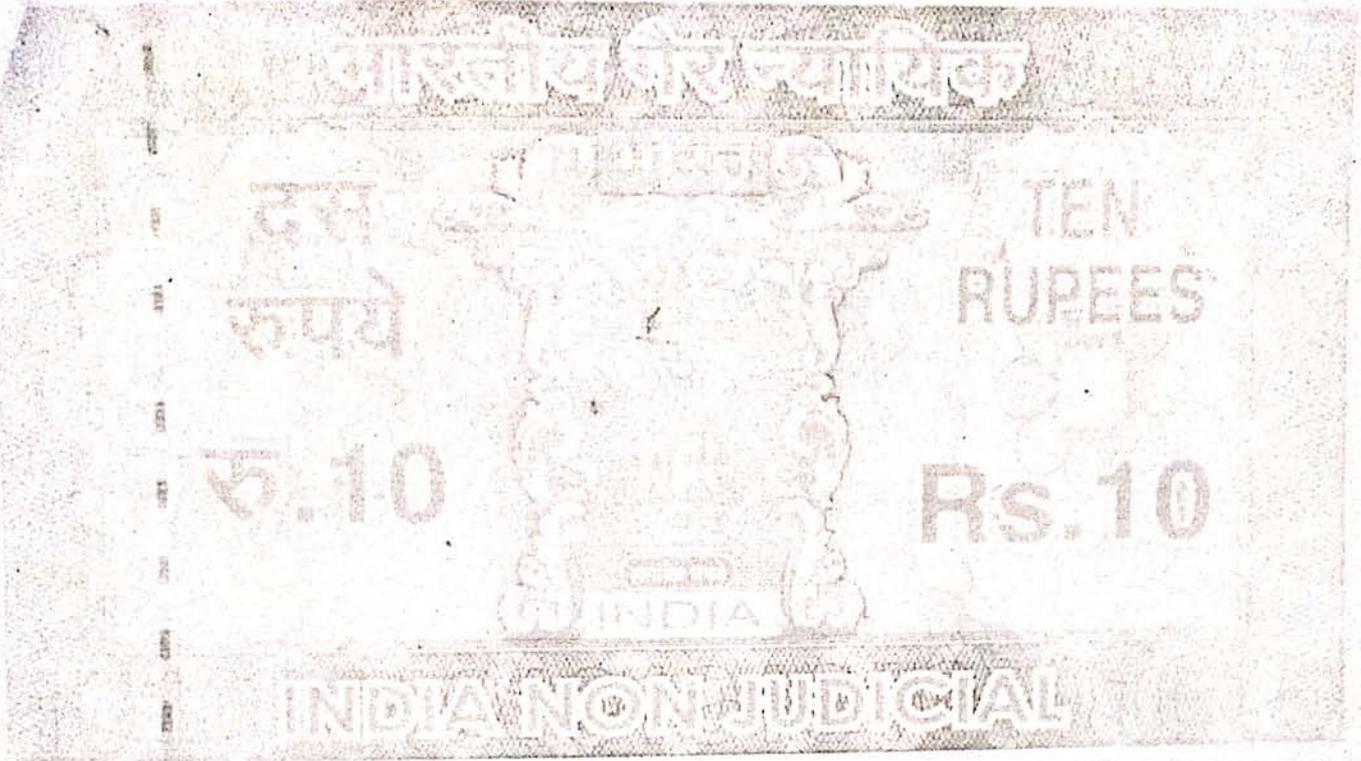
2. स्वामित्व कटौती आदि से मुक्त होगा : इस भाग में उल्लिखित स्वामित्व की किरतों का भुगतान बिना किसी कटौतियों के राज्य सरकार को निर्धारित लेखा शीर्षक "0853, अलौह खनन एवं धातु कर्म उद्योग" पर सरकारी कोषागार जनपद बांदा/ऑनलाईन प्रीपेड भुगतान विभागीय ई-एमओएम-11 पोर्टल upmines.upsdc.gov.in पर जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

3. स्वामित्व का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : यदि इस उपस्थापना पत्र (Presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किरत का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये, तो उसे ऐसे अधिकारी के जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है, जैसे मालगुजारी का बकाया।

(अध्यक्ष एवं उपाध्यक्ष)
सम समिति

स्थान अधिकारी
बांदा :

(सतीश बहादुर सिंह)
अपर जिलाधिकारी (वि०/स०)/
प्रमाण अधिकारी (अभिनव)
बांदा



UTTAR PRADESH

02AE 924569

भाग-3**सामान्य उपबन्ध**

1. नियमों, प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

2. पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेंगा/हटायेंगे :-

पट्टेदार इस उपस्थापन पत्र (प्रजेन्टेशन) के आधार पर देय स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जबतक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन संरचनायें और अन्य निर्माण कार्य, और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उसपर पट्टेदार द्वारा रखे गये हों।

अध्यक्ष (वि. प्र.)
उत्तर प्रदेश

आगत अधिकारी
दोहा 11

(संयोजक/सहायक/निर्देशक)
असत/सहायक/निर्देशक (वि. प्र.)
पश्चिमी अधिकारी (सहायक)
दोहा



उत्तर प्रदेश UTAR PRADESH

02AE 924570

3. पट्टे की समाप्ति के पश्चात तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती : यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके संबंध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जाए तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किए बिना या उसके संबंध में पट्टेदार/पट्टेदारों को कोई हिसाब दिए बिना, उसकी बिक्री या निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

4. नोटिस :- इस उपस्थापन पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिए नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे उपाहुत (challenged) किया जायेगा।

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
दौडा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
दौडा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
दौडा



उत्तर प्रदेश UTTAR PRADESH

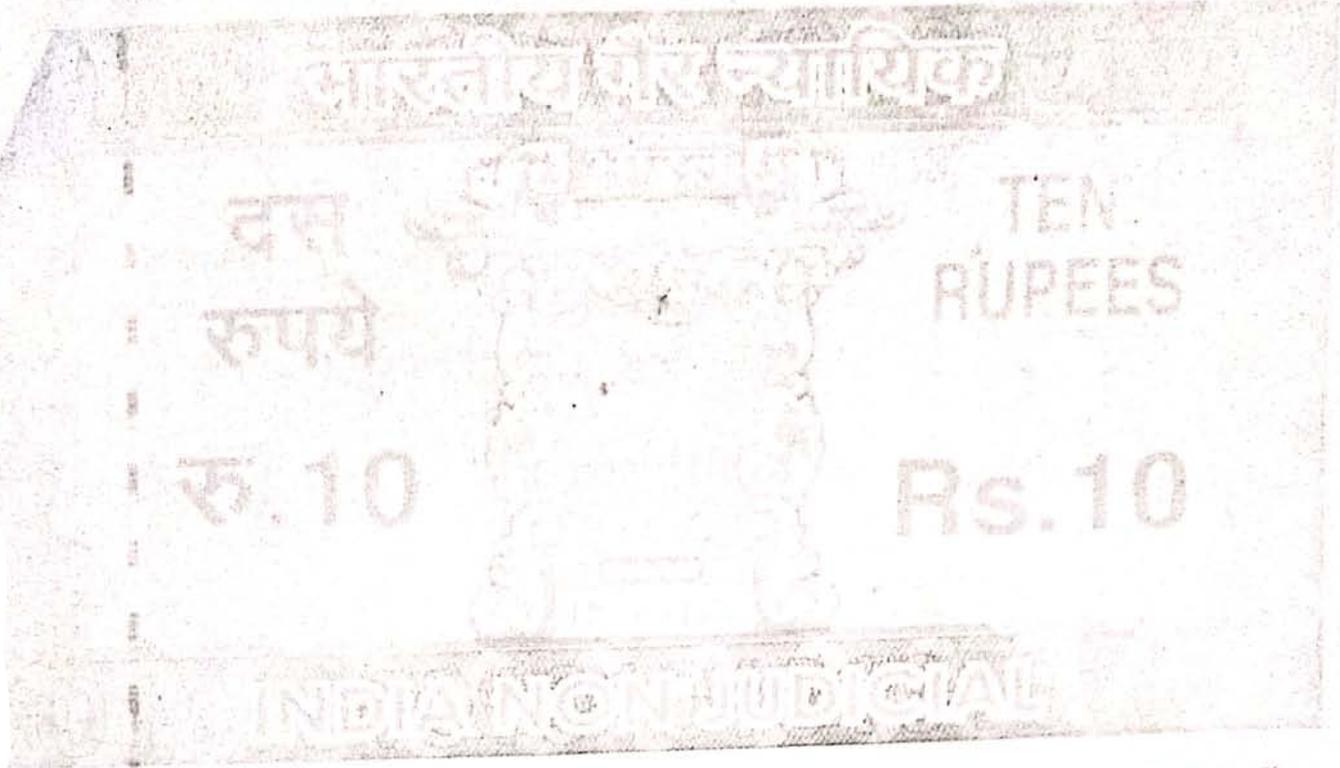
02AE 924542

यह कि राज्य सरकार ने शासनादेश सं०-3236/86-2017-57(सा०)/2017 दिनांक 12.12.2017 सहपठित शासनादेश सं०-2169/86-2019-57/2017 टी०सी०-1 दिनांक 09.10.2019 एवं शासनादेश सं०-1735/86-2020-57(सा०)/2017 दिनांक 25.09.2020 के द्वारा प्रदेश में स्वस्थाने चट्टान किस्म (In-Situ-Rocks) किस्म के इमारती पत्थर यथा खण्डा गिट्टी, बोल्डर, पटिया, लाल मोरम आदि के खनन क्षेत्रों को ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से न्यूनतम 10 वर्ष अधिकतम 20 वर्ष की अवधि के लिये इस शर्त के अधीन स्वीकृत करने के निर्देश दिये है कि स्वस्थाने चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिये संदेय धनराशि बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर जो भी अधिक हो के आधार पर होगी तथा प्रत्येक 10 वर्ष पर संदेय धनराशि में 25 प्रतिशत की वृद्धि की रायेगी किन्तु अनुवर्ती वर्षों में संदेय धनराशि नियमावली में विनिर्दिष्ट रायल्टी दर से कम नहीं होगी तथा वार्षिक आकलित मात्रा पर प्रति घन मीटर की बोली प्राप्त कर नियम-27(3) के प्राविधानों के अन्तर्गत संशोधित चतुर्थ अनुसूची के अनुसार निर्धारित मासिक किश्त भुगतान विभागीय ई०एम०एम०-11 पोर्टल upmines.upsdc.gov.in पर करने के निर्देशों के अधीन स्वीकृत करने के निर्देश है।

(संयुक्त अन्वेषण) खान अधिकारी
बौदा

खान अधिकारी
बौदा

सुरेश चन्द्र सिंह
अपर जिलाधिकारी (वि०/ए०)/
प्रभारी अधिकारी (खनिज)
बौदा



02AE 924543

अतिरिक्त शर्तें

1. पट्टा विलेख के निष्पादन के उपरान्त खनन संक्रियायें तीन माह के अन्दर प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति के कुशल कारीगर की भांति करेगा।
2. पट्टेदार नियमावली-1963, नियम-35 के अनुसार पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमाचिन्ह को और खम्भे को परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति में रखेगा तथा वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टेदार उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खननपट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये प्रपत्र ई0-एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा। यदि पट्टाधारक नियम-35 के उपबन्धों का उल्लंघन करता है तो प्रत्येक चूक के लिये प्रतिदिन रू0 25,000.00 की दर से शास्ति उदगृहित की जायेगी और ऐसी उदगृहित शास्ति को जमा करने पर चूक की दशा में उक्त धनराशि की कटौती खनन पट्टा के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से की जायेगी।

(संतोष चहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
पश्चारी अधिकारी (खनिज)
बाँदा

(संतोष चहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
पश्चारी अधिकारी (खनिज)
बाँदा



3. पट्टेदार/प्रतिनिधि प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित दो प्रतियों में जारी करेगा तथा तिथि सहित हस्ताक्षर करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित वार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शास्ति का भागीदार होगा।
4. 2.00 हे0 से अधिक क्षेत्रफल के पट्टाधारक को, पट्टा विलेख निष्पादित किये जाने से 02 वर्ष के भीतर स्टोन क्रेशर स्थापित करना अनिवार्य होगा।
5. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
6. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
7. पट्टाधारक को पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वीकृति राज्य सरकार व अनुवर्ती प्रस्तावक के पक्ष में अन्तरित किये जाने में कोई आपत्ति नहीं होगी।
8. पट्टेदार नियमावली-1963, नियम-34 के अधीन उपबन्धित उपबन्धों के अनुसार जारी अनुमोदित खनन योजना और पर्यावरण अनापत्ति प्रमाण-पत्र में उल्लिखित निबन्धन एवं शर्तों का उल्लंघन करते हुये पाये जाने पर वह प्रत्येक चूक के प्रति अवसर के अनुसार रू0 50,000.00 की दर से ऐसी शास्ति के लिये दायी होगा।
9. खनन/परिवहन में जनघन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
10. पट्टेदार द्वारा मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (सि0/स0)/
प्रभारी अधिकारी (खनिज)
बोंदा

खान अधिकारी
बोंदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (सि0/स0)/
प्रभारी अधिकारी (खनिज)
बोंदा



UTTAR PRADESH

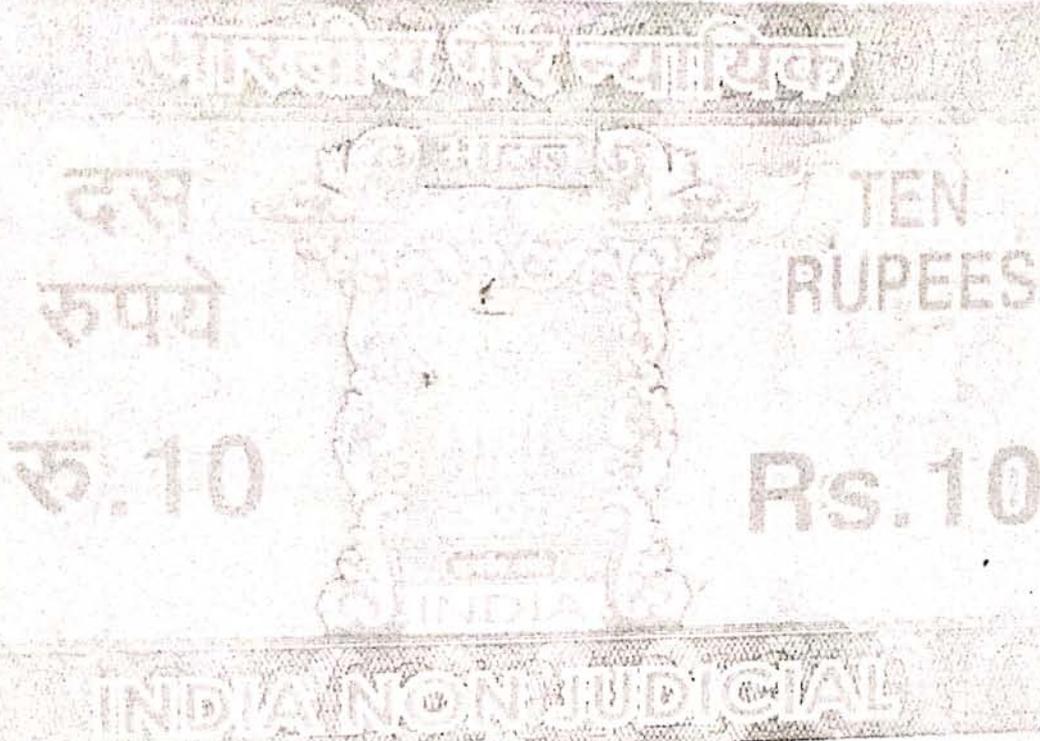
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11. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।
12. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टेदार को मान्य होगा।
13. पट्टेदार द्वारा राज्य अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0, जिला खनिज फाउण्डेशन (डी0एम0एफ0) नियमानुसार जमा किया जायेगा।
14. पट्टेदार को खनन क्षेत्र में पहुंच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होंगे।
15. पट्टेदार को उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 यथा संशोधित एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
16. पट्टेदार स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा।
17. पट्टेदार नियमावली 1963 के नियम-73 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमास के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम0एम0-12 में जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रू0 2000.00 की शारित का भागी होगा तथा पट्टेदार की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।

(अशुल बग्गी अन्तारी)

जिला अधिकारी

(सताराम बहादुर सिंह)
 अपर जिलाधिकारी (वि०/रा०)/
 प्रभारी अधिकारी (खनिज)
 बौदा

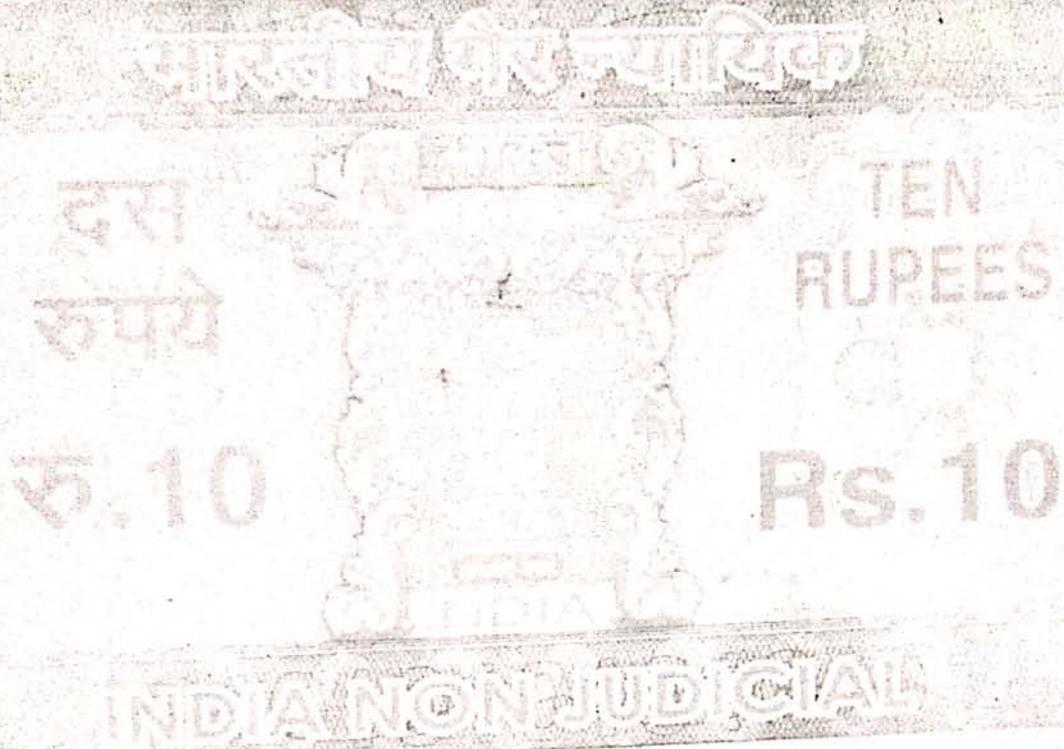


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18. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टेदार तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ०प्र०) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
19. पट्टेदार को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरांत क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा तथा उसकी सूचना खनिज कार्यालय में देना होगा।
20. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली-1963 के नियम-60 के अधीन युक्ति-युक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
21. पट्टेदार द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, बांदा में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
22. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।
23. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 1963 के नियम-60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।

(संतोष चण्दुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बांदा

(संतोष चण्दुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बांदा



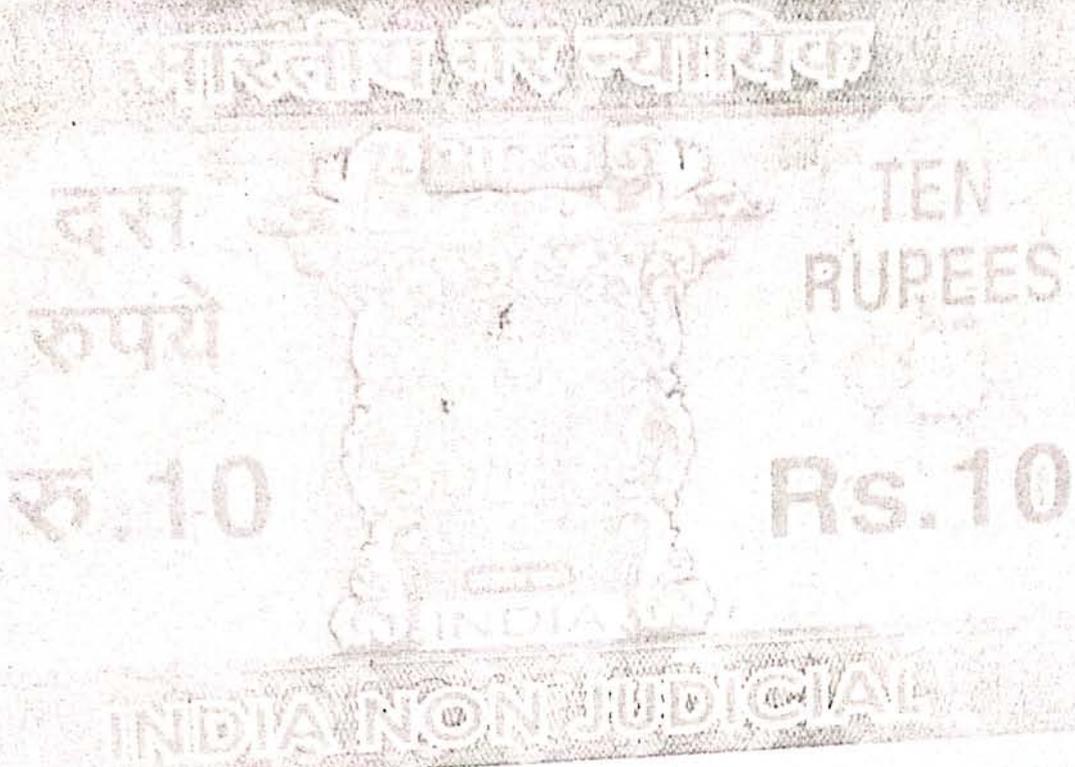
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- उत्तर प्रदेश UTTAR PRADESH
24. नियमवावली-1963 के नियम-44 में उपबन्धित की गयी किसी शर्त को भंग करने पर पचास हजार रुपये की शास्ति/उद्ग्रहण के लिये दायी होगा। शास्ति की उक्त धनराशि जमा करने में विफल होने पर सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती कर ली जायेगी।
 25. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र(यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
 26. पर्यावरण स्वच्छता प्रमाण-पत्र में उल्लिखित शर्तों तथा उ0प्र0 उपखनिज (परिहार) नियमावली, 1963 के नियम-34(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेदार को किया जाना आवश्यक होगा।
 27. पट्टाधारक विहित लोडिंग सन्नियमों की पुष्टि करने विफल हो जाने पर ऐसे प्रत्येक चूक की दशा में रूपया पच्चीस हजार रुपये की शास्ति अधिरोपित की जायेगी। शास्ति की उक्त धनराशि जमा करने में विफल होने पर सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती कर ली जायेगी।

उत्तर प्रदेश सरकार
खनन विभाग

आयुक्त
खनन विभाग

(मिली) बहादुर सिंह
आयुक्त निदेशाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
कोटा



28. ई-निविदा सह ई-नीलामी विज्ञप्ति दिनांक 01.12.2018 के विन्दु सं०-20 के शर्त-(1) से आश्वस्त होकर पट्टाधारक द्वारा खनन पट्टा प्राप्त किया गया है। यह ई-निविदा सह ई-नीलामी 10 वर्ष की अवधि व निर्धारित मात्रा के लिये है। खनन पट्टा विलेख निष्पादन के उपरान्त उपखनिज की मात्रा निर्धारण करने सम्बन्धी प्रार्थना-पत्र/दावा मान्य नहीं होगा।

स्टाम्प शुल्क :-

स्टाम्प शुल्क के प्रयोजन के लिये दस वर्षों में देय कुल पट्टा धनराशि रु० 6,12,00,000.00 पर जरिये ई-स्टाम्प प्रमाण पत्र संख्या-IN-UP11965856260014S, धनराशि रु० 12,24,000.00 दिनांक 06.11.2020 तथा धनराशि रु० 160.00 साधारण स्टाम्प पेपर के रूप में उत्तर प्रदेश राज्य सरकार के पक्ष में अदा किया गया है।
इसके साक्ष्य के रूप में यह उपस्थापना पत्र एतदधीन आयी हुयी रीति से ऊपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।

(सन्तोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/स०)/
पश्चिमी जिलाधिकारी (खनिज)
बाँदा

(सन्तोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/स०)/
पश्चिमी जिलाधिकारी (खनिज)
बाँदा

(सन्तोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/स०)/
पश्चिमी जिलाधिकारी (खनिज)
बाँदा



उत्तर प्रदेश UTTAR PRADESH

02AE 924549

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. सुभाष सिंह, राम आधिकारी
2. आशुतोष गौरी आ. शाही, रामपुरी 40
3. रामकृष्ण, रामपुरी 40

की उपस्थिति में जिलाधिकारी, बांदा द्वारा हस्ताक्षरित:-

[Signature]
 जिलाधिकारी,
 बांदा।

1. निहारचंदी श्रीमती सुसैन शर्मा एडवा
2. मेकेश चंद्राहमण्डल आर. सी. आर. शाही 11

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-

[Signature] (अबदुल गनी अन्सारी) *[Signature]* खान आधिकारी
 खान परबत बांदा

[Signature]
 पट्टेधारक
 का हस्ताक्षर

बिंदु विलेख 52

आवेदन सं०: 202000874003784

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पहा अनुबंध विलेख

बही सं०: 1

रजिस्ट्रेशन सं०: 3220

वर्ष: 2020

प्रतिफल- 61200000 स्टाम्प शुल्क- 1224160 बाजारी मूल्य - 0 पंजीकरण शुल्क - 612000 प्रतिलिपिकरण शुल्क - 120 योग : 612120

श्री सफदर अली,
पुत्र श्री फारजंद अली
व्यवसाय: कृषि

Safdar Ali

निवासी: नि खूटी चौराहा अली गंज शहर बांदा



ने यह लेखपत्र इस कार्यालय में दिनांक 21/11/2020 एवं 12:51:48 PM बजे
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रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

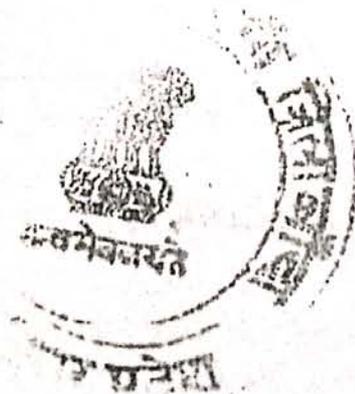
श्रीमती मोला सिंह

उप निबंधक नरैनी

बांदा

21/11/2020

निबंधक लिपिक



आवेदन सं०: 202000874003784

बही सं०: 1

रजिस्ट्रेशन सं०: 3220

वर्ष: 2020

निष्पादन लेखपत्र वाद सुनने व समझने मजमून व प्राप्त धनराशि क पलेखानुसार उक्त पट्टा दाता: 1

श्री संतोष बहादुर सिंह, पुत्र श्री सुरेश सिंह

निवासी: नि साई मंदिर मार्ग के पास मुरादा बाद

व्यवसाय: नौकरी

पट्टा गृहीता: 1

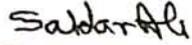
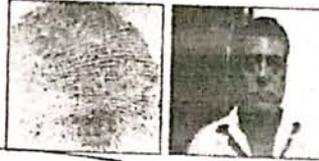



श्री सफदर अली, पुत्र श्री फरजंद अली

निवासी: नि खूटी चौराहा अली गंज शहर बांदा

व्यवसाय: कृषि

पहचानकर्ता: 1

ने निष्पादन स्वीकार किया। जिनकी पहचान

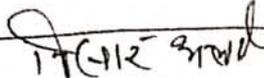
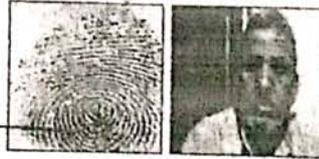
पहचानकर्ता: 1

श्री निसार अली, पुत्र श्री अली हुसैन

निवासी: नि हड्डा तह नरैनी जि बांदा

व्यवसाय: कृषि

पहचानकर्ता: 2

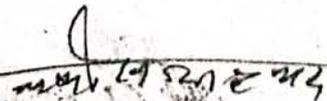



श्री नफीस अहमद, पुत्र श्री अब्दुल रशीद

निवासी: नि जमवारा तह नरैनी जि बांदा

व्यवसाय: कृषि

पहचानकर्ता: 1




रजिस्ट्रीकरण अधिकारी के हस्ताक्षर



श्रीमती माला सिंह

उप निबंधक: नरैनी

बांदा

निबंधक लिपिक

ने की। प्रत्येक अंतर्गत स्थितियों के निशान अगूठे नियमानुसार लिखेंगे।
टिप्पणी

202000 874003784
 कार्यालय उपनिवेश 508 नरैनी (बोंदा)
 पहचान फार्म नम्बर सहित

क्र.सं.	दिनांक	पिकेता का नाम/पता/हस्ताक्षर/पहचान पत्र संख्या व मो. नं०	क्रेता का नाम/पता/हस्ताक्षर/पहचान पत्र संख्या व मो. नं०	गवाह नं० एक का नाम/पता/हस्ताक्षर/पहचान पत्र सहित व मो. नं०	गवाह नं० दो का नाम/पता/हस्ताक्षर/पहचान पत्र सहित व मो. नं०	विलेख संख्या
1	2	3	4	5	6	7
						
		<p>सतीशबहादुर सिंह ठुग सुरेश सिंह निस्साईगंडर मार्गडेपासरगौली आफिसरव अलीनी मुसदावा आधार क्रमांक संख्या 6915 1162 3929 मो.ब.</p>	<p>सफदर अली ठुग फरजंद अली नि. खूरीचौराध अलीगंज शहर बोंदा तह व जिला बोंदा पिन No. AFXPA5050Q मो.ब. 9792330074</p>	<p>निसार अली ख. अली हुसेन नि. बघा तह. नरैनी अघाट क्रमांक ए 572109983700 मो.ब. 9839827189</p>	<p>नफीस अहमद ख. अबुल रहीफ निह जमवाटा तह. नरैनी अघाट क्रमांक ए 21220614681 मो.ब. 9453347716</p>	
			Saleem	निसार अली	नफीस अहमद ख.	

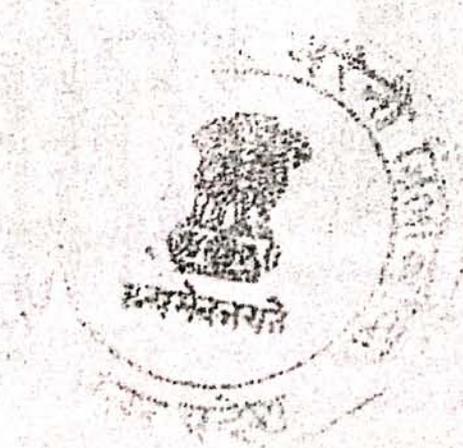
पुष्टि विलेख 60

आवेदन सं०: 202000874003784

बही संख्या 1 जिल्द संख्या 1488 के पृष्ठ 395 से 438 तक क्रमांक 3220 पर दिनांक 21/11/2020 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर


श्रीमती माला सिंह
उप निबंधक : नरैनी
बांदा
21/11/2020



LAB DATA



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Analyzing for an Assured Future

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Soil Quality	SQ-160323-05	21/03/2023

Issued To: M/s Safdar Ali S/O-Late Shri Farzand Ali

R/O-Muhalla-Khunti Chauraha, Aliganj, City & District-Banda (U.P.)

Project Name: Building Stone, Khandas & Gitti, Boulder Mining over an area of 2.0 Hectare at Villag. Jarar, Tehsil Naraini & District- Banda, Uttar Pradesh.

Sampling & Analysis Data

Sample Received On : 16/03/2023
 Sample Drawn By : NTL Representative
 Sample Description : Soil Sample
 Sampling Location : Jarar
 Analysis Duration : 16/03/2023 to 21/03/2023

Sl. No.	Parameters	Results	Test Method
1.	pH	7.41	IS:2720(Part-26)
2.	Conductivity (µmhos/cm)	376.0	IS:2720(Part-21)
3.	Sodium (as Na)(mg/kg)	118.0	STP/SOIL
4.	Water holding capacity (%)	32.50	STP/SOIL
5.	Potassium (as K) (mg/kg)	298.20	STP/SOIL
6.	Texture	Sand (% by mass)	64.00
		Clay (% by mass)	17.00
		Silt (% by mass)	19.00
7.	Calcium (as Ca)(mg/kg)	538.0	STP/SOIL
8.	Magnesium (as Mg) (mg/kg)	215.0	STP/SOIL
9.	SAR	0.74	STP/SOIL
10.	CEC (meq/100gm)	2.66	STP/SOIL
11.	Available Phosphorus (as P),(mg/kg)	14.50	STP/SOIL
12.	Organic carbon (%)	0.82	STP/SOIL
13.	Porosity (% by mass)	42.60	STP/SOIL
14.	Permeability (cm/hr)	1.87	STP/SOIL
15.	Bulk Density (kg/cm ³)	1.45	STP/SOIL
16.	TKN%	0.038	STP/SOIL

Notes:

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CHECKED BY

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

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E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-160323-01	21/03/2023

Issued To: M/s Safdar Ali S/O-Late Shri Farzand Ali
 R/O-Muhalla-Khunti Chauraha, Aliganj, City & District-Banda (U.P.)
 Project Name: Building Stone, Khandas & Gitti, Boulder Mining over an area of 2.0 Hectare
 at Village: Jarar, Tehsil Naraini & District- Banda, Uttar Pradesh.

Sampling & Analysis Data

Sample Drawn By	NTL Representative	Monitoring Period	March 2023
Sampling Location	AQ1 to AQ4	Protocol Used	CPCB Guidelines / IS 5182
Sampling Plan & Procedure	SOP-AAQ/08	Sampling Instrument Used	Respirable Dust Sampler (PM ₁₀), Fine Particulate (PM _{2.5}) Sampler

TEST RESULTS

Location	Village	PM ₁₀	PM _{2.5}	SO ₂	NO _x
AQ1	Jarar	76.5	41.5	9.46	20.5
AQ2	Jahangirbad	79.8	40.28	8.13	18.4
AQ3	Girwan	74.3	42.61	8.85	19.6
AQ4	Barokhar Khurd	72.2	45.79	17.60	17.2
NAAQS, For 24 hourly monitoring (except CO for Eight hour) 100 µg/m ³		100 µg/m ³	60 µg/m ³	80 µg/m ³	80 µg/m ³

Notes:

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Water	W-160323-03	21/03/2023

Issued To: M/s Safdar Ali S/O-Late Shri Farzand Ali

R/O-Muhalla-Khunti Chauraha, Aliganj, City & District-Banda (U.P.)

Project Name: Building Stone, Khandas & Gitti, Boulder Mining over an area of 2.0 Hectare at Village: Jarar, Tehsil Naraini & District- Banda, Uttar Pradesh.

SAMPLING & ANALYSIS DATA

Sample Drawn By	: NTL Representative
Sample Received Date	: 16/03/2023
Sample Quantity	: 2.0 Lt.
Analysis Duration	: 16/03/2023 to 21/03/2023
Sampling Location	: Jarar
Sample Description	: Ground Water

RESULTS

Essential test as per IS:10500-2012

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.26	-	6.0 - 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	228.63	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	75.28	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	40.60	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.157	mg/l	1	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	7.10	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	880.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	212.82	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	86.50	mg/l	200	400

MICROBIOLOGICAL REQUIREMENT

RESULTS

S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

Notes:

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TEST CERTIFICATE

Test Report of Ambient Noise Monitoring	Report Code AN-160323-02	Date of Issue 21/03/2023
---	------------------------------------	------------------------------------

Issued To: M/s Safdar Ali S/O-Late Shri Farzand Ali
R/O-Muhalla-Khunti Chauraha, Aliganj, City & District-Banda (U.P.)
Project Name: Building Stone, Khandas & Gitti, Boulder Mining over an area of 2.0 Hectare
at Village: Jarar, Tehsil Naraini & District- Banda, Uttar Pradesh.

SAMPLING & ANALYSIS DATA

Sample Drawn By : Laboratory (N.T.L.)
Sample description : Ambient Noise
Sampling Time : 24 hrs
Sampling Instrument Used : Digital Noise Meter
Weather Condition : Normal
Monitoring Period : March 2023

S. No.	Locations	Date of Monitoring	Results		Units
			Day	Night	
1.	Jarar	04.03.2023	54.3	38.5	dB(A)
Requirement (as per CPCB Guidelines Limits in dB (A) Leq					
Category of Area/ Zone		Day Time	Night Time		
Industrial Area		75	70		
Residential Area		55	45		
Commercial Area		65	55		
Silence Zone		50	40		

Notes: -

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Ajay
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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Water	W-160323-04	21/03/2023

Issued To: M/s Safdar Ali S/O-Late Shri Farzand Ali
 R/O-Muhalla-Khunti Chauraha, Aliganj, City & District-Banda (U.P.)
 Project Name: Building Stone, Khandas & Gitti, Boulder Mining over an area of 2.0 Hectare
 at Village: Jarar, Tehsil Naraini & District- Banda, Uttar Pradesh.

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
 Sample Received Date : 16/03/2023
 Sample Quantity : 2.0 Lt.
 Analysis Duration : 16/03/2023 to 21/03/2023
 Sampling Location : Ken River
 Sample Description : Surface Water

TEST RESULTS

S. No.	Parameter	Test Method	Results	Units
1.	pH	IS:3025(Part-11)	7.70	-
2.	Electrical Conductivity @25°C	IS-3025(P-14)	390.0	µS/cm
3.	Total Hardness(as CaCO ₃)	IS:3025(Part-21)	84.0	mg/l
4.	Dissolve Oxygen	IS:3025(Part-38)	6.64	mg/l
5.	Chloride(as Cl)	IS:3025(Part-32)	19.02	mg/l
6.	Calcium (as Ca)	IS: 3025 (P- 40)	45.02	mg/l
7.	BOD (3 days at 27°C)	IS-3025 (P-44)	<2.0	mg/l
8.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	4.04	mg/l
9.	Total Dissolved Solid	IS:3025(Part-16)	254.0	mg/l
10.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	72.0	mg/l
11.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	27.02	mg/l
12.	Magnesium (as Mg)	IS: 3025 (P-46)	8.26	mg/l
13.	COD (as O ₂)	IS-3025 (P-38)	12.0	mg/l
14.	Total Suspended Solid (TSS)	IS:3025(Part-17)	8.2	mg/l

MICROBIOLOGICAL REQUIREMENT

S.No.	Parameter	Test Method	Results	Unit
1.	Total Coliform	IS-1622	2.6 x 10 ³	MPN/100 ml
2.	Faecal Coliform (MPN/100ML)	IS-1622	1.1 x 10 ³	MPN/100 ml

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-160322-01	21/03/2022

Issued To: M/s Safdar Ali S/O-Late Shri Farzand Ali
 R/O-Muhalla-Khunti-Chauraha, Aliganj, City & District-Banda (U.P.)
 Project Name: Building Stone, Khandas & Gitti, Boulder Mining over an area of 2.0 Hectare
 at Village: Jarar, Tehsil Naraini & District- Banda, Uttar Pradesh.

Sampling & Analysis Data

Sample Drawn By : NTL Representative : Monitoring Period : March 2022
 Sampling Location : AQ1 to AQ4 : Protocol Used : CPCB Guidelines / IS 5182
 Sampling Plan & Procedure : SOP-AAQ/08 : Sampling Instrument Used : Respirable Dust Sampler (PM₁₀),
 Fine Particulate (PM_{2.5}) Sampler

TEST RESULTS					
Location	Village	PM ₁₀	PM _{2.5}	SO ₂	NO _x
AQ1	Jarar	64.4	32.60	7.56	14.10
AQ2	Jahangirbad	60.6	31.50	6.23	12.46
AQ3	Girwan	62.5	33.02	6.89	13.89
AQ4	Barokhar Khurd	57.8	30.18	5.75	10.02
NAAQS, For 24 hourly monitoring (except CO for Eight hour) 100 µg/m ³		100 µg/m ³	60 µg/m ³	80 µg/m ³	80 µg/m ³

Notes:

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Noise Monitoring	AN-160322-02	21/03/2022

Issued To: M/s Safdar Ali S/O-Late Shri Farzand Ali
 R/O-Muhalla-Khunti Chauraha, Aliganj, City & District-Banda (U.P.)
 Project Name: Building Stone, Khandas & Gitti, Boulder Mining over an area of 2.0 Hectare
 at Village: Jarar, Tehsil Naraini & District- Banda, Uttar Pradesh.

SAMPLING & ANALYSIS DATA

Sample Drawn By : Laboratory (N.T.L)
 Sample description : Ambient Noise
 Sampling Time : 24 hrs
 Sampling Instrument Used : Digital Noise Meter
 Weather Condition : Normal
 Monitoring Period : March 2022

S. No.	Locations	Date of Monitoring	Results		Units
			Day	Night	
1.	Jarar	15.03.2022	52.8	40.1	dB(A)
Requirement (as per CPCB Guidelines Limits in dB (A) Leq					
Category of Area/ Zone		Day Time	Night Time		
Industrial Area		75	70		
Residential Area		55	45		
Commercial Area		65	55		
Silence Zone		50	40		

Notes: -

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZER SIGNATURE

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com

MINING PLAN

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
बांदा।

संख्या: २६५ / मा० प्लान / 2016

दिनांक 13/08/2019

विषय:— पट्टाधारक श्री सफदर अली पुत्र स्व० श्री फरजन्द अली के पक्ष में स्वीकृत जनपद-बांदा में तहसील-नरैनी ग्राम-जरर भू०सं०-2450(ख०सं०-3) क्षेत्रफल 2.0 हे० में उपखनिज ग्रे० ख०गि०बो० के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री सफदर अली पुत्र स्व० श्री फरजन्द अली द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 13.08.2019 को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 20000 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
1. बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई उँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
 5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
 6. खनन कार्य के फलस्वरूप बने गड्ढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।
 7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।

8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
 9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
 10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
- 2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।
- संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: (1)/मा0 प्लान/2016 तद् दिनांक।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद-बांदा।
- 2- पट्टाधारक श्री सफदर अली पुत्र स्व0 श्री फरजन्द अली नि0 मु0 खूंटी चौराहा, अलीगंग, बांदा।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी

बांदा।

संख्या: 365 / मा० प्लान / 2016

दिनांक 3/08/2019

विषय:- पट्टाधारक श्री सफदर अली पुत्र स्व० श्री फरजन्द अली के पक्ष में स्वीकृत जनपद-बांदा में तहसील-नरैनी ग्राम-जरर भू०सं०-2450(ख०सं०-3) क्षेत्रफल 2.0 हे० में उपखनिज ग्रे० ख०गि०बो० के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

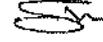
उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री सफदर अली पुत्र स्व० श्री फरजन्द अली द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 13.08.2019 को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 20000 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
 1. बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई उँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
 5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
 6. खनन कार्य के फलस्वरूप बने गडढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।
 7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।

8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
 9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
 10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
- 2— अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।
- संलग्नक: यथोपरि।

भवदीय,



(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: (1)/मा0 प्लान/2016 तद् दिनांक।

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1— खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद—बांदा।
- 2— पट्टाधारक श्री सफदर अली पुत्र स्व० श्री फरजन्द अली नि० मु० खूंटी चौराहा, अलीगंग, बांदा।
- 3— खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।



(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

(CATEGORY: OTFM)

MINING PLAN

(Submitted Under Rule(s) 34 (4) of UP Minor Mineral (Concession) Rules 1963)

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Amended Rule 34 (6) & (7) of UP Minor Mineral (Concession) Rule 1963)

FOR

JARAR GRANITE (GITTY, KHANDA, BOULDER) MINE

VILLAGE- JARAR,

TEHSIL- NARAINI, DISTRICT -BANDA (UP)

LEASE AREA 2.0HA (FOREST LAND- NIL)

GATA NO. 2450 Khand No. 03

MINING PLAN PERIOD - 5 YEAR



LESSEE

SHRI SAFDAR ALI,

S/O-LATE SHRI FARZAND ALI,

R/O-MUHALLA-KHUNTI CHAURAHA,

ALIGANJ, CITY & DISTRICT-BANDA (U.P.)

(अनिल कुमार शर्मा)
मुख्य खनन अधिकारी
खनन एवं खनिकर्म विभाग
राजपुरा लखनऊ

PREPARED BY

DR. ABDUL RAHMAN

REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018,

Valid up to 25/11/2023

Directorate of Geology and Mining, U.P.

APPROVED

with / condition vide letter

No. 765...../MP/16 dated 13/8/2019

DIRECTOR

Dr. Abdul Rahman
27.07.2019
Dr. ABDUL RAHMAN
RQP/UPDGM/No. 004/2018

AUTHORISATION LETTER BY THE LESSEE

I, Sufdar Ali, S/o-Late Shri Farzand Ali hereby authorise Dr. Abdul Rahman RQP No.- RQP/UPDGM/No. 004/Year 2018 to prepare the Mining Plan Under Rule 34 (4) of Uttar Pradesh Miner Mineral (Concession) Rules, 1963 in respect of Jarar Granite (Khanda, Gitty, Boulder) Mine, Gata No. 2450 Khand No. 03 over an area of 2.0Hec situated in Village-Jarar, Tehsil-Naraini, District-Banda (U.P.)

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address:



Name of RQP

Dr. Abdul Rahman

REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018,

Valid up to 25/11/2023

Address of RQP

House No.- A-8/3, PR, Wali Badar Apartment, Iradat Nagar,

Sitapur Road Lucknow (U.P.)-226016

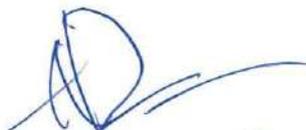
Phone No.:0522-4078000,

Place: Banda Up

Date: 27.07.2019

Your's Faithfully

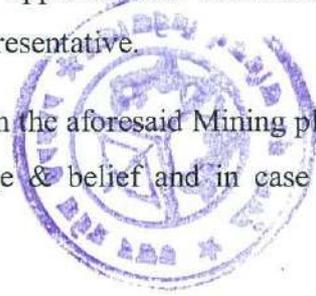
Sufdar Ali
(Sufdar Ali)


Dr. ABDUL RAHMAN
RQP/UPDGM/No. 004/YEAR 2018

CERTIFICATE

I, Dr. Abdul Rahman hereby certify that-

1. Provisions of Mines Act. Rules and Regulations made there under have been observed in the aforesaid Mining plan and wherever specific permissions are required the applicant will approach the Director General of Mines Safety.
2. It is further certified that the aforesaid Mining plan is prepared as per the copies of the records and documents provided by applicant and information given as per discussions held with applicant his representative.
3. It is also certified that the information's furnished in the aforesaid Mining plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.



Place: Lucknow

Date: 27.07.2019

Name of – RQP Dr. Abdul Rahman

REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018,

Valid up to 25/11/2023


Dr. ABDUL RAHMAN
RQP/UPDGM/No. 004/YEAR 2018

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LIST OF ANNEXURE

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LIST OF PLATES

S.NO.	LIST OF PLATES	PLATE NO.
1.0	Location Plan	1
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INTRODUCTION

The lease over an area of 2.0ha was granted to Shri Sufdar Ali, S/o-Late Shri Farzand Ali, R/o- Muhalla-Khunti Chauraha, Aliganj, City & District-Banda (U.P.) for Granite (Khanda, Gitty, Boulder) in Village-Jarar, Tehsil-Naraini, District-Banda (U.P.) was submitted on e-tendering portal in the office of District Magistrate, Banda.

District Magistrate has given its consent vide letter no. 820/खनिज-30, बाँदा दिनांक 08/06/2019 for the exploitation of Granite (Khanda, Gitty, Boulder) for a period of 20 years having production capacity 20000cum. Copy of Consent letter (LOI) is enclosed as **Annexure No. 1.** The mining plan is being submitted under rule 34 (4) of minor mineral (concession) Rules 1963.



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CHAPTER-1**1.0 GENERAL:****A) NAME OF THE LESSEE WITH COMPLETE ADDRESS:**

Shri Safdar Ali,
S/o-Late Shri Farzand Ali,
R/o-Muhalla-Khunti Chauraha,
Aliganj, City & District-Banda (U.P.)
No fax & email address facilities is available with lessee.

B) STATUS OF LESSEE: Private Individual**C) MINERAL, OCCURRING IN THE AREA & WHICH LESSEE INTENDS TO MINE:**

Granite (Gitty, Khanda, Boulder)

D) Period for which the mining lease is granted: District Magistrate has given its consent vide letter no. 820/खनिज-30, बाँदा दिनांक 08/06/2019 for the exploitation of Granite (Khanda, Gitty, Boulder) for a period of 20 years.**E) Name of R.Q.P. preparing the mining plans:**

Dr. Abdul Rahman
REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018,
Valid up to 25/11/2023
Copy of R.Q.P. registration is enclosed (**Annexure No.3**).



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CHAPTER-2

2.0 LOCATION AND ACCESSIBILITY:

(a) **Details of area (with location map):**

The lease hold falls in village Jarar which is about 20km from Banda district. Lease area is about 3.0km from MDR-11B & 12km from NH-76. A diversion takes place from village Jarar by mettaled road & is about 0.45kms. The location plan is enclosed as Plate No. 1)

District and State:

Banda, Uttar Pradesh

Taluka:

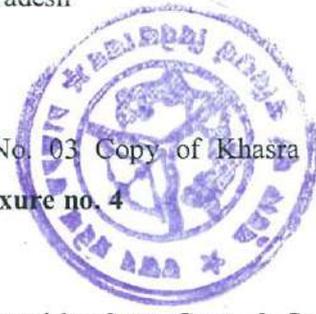
Naraini

Village:

Jarar

Khasra No./Plot No.

2450 Khand No. 03 Copy of Khasra Map is enclosed **Annexure no. 4**



Lease Area (Hact.):

2.0 Hec.

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) Ownership/Occupancy:

The land is owned by State Govt. & State Govt. has given their consent for the exploitation of khanda Boulders. The lease area is free from forest land

Existence of public road / railway line, if any nearby and approximate distance:

The nearest Railway Station is at Banda Railway Station which is about 18km toward NW direction from lease area.

Latitude and Longitude

The boundary pillars have been erected at the corners of lease area. The GPS reading of all corner pillars is given below:

Pillar No	N	E
A	25° 18' 56.05"	80° 21' 37.59"
B	25° 18' 55.32"	80° 21' 38.98"
C	25° 18' 58.86"	80° 21' 46.28"
D	25° 19' 1.48"	80° 21' 44.13"
E	25° 18' 58.58"	80° 21' 38.69"
F	25° 18' 57.21"	80° 21' 39.20"

Land use Pattern (Forest agricultural Barren, Barren etc.):

The area exhibits stony topography. It falls under waste land. The existing land use pattern is given below:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	0.063	-
2	Approach Road	-	-	0.001	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-

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5	Balance undisturbed land	-	-	1.936	-
	Total	-	-	2.0	-

- b) Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available the area should be shown on an accurate sketch map on a scale of 1:50000. Location map attached showing lease (**Plate No. 1**)

INFRASTRUCTURAL – FACILITIES:

a) **Roads:**

The lease hold falls in village Jarar which is about 20km from Banda district. Lease area is about 3.0km from MDR-11B & 12km from NH-76. A diversion takes place from village Jarar by metalled road & is about 0.45kms.

b) **Water Supply:**

The people of the area are dependent on “Wells” for water. They use the well water both for agriculture and household purpose. The average water table level in the region ranges at 25-30m. below the ground level. The mining staff/workers use water from bore well to be dug near the leasehold.

c) **Electrification:**

The village Jarar has electricity connection while lease area is not connected with electricity. Surrounding 5 km village are electrified from the lease area.

d) **Educational – Facilities:**

The village Jarar has a primary school. However, Secondary, Higher Secondary & College educations are at Banda town, which is 10 km away.

e) **Health Service:**

The primary Medical Centre is at village Jarar, Govt. Hospital & Nursing homes are at Banda town.

f) **Postal – Facilities:**

The nearest post office is at Naraini-Banda.

g) **Transport:**

The area is well connected by local bus services, which connects Banda and Jarar Village. The nearest Railway Station is at Banda Railway Station which is about 18km toward NW direction from lease area.


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CHAPTER-3

3.0 GEOLOGY AND EXPLORATION:

- a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

PHYSIOGRAPHY:

The general slope of lease area is from NE to SW direction. No seasonal & perennial drainage exists with in the lease area. Due to past mining the lease is degraded by mining pit & depth of pit varies 1m to 2m. The highest and lowest point in the leasehold is 192.90mRL towards NE direction and 163.10mRL towards SW direction. The topography of lease area is shown in **Plate No. 3.**

REGIONAL GEOLOGY:

The Bundelkhand Granite Gitty Complex occupies an area of 26,000 sq. of which 11,000 sq. km. lies in Lalitpur, Banda, Hamirpur and Banda Distt. of U. P. The granite complex in this region is essentially made of grey and pink granite rocks of granodiorite-adamellite composition with minor occurrences of hornblende diorite, gabbro, grey gneisses. These rocks are intruded by a number of quartz reefs mainly trending in NE-SW and basic dykes in NW-SE directions. The Bundelkhand massif is overlain by rocks of Bijawar and Vindhyan group respectively. The stratigraphic order of superposition is as below:

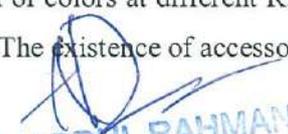


GEOLOGY OF THE AREA:

The area is dominated by medium to fine grained, granite boulders. It usually occurs as boulder concentrations dark grey in colors with porphyritic texture. Vein lets of quartz are also seen with the deposit. The upper layer shows signs of weatherings. Three joints pattern are seen with in lease area as below:

Joints	Direction	Degree
J1	305N	30
J2	240N	60
J3	105N	80

The thin section studies (photomicrograph) shows feldspars with polysynthetic twinning under cross Nicolas and quartz showing spectrum of colors at different R.I., under Gypsum plate. At few places alteration of feldspar is noticed. The existence of accessory minerals such as biotitic, hornblende is less.


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DETAILS OF EXPLORATION:**a) Already carried out in the area:**

One trial pit having dimension of 5m x 5m x 5m were dug with in lease area & later on all the trial pits have been converted into mining pits.

b) Proposed to be carried out:

The entire area is consist of stony outcrops and depth of mining pits have reached 1m to 2m & occurrence of Gitty, Khanda is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two cross-sections at an interval of 42m & 46m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to four classes:

Proved Reserves (111):

All the Quantities of Sandstone occurring 160mRL below surface ground has been considered as under proved category.

Probable Mineral Reserve (122):

A 5m zone below the proved reserve zone is considered as Probable Reserves.

Feasibility Mineral Resource: (211)

Reserves blocked in barrier ultimate pit limit under proved mineral reserves has been considered as 211.

Pre-Feasibility Mineral Resource: (222)

Reserves blocked in barrier ultimate pit limit under probable mineral reserves has been considered as 222.

Summary of Geological reserves is as below:

Classification	UNFC Code	Quantity in cum
A. Total Mineral Reserve		
Proved Mineral Reserve	111	287610
Probable mineral Reserve	121 & 122	64078
B. Total Remaining Resources		
Feasibility mineral Resource	211	75916
Prefeasibility mineral resource	221 & 222	26064
Inferred mineral resource	333	Nil
Total Reserves + Resources		453668

The detailed categorized table of reserves and Resources are shown **Table No 1**


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MINEABLE RESERVE:

Benches of height & width 6m has been drain in geological sections to calculate the mineable reserves. The area of each bench level has been calculated & multiplied by strike influence to get the volume. The mineable reserve is given in **Table No. 2**.

Table No. 1

GEOLOGICAL RESERVES**MEASURED MINERAL RESOURCES (331)**

Section Line	Area m2 (111)	Area m2 (211)	Strike Influence (m)	Volume (cum)	
				111	211
1-1'	3411	755	42	143262	31710
2-2'	3138	961	46	144348	44206
Total				287610	75916

INDICATED MINERAL RESOURCES (332)

Section Line	Area m2 (122)	Area m2 (222)	Strike Influence (m)	Volume (cum)	
				122	222
1-1'	897	269	42	37674	11298
2-2'	574	321	46	26404	14766
Total				64078	26064

Table No. 2

MINEABLE RESERVES

Bench Level (mRL)	Face length(m)	Face advancement (m)	Width of benches (m)	Heights of benches (m)	Volume (cum)
186	77	54	6.0	6.0	24948
180	110	77	6.0	6.0	50820
174	147	76	6.0	6.0	67032
168	175	60	6.0	6.0	63000
162	184	54	6.0	6.0	59616
156	129	45	6.0	6.0	34830
Total					300246

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IInd Year:

During the year, the production will be achieved through the opening & the advancement of mining benches. Bench 186mRL shall be flattened & all quantities of Khanda, Gitty, Boulder shall be exploited from bench. A new bench 180mRL shall be opened box cut like manner & advance in all directions. Approach road having width 5.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
186	77	10.71	6.0	6.0	4948
180	110	22.806	6.0	6.0	15052
Total					20000

The layout the pit position & section at the end of the year is shown in **Plate No. 5.**

IIIrd Year:

The mining faces will open from top to downward and advanced towards north to south direction. 20000cum quantities of Khanda, Gitty, Boulder shall be exploited from bench 180mRL. Approach road having width 5.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
180	110	30.303	6.0	6.0	20000
Total					20000

The layout the pit position & section at the end of the year is shown in **Plate No. 5.**

IVth Year:

During the year, the production will be achieved through the opening & the advancement of mining benches. Bench 186mRL shall be ultimate pit limit & bench 180mRL shall be flattened & all quantities of Khanda, Gitty, Boulder shall be exploited from bench. A new bench 174mRL shall be opened box cut like manner & advance in all directions. Approach road having width 5.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
180	110	23.891	6.0	6.0	15768
174	147	4.798	6.0	6.0	4232
Total					20000

The layout the pit position & section at the end of the year is shown in **Plate No. 5.**

Vth Year:


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The mining faces will open from top to downward and advanced towards north to south direction. 20000cum quantities of Khanda, Gitty, Boulder shall be exploited from bench 174mRL. Approach road having width 5.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
174	147	22.676	6.0	6.0	20000
Total					20000

The layout the pit position & section at the end of the year is shown in **Plate No. 5.**

- d) **Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.**

The entire lease hold is gitty out crop having no soil over, therefore generation of waste & soil shall be nil during next five years. All quantities of Gitty, Boulder to be exploited shall be used for making aggregates.

- e) **Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.**

It is an existing mine & mine has been fully developed. The total mineable reserves are 300246cum & with proposed rate of production of 20000cum of Granite (Gitty-Khanda, Boulder) at the end of fifth year, the expected life of mine comes out 15years.

- f) **Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.**

CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

Exploration as on date: One pit was dug in scattered manner with in lease area & all the pits have converted into mining pits.

Exploration during plan period:

The entire area is consist of stony outcrops and depth of mining pits have reached 1m to 2m & occurrence of Granite (Gitty-Khanda, Boulder) is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

Conceptual Period:

The entire area is consist of stony outcrops and depth of mining pits have reached 1m to 2m & occurrence of Granite (Gitty-Khanda, Boulder) is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

Ultimate shape & size of pit:


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The ultimate shape of pit by the end of conceptual period shall be same as the shape of area except 7.5m barrier. Size of the lease hold by the end of conceptual period shall be 1.68ha having length 210m & width 80m & depth 36m.

Conceptual Development:

Mining will be by opencast semi-mechanized mines confined within ultimate pit limit. Road, habitation etc. will require diversion from mining area for the safety of workings. Details area as follows:

The geometry of pit as on date, at the end of plan period & at the end of conceptual period is as below:

	Pit No	Pit dimension	Shape
As on date	Pit I	30m x 21m x 1m to 2m	Elliptical
At the end of plan period		102m x 80m x 18m	Rectangle
At the end of conceptual Period		210m x 80m x 36m	Rectangle

- i) **Plan period:** One pit will be developed during plan & dimension of pit will be 102m long, 80m wide & 18m deep. The depth of will be confirming to 174mRL. The height of benches shall be kept 6.0 m, width of benches shall be kept 6.0m & slope of fences shall be kept 70 deg. 100000cum of Gitty-Khanda, Boulder shall be generated during plan. Exposures of Gitty, boulder exists with in the entire lease area therefore generation of waste shall be nil. Therefore no such proposal of rehabilitation of benches has been envisaged.
- ii) **Conceptual period:** One pit will be developed during conceptual period & dimension of pit will be 210m long, 80m wide & 36m deep. The depth of will be confirming to 156mRL. The height of benches shall be kept 6.0 m, width of benches shall be kept 6.0m & slope of fences shall be kept 70 deg.

Anticipated life of mine

It is an existing mine & mine has been fully developed. The total mineable reserves are 300246cum & with proposed rate of production of 20000cum of Granite (Gitty-Khanda, Boulder) at the end of fifth year, the expected life of mine comes out 15years.

Waste Management:

As stated earlier that entire lease area consists of gitty out crops & further persists in depth. All the quantities of gitty to be exploited shall be send to crusher plant out side the area. Therefore generation of waste shall be nil & no proposal has been envisaged for its separate dumping.

Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is as below.

	Area broken (ha)	Area backfilling rehabilitation (ha)	Quantities of waste to be used in backfilling (cum)
As on date	0.063	Nil	Nil
End of plan period	0.816	Nil	Nil
End of conceptual period	1.68	Nil	Nil

As stated earlier that total lease area consists of gitty, boulders outcrops & all quantities of Gitty, boulder to be exploited shall be used for making aggregates. Therefore no waste shall be

generated & no such proposal has been envisaged for rehabilitation of benches during plan period & at the end of conceptual period shall be left open to accumulate rain water & program.

Pisculture Economics was also worked out for use of land to provide water bodies v/s forming is as below.

The data collected is presented below:

The yield of dhan per hectare or unirrigated land per annum : 2500 to 3000 kg.

The average value as per present rate at Rs. 6.50/Kg. : Rs. 19500/-max.

The yield of wheat per ha. Of irrigated land per annum : Rs. 500 kg. max.

The average value as per present rate of Rs. 4.50kg. : 6750/- max.

Considering that both the crop are obtained, annual earning per ha. : Rs. 26250/- max.

In case of pisciculture is undertaken then about 5000 finger lings (FRY) can be put in 1 ha. Of water body which will yield about 500 to 600 kg. in about 6 months time. A figure of 1000 kg. per ha per year can safely be assumed. This will fetch a minimum of Rs. 1,00,000/- Hence with the development of pisciculture about 2.0 to 3.0 lac per annum can be expected. In view of the above, it is proposed that the pit will be left as it is which subsequently will be filed by percolating ground water and rain water. The water can also be used for irrigation purposes.

4.6 Post Mining Land use:

The land use at present, at the end of plan period & at the end of conceptual period is given below:

Sl. No	Head	At present (ha)	At the end of plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area excavated (broken)	0.063	0.816	1.68
b)	Area fully mined out	Nil	Nil	1.68
c)	Area fully rehabilitated by pisciculture	Nil	Nil	0.20
d)	Area rehabilitated by afforestation	Nil	Nil	Nil

Mining will be done unto 174mRL. After completion of mining the outer periphery of mining pit shall be fenced. During plan period & by the end of conceptual period no waste shall be generated. All quantities of Gitty to be exploited shall be used for making aggregates. Therefore it is not possible to rehabilitate the mined out benches. The mined out pit shall remain open & rain water will accumulate in the pits. A water body in the area will be boon to local people for improving their life style.

II Dump area:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

During plan period the dump shall be removed & it shall be spread over the haul roads for the maintenance of roads.

III Others:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under road	0.001	Nil	Nil
c)	Area under green belt (ie. plantation on area other than dump & backfilled area)	Nil	0.05	Nil

Conceptual Plan & section is shown in **Plate No.6**

(g) Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanised, semi-mechanised, manual):

It will be an opencast semi-mechanized mine. The loading of mineral shall be carried out by manually. Mining shall be carried out from top to down ward through the formation of benches. The height of benches shall be kept 6m, width 6m with face slope 70°. Approach road having width 5m & gradient 1:16 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to down word. It will be advance from north to south direction & orientation of faces shall be east-west direction. Approach road shall be produced to each mining faces for transportation of mineral. No waste shall be generated during plan period therefore no proposed has been for its separate staking.

i) Extent of mechanization:

The requirement of mining equipment for next 5 years is calculated as below:

The maximum level of annual production planned = 20000 cum or 50000 tonnes (assuming bulk density of Gitty, Khanda, Boulder 2.5) production required assuming 300 working days

$$=50000/300= 167MT$$

To meet the required production deep hole drilling with wagon drill shall be carried out. 1 wagon drills shall be deployed to meet the required production. Details of wagon drilling are discussed under chapter-5.

Requirement of Compressors:

Two compressors of about 360 cfm will be sufficient to meet the present requirement.

The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
2. Compressor tractor mounted	1	N.A.	Above 360 cfm	-do-	Diesel Compressor

Excavator:

The Applicant shall be deployed required number of tippers on hire basis.

Loading capacity of excavator	-	372 cum x 2.5
Per shift	-	930 tonnes
Operating shift per day	-	930 x 1 = 930 tonnes
No. of operating days per annum	-	300
Annual loading capacity of excavator	-	300 x 930 = 279000 tonnes = 2.79 lac tonnes
Maximum Gitty to be handle per annum	-	50000 tonnes or 0.50 Lac tonnes
Therefore no of excavator required for handling the Gitty, Boulder		= $0.50/2.79 = 0.17$ Say = 1

Requirement of Excavator: is tabulated as below:

Type	Nos	Bucket capacity	Boom Height	Boom Length	Make/model	Motive/Diesel
Excavator	1	1 M3	2.220 M	5.582 M	851 L & T	70-80ltrs/day

Requirement of tippers (7 tonners):

Requirement of tippers for the transport of Gitty, Boulder from mine to stack yard, work out as follows:

- i) To & fro journey time: from mine area to stack yard.
 To & fro journey on 2.0 Km. mine road @ 10 Km/hr = 12 min.
- ii) Cycle time of Tippers
- | | | |
|----------------------------|---|-----------|
| Scooping and waiting | = | 2 min. |
| Manual loading | = | 30 min. |
| To & fro journey | = | 12 min. |
| Turning and unloading | = | 2 min. |
| Therefore total cycle time | = | 46.0 min. |

Requirement of Tippers:

Gitty to be transported per day	=	167 MT
Cycle time of Tippers	=	46.0 min.
Therefore round trips per Tipper per hour	=	$167/46 = 3.6$ Say = 4
Average load carried per round trip	=	$7 \times 5 = 35$
Therefore average carrying capacity per Tippers per shift.		
Therefore number of Tippers	=	$167/35 = 4.7$ Say = 5
Standby dumpers @ 25%	=	$5 \times 0.25 = 1.25$
Therefore total requirement of Tippers	=	$5 + 1.25 = 6.25$

Say = 6 Tippers.

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Make	Motive power
Tippers	6	7tonnes	407 Tata	Diesel

CHAPTER – 5

5.0 Drilling:

Drilling of vertical holes is proposed for extraction of rock to control the problem of toes, a provision of 10% sub-grade drilling has been made. Blasting is required to dislodge sand stone rock.

The diameter of blast holes is generally governed by the bench height. The larger the diameter of the hole, the more will be the burden and spacing, which in turn will yield bigger size boulders in the blasted mass. If the shovel size is already fixed, as is the case in this mine, and the boulders are too big for the shovel to load, secondary drilling and blasting for reducing the size of such boulder will have to be increased. On the contrary, the smaller the hole diameter, lesser would be the burden and spacing of holes which means more meterage of drilling for the same excavation. Accordingly for the 6m high benches adopted of drilling for the same excavation. Accordingly for the 6m high benches adopted for this mine, the diameter of blast holes is proposed 100 mm.

The requirement of drills has been calculated as follows:

A) Stone Production:

- | | | |
|---|---|-------------------------------|
| i) Yield per hole with a burden and spacing of 4m x 3m bench height 6m. and sp. gr of rock 2.5 in tonnes | : | 4.0x3.0x6.0x2.5=180 |
| ii) Rock mass blasted per day (Considering 300 working days in a year) | : | 50000/300= 167MT |
| iii) insitu rock to be blasted per day for 167 tone production at 85% recovery, in tonnes | : | 167× 0.85=142 tonnes |
| iv) Length of each hole with a sub-grade drilling of 0.6m | : | 6.6 m |
| v) Therefore meterage required to be drilled per shift | : | 6.6 m |
| vi) Assuming 10% extra drilling for tacking the toes total meterage to be drilled per shift | : | 6.6 x 1.1= 7.26m Say 7m |
| vii) Expected performance of wagon drill in effective 5 hours per shift | : | 25 m. |
| viii) Therefore number of drills required for production | : | 7/25= 0.28 |
| ix) Keeping in view the location of the mine and climatic conditions, 25% stand by units have been proposed hence total drills required | : | 0.28 x1.25 =0.35
Say=1 No. |

Thus two drills have been provided including one stand-by unit. These units will be tyre-mounted drills of 100 mm dia to drill on 6 m high benches.


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CHAPTER-6**6.0 MINE DRAINAGE:****a) likely depth of water table based on observations from nearby wells and water bodies:**

One dug well is situated about 1.5m aerial distance towards south west of lease area in crusher side. The top level of the well is 157mRL & water table encountered in the well is about 30 m. deep and the expected depth of water table in the region is about 127mRL. During summers the water table further goes down about 3.0m. and depth of water table will be about 124mRL. In winters, the water table goes down about 2.0m. and expected depth of water level is about 125 mRL. During rainy season the water level further rises about 2.0 m. and depth of water level is about 129mRL.

b) Working expected to be 47m above the water table during first five years. During first five years, the mine working will be confined up to 174mRL. Water table will not be interested by mining operations.**c) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.**

The mining operations will be limited in the upper levels & the lowest bench will be formed at 174mRL, hence water table will be not be encountered by mining activities during first five years.



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CHAPTER-7 & 8

7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

- a) **Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next five years:**

As stated earlier, there is no overburden with in lease area. Mining has been proposed for the exploitation of Gitty boulders, therefore waste, sub grade mineral rejects shall not be generated during course of mining.

- b) **Land chosen for disposal of waste with proposed justification.**

No waste or top soil shall be generated during mining activities; therefore no proposal is given for separate stacking of top soil & waste material.

- c) **Attach a note indicating the manner of disposal, and configuration, sequence of build up of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.**

The entire lease area is barren hilly terrain having no soil cover / vegetation. Top soil & waste shall not be generated due to mining operations therefore disposal and configuration of build of dumps shall not arise during first five years period.

8.0 USE OF MINERAL:

The Gitty will be used for making the aggregates. The Gitty of lease area is hard, medium to coarse grained greyish in color & porphyritic texture.


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CHAPTER-9

9.0 OTHER:

9a) Site Services

The following site services will be provided:

- i) Office
- ii) Drinking water shed
- iii) Rest shelter
- iv) First Aid Centre
- v) Store

9b) Employment Potential

The mine manager cum mining engineer should a graduate mining engineer holding at least second class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

Mines manager/mining engineer (Full time)	:	1
Mines mate / Blaster	:	1
Skilled:		
Drivers	:	6
Supervisor	:	1
Time Keeper	:	1
Office Assistant/Dispatch Supervisor	:	1
Semiskilled:		
Compressor operator	:	1
Wagon Drill operator	:	1
Un-skilled:		
Piece rated workers	:	15
Total:	:	28


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CHAPTER-10

10.0 MINERAL PROCESSING:

- a) **If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),**

The entire lease area consists of Gitty terrain there fore, no beneficiation of mineral processing will required for Gitty.

- b) **Explain the disposal method for tailing or waste from the processing plant (quantity and quality of taqilings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralise any such effect before their disposal and dealing of excess water from the tailing dam)**

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

- c) **A flow sheet or schematic diagram of the processing procedure should be attached.**

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

- d) **Specify quantity and type of chemicals to be used in the processing plant.**

No chemicals will required.

- e) **Specify quantity and type of chemicals to be stored on site / plant.**

No chemical will be stored on the site / plant.

- f) **Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.**

No water is required for mining and processing hence no disposal of water and extent for recycling is required.


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CHAPTER-11

11. ENVIRONMENTAL MANAGEMENT PLAN:

(a) Attach a note on the status of base line information with regard to the following:

(I) **Land Use:**

The existing land use of the area is almost hundred percent waste land.

The existing land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	0.063	-
2	Approach Road	-	-	0.001	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	1.936	-
	Total	-	-	2.0	-

With in 5 km. area, about 40% of land is used for agricultural purposes. The agriculture fields are about 30 to 40 mts. away from the workings.

(II) **Water Regime:**

There is no perennial water body in the area. Water table loses its significance in Bundelkhand region due to great depth. The depth of water table is about 30m. below general ground level. The shear zone which allow the flow of water in the sub surface is restricted, through when tapped in wells, hand pumps & tube wells provide sufficient water round the year. The stream in the neighborhood are small & seasonal which join the Pahuj river.

(iii) **Flora and Fauna:**

Shrubs of Karaunda are found in with in the area. Vegetation and wild life are quite scanty. Trees of Neem, Mahua, Jamun, Mango & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalows are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occur with in a radius of 5 km. Low shrubs and bushes grow on barren rocky areas of the applied area. No wild life is found with in the applied area.

(iv) **Quality of ambient air noise level and water:**

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good as heaven. SPM, SO₂, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place.

The permissible limit of SPM, SO₂, & NOX and air quality was observed within the lease hold is given below:

Parameter	Promulgated limit	Present within the lease hold
SPM	500 µg/m ³	220 µg/m ³
SO ₂	120 µg/m ³	30 µg/m ³
NOX	120 µg/m ³	18 µg/m ³


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The water quality will not be effected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps are dug in the villages.

(v) **Climatic Conditions:**

a) **Temperature:**

Tropical climate with hot summers, temperatures ranging between 32⁰C to even more than 47⁰C. The winters are cool, recording a drop in temperature from around 12 deg. C to as low as 8deg C.

b) **Rainfall:**

District Banda receives annual rainfall is about 786mm. The maximum rainfall received during monsoon period was June to mid September. The maximum rainfall varies from 500mm. to 550mm. The lowest rainfall was received during the month of November-December.

c) **Humidity:**

The maximum and minimum humidity in morning is 98 and 44 in the month of August and May and in the evening 96 and 25 in the month of August and May.

d) **Wind Velocity :**

The wind velocity 1.6 to 11.3km per Hours

vi) **Human Settlement:**

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the four castes. The local inhabitants are bundels, who speak in bundeli and are farmers. The main occupation in 5 km. buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc. The villagers collect the "MAHUA" and sell it to the market while part of the quantity is used for making country liquor.

Occupation:

Agricultural remains the main occupation in this area. Study reveals that within 5Km. radius of lease each, 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Rice	:	200 Kg Per Acre
Wheat	:	700 Kg per Acre


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Gram	:	500 Kg per Acre
Arhar	:	400 Kg per Acre
Soyabean	:	300 Kg per Acre

(vii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next five years.

(i) Land use:

The area likely to be degraded due to quarrying, pitting & roads:

The impact on the land form or Physiography will be limited to the modification of the slope. The land scape and land use will under go a radical change due to open cast mining. The impact during next five years is limited as benches will be formed on the already degraded land. Besides these benches, roads will also modify the Physiography.

The impact on land use will also be limited. The various modification due to mining allied & activities during next five years is given below:

Activity	Area Occupied (Ha.) During next five years	At the end of conceptual period
Mining and Existing pits	0.816	1.68
Waste dumps	Nil	Nil
Road	Nil	Nil
Infrastructure facilities	Nil	Nil
Afforestation	Nil	Nil
Balance undisturbed land	1.184	0.32
Total	2.0	2.0

(ii) Air Quality:

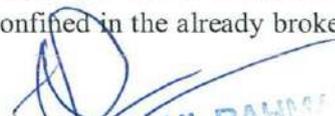
It has already been explained that mining will be in a very small scale with limited drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers/tractor trolleys air quality will not undergo any significant change.

However the only cause of concern in future will be SPM content. The daily average SPM will be less than 220 microgramme per meter cube. Considering the Semi-mechanized operation for next five years, if safely believed that SPM content will seldom exceed 250 microgramme per meter cube. However, if required, water sprinkling on dry months may be undertaken on the haul road where the maximum traffic will be observed.

(iii) Water Quality

It has already been mentioned that water table does not have any relevance in Bundelkhand terrain. The water table in this area is found in the shear zone and is about 30 m. below the ground level. The working during next five years is confined in the already broken area hence no impact on water quality will be observed.

(vi) Noise Level:


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It has been explained earlier that proposed mining is of open cast semimechanised. Drilling, blasting, excavator and other equipment even vehicular transport will be applied for limited time. Therefore noise level too will not show any significant increase.

(v) **Vibration level:**

It has been mentioned that limited amount of Jack hammer drilling, blasting will be used therefore, no increase in vibration level is envisaged.

(vi) **Water Regime:**

The mining is in a small area. There is no perennial drainage within the area therefore no significant impact on surface water will be made. However due to excavation some changes in base flow may occur but then it has been proposed that mining will be done in already excavated areas so that it will not touch the water regime.

(vii) **Socio-Economics:**

Though employment potential is not very high but whatever employment will be generated will be available to surrounding. It has been mentioned that there is a serious problem of migration in this region for the need of livelihood, any attempt of generating employment will be important contribution to this area and should be welcomed. The activity will also provide indirect employment by way of shopkeepers, dhabas and truck drivers etc.

(viii) **Historical Monuments etc.:**

No historical monuments exist surrounding the lease hold.

(c) **Attach an Environmental Management Plan supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added).**

- **Temporary storage and utilisation top soil :**

Mining during shall be under taken in rocky terrain having no soil cover generation of top soil shall be nil & no proposal has been given for separate stacking of soil.

II. **Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next five years period:**

During next five years, benches will reach the ultimate pit limit. The entire lease area is devoid of soil cover or waste material. The total exploited Gitty, boulder shall be transported to crusher plant of making aggregates therefore no waste shall be generated. Therefore it shall not be feasible to rehabilitate the benches by plantation.

- **Programme of afforestation yearwise for the initial five years indicating number of plants with name of species, afforested under different areas in Ha.**

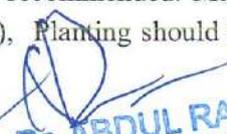
Programme of Afforestation:

Mining Area:

Other Area:

The lease area is marked by large exposure of waste land. 10 samplings of local species shall be planted each year within 7.5m strip.

The tree species recommended are Ficus religiosa (pipal), Boswellia serrata (Salai), Shorea robusta (sal) and tactione grandis (teak) may also be recommended. Mangifera indica (Aam), Emblica officinalis (Anwala), Aegle marmelos (Ibei), Planting should be done in large sized


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90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Post Plantation Care:

Following precaution to be undertaken for survival of plants:

- i) The samplings will be undertaken for survival of plants.
- ii) Plants will be taken care by applying fertilizers and proper wedding etc.
- iii) Healthy tree species will be recommends for plantation.
- iv) Fatal saplings will be replaced with new healthy saplings.
- v) Every saplings will be covered by tree guard to avoid damage through cattle grazing.
- vi) A Gardner or mazdoor should be employed for care.
- vii) Necessary arrangement will be provided for watering tree species planted at different parts.



4. Stabilisation and vegetation of dumps along with interburden dumps management year wise for initial five years:

The entire lease area is Gitty, boulder out crops having no waste, therefore generation of waste during next five years shall be nil & no proposal has been envisaged for its separate.

5. Measures to Control erosion/sedimentation of water courses:

No drainage of water course will be disturbed due to mining. The lease area consists of Gitty, boulder out crops & rain water will accumulate in the mining pits which shall be dumped out. As Gitty, boulder is hard rock therefore erosion/sedimentation along water courses will not arise.

6. Treatment and disposal of water from mine:

It has already been mentioned that water table does not have any relevance in Bundelkhand plateau due to its great depth therefore treatment and disposal will not be concern in the mine.

7. Measures for mining adverse effects on water regime:

It has already been stated that mining will not interfere with the surface and underground water however to take care of eventualities.

8. Protective measures for ground vibration/air blast caused by blasting:

As the proposed method of mining is semi-mechanized open cast with limited amount of drilling and blasting. The impact on this aspect is negligible.

9. Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:

No such feature exists within the lease area.

10. Socioeconomic beneficiate out of mining:

The scale of operation is limited with 90% local employment. Hence some benefit to the local community will occur on this aspect. Besides the direct employment, indirect employment will include tractor owners, truck drivers, shop keepers dhaba walas etc.


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PROGRESSIVE MINE CLOSURE PLAN

1. Introduction:

- a) **Name of Lessee:** Shri Sufdar Ali,
S/o-Late Shri Farzand Ali,
R/o-Muhalla-Khunti Chauraha,
Aliganj, City & District-Banda (U.P.)
No Fax & email address facilities is available with lessee.
- b) **Status of Lessee:** Private Individual
- c) **Location:** The lease hold falls in village Jarar which is about 20km from Banda district. Lease area is about 3.0km from MDR-11B & 12km from NH-76. A diversion takes place from village Jarar by mettaled road & is about 0.45kms. The location plan is enclosed as Plate No. 1.
- d) **Extent of Lease area:** **2.0Hec.**
- e) **Type of lease area:** The land applied for mining lease waste land.
- f) **Land use Pattern:** The area exhibits stony topography. It falls under waste land. The existing land use pattern is given below:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	0.063	-
2	Approach Road	-	-	0.001	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	1.936	-
Total		-	-	2.0	-

1.1 Reasons for Closure:

It is an existing mining lease presently no specific reasons have been observed for the closure of mining operation. The progressive made to meet out the statutory requirement under rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963.

1.2 Statutory Obligations:

No statutory obligations have been imposed by any Govt. agency.

1.3 Closure plan preparation:

a). Name and address of the Lessee:

Shri Sufdar Ali,
S/o-Late Shri Farzand Ali,
R/o-Muhalla-Khunti Chauraha,
Aliganj, City & District-Banda (U.P.)

No Fax & email address facilities is available with lessee.

b). Name, address & Registration No of R.Q.P.:

Dr. Abdul Rahman
REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018,


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Valid up to 25/11/2023

c). **Name of the executing agency:**

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore copy of resolution of the executing agency has not been given.

2.0 Mine Description:

2.1. Geology:

PHYSIOGRAPHY:

The general slope of lease area is from NE to SW direction. No seasonal & perennial drainage exists within the lease area. Due to past mining the lease is degraded by mining pit & depth of pit varies 1m to 2m. The highest and lowest point in the leasehold is 192.90mRL towards NE direction and 163.10mRL towards SW direction. The topography of lease area is shown in **Plate No. 3**.

2.2. Mining Method:

It shall be opencast semi-mechanized mine. To meet required production wagon drilling with deep hole blasting shall be carried out. The blasted material will be handled with excavator & loaded into dumpers. The height & width of bench shall be kept 6m with face slopes 70°. Secondary blasting with jackhammer drilling shall be carried out if required.

2.3 Mineral Beneficiation:

No mineral beneficiation will be under taken for next five years. The Granite (Khanda, Gitty, Boulder) produced from mine shall be transported to crusher plant for making aggregates.

3.0 Review of implementation of mining plan / scheme of mining including three years progressive closure plan up to the final closure of mine:

Mining plan of the area under reference is yet to be approved; it is therefore premature to make any comments about review of implementation.


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4.0 Closure Plan:**4.1 Mined out land:**

The mining has been proposed from top to downward. Mining faces will advance from west to east direction. The height of benches will be kept 6.0m, width of benches shall be kept 6.0m, slope of mining faces will be kept 70 deg. and the over all slope of the pit will be kept 45deg.

The proposals of mined out land & rehabilitated during next five years is given below:

(a) Mined out land

Sl.No.	Activities	Area(ha)
1.	Area already broken up	0.063
2.	Area already backfilled	-
3.	Area already reclaimed	-

(b) :

Sl. No.	Activities	Area(ha)
1.	Additional Area proposed to be broken up during next 5 years	0.753
2.	Additional area proposed to be backfilled	-
3.	Additional Area proposed to be reclaimed/ rehabilitated	-

(c) :

Sl.No.	Activities	Area(ha)
1.	Area already occupied by dump	-
2.	Additional area to be covered by dumps: i) Top soil Stack ii) Waste dump	- -
3.	Dump area to be covered by protective measures	-

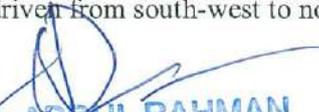
(d) :

Sl.No.	Activities	Area(ha)
1.	Area already covered under plantation	-
2.	Area proposed to be covered under plantation during next 5 years Within the lease hold Out side area	- 0.05 -

4.2. Water Quality Management:

No surface or ground water bodies exists within the area. The mining is being carried out in upper levels. The problem of ground water pumping will not be there. Only rain water will have to be channelised in such a way it does not carry suspension to natural streams. However water quality monitoring shall be carried out periodically from MP Pollution Control Board or from any NABL laboratory.

The mining worth will usually be confined within gullet driven from south-west to north directions.


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However, proposal have been furnished for the protection of siltation, sedimentation etc. during heavy showers. 150m. long toe wall having width 1.0m. and height 1.0m will be made along the slope of waste dump. The toe walls will avoid the wash off the material during intermittent rains. Further no significant impact on water quality is anticipated as material exposed will be Sandstone, Gitty-khanda which is feebly reacts with water. Even if reaction takes place it gives increased temporary hardness.

Hydro geological Study: In general, the ground water occurs at depth of 30m below the ground level. Water table aquifer in the area is unconfined & is controlled by the joints, fractures and shear zone. Hydro geological studies of the area has not been carried out.

The water balance Chart: The mining operations do not require water, except watering the planted areas and for the workforce employed at the mine site.

For these purpose approximately 5 KL water/ day will be consumed at the area.



4.3 Air Quality Management:

Though, no air sample for ascertaining the air quality has been drawn. But it can be well understood that air quality of the region can be considered normal, because the region not consist any industry to pollute the air. However air monitoring shall be carried out once in a season during dry spell of months to assess the air quality with in the area.

It has already been explained that mining shall be carried out manually with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers, air quality will not undergo any significant change. It is proposal that water sprinkling on approach road shall be carried out two times a day during dry spell of months to supress the dust during vehicular movement.

No chemical or toxic effluents are made/ discharged in the area during mining operations. Therefore, question of air pollution does not arise.

4.4 Waste Management:

No waste shall be generated during course of mining. All quantities of Sandstone, Gitty-khanda shall be used for making aggregate therefore no such proposal has been envisaged for waste dump management.

4.5 Top Soil Management:

Due to the past mining the entire lease area has been degraded by mining & allied activities. During plan period mining shall be carried out in degraded land only therefore top soil shall not be generated & no such proposal has been given for its management.

4.6 Tailing Dam Management:

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.


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4.7. Infrastructure:

No infrastructure facilities like aerial ropeway, conveyor belts, building & structure, water treatment plant, transport & water supply sources are present with in the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also no infrastructure facilities like telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, bridges are not existing with in the lease area. So question does not arise for their restoration. The approach road passed with in the lease area & lessee shall maintain it during PMCP period.

4.8. Disposal of Mining Machinery:

It will be an opencast semi-mechanized mine with adoption of drilling & blasting. The broken pieces of drill rods and break down parts of jack hammer and compressors will be disposed off. This is existing mine & their is no question of disposal of mining machineries at this stage.

4.9. Safety and Security:

The haul roads will be provided to open the mining faces. The maintenance of haul roads will be under taken periodically. Following provisions will be made.

- i) Helmets to all workers will be provided.
- ii) Disposable respirators, will be provided to all those working in dusty area where dust concentration is very height.
- iii) One pair of safety shoes will be provided to all the workers.
- iv) Safety belts will be provided to all those working at height.
- v) Warning boards & working hours shall be displaced at conspicuous places.
- vi) There will be one opening entry of mine which will have a manual gate & barricade under supervision of one chowkidar.
An experience permit manager/Mines Foreman will be employed for the supervision of mining operation.
- vii) The mining area shall be property fenced to avoid any inadvertent entry of any live stock.
During opencast working, all the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security.

4.10. Disaster Management and Risk Assessment:

Maximum depth of working has been concentrated 18m (average) from the ground level & height of benches will be kept 6m there is no problem of ground water/ surface water. No causes of disaster have been apprehended during mining activity, but possibility of disaster can not be ruled out. Therefore all the statutory precautions shall be undertaken into account as per mines Act. 1952, mines rules 1955, MMR 1961.

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The principles used to priorities work are as follows.

- Priority must be given to human safety and health, where it is seriously threatened.
- Acute problems must be addressed before long-term problems.
- Measures affecting a large population must be given priority over measures benefiting a smaller number of people.



A major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore the first action under the disaster management is the identification of risks involved and their priorities. From this risk assessment the identified hazards are as below:

- i). Use of explosives and the blasting operation, inducing vibrations due to blasting.
- ii). Slope Failures in open pit.
- iii). Solid waste generation, their disposal and rehabilitation.
- iv). Proper training on the use of equipments.
- v). Development of green barrier to contain air and noise pollution.

Each parameter is discussed below:

- i). Use of explosive and the blasting operation:

The firm has a magazine. Dirking and blasting will be undertaken periodically and gelatine will be used for blasting.

- ii). **Slope failures:**

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 6.0m. In that case chances of slope failures will be negligible. However considering for steeper slopes slope failure studies will be undertaken in future.

- iii). Solid waste generation, their disposal and rehabilitation:

Soil shall be generated during course of mining & stacked separately. No waste shall be generated therefore no proposal has been given for its disposal & management.

- iv). Proper training on the use of equipments:

Machineries will be employed in the mine. Vocational training programme will be organize in every week to train the workers about mine workings & operating the machines.

- v). Development of Green belt:

The green belt development programme will help in:

- Prevention of dust (leaves acting as a sink) and screening noise.
- Maintaining ecological balance.
- Increasing as the tic value. Plantation will be under taken towards the north west slope of the area.

4.11 Care and Maintenance during Temporary Discontinuance:

At the time of temporary discontinuance of mine, notice the office of Directorate General of Mine Safety as well to District administration. All precautionary steps shall be taken into account in respect of care & maintenance.


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5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

5.1. About 70 local residents were employed in the mine. The present occupation is mostly farming. There is not going to be affected due to their employment in the mine. They can change over to their present jobs after cessation of the mining operation.

5.2. As per industrial & disputes (Amendments) Act 1976 & also based on further amendments in the year 1984, the following issued are to be considered while closure of any establishment. The provisions of this act are applicable to all industrial establishments employing 100 or more workmen. Therefore the same will be applicable to the mine when more than 100 person are employed.

Total numbers of persons employed in the mine shall be 109, therefore no retrenchment/compensation is envisaged.

5.3. Not applicable

5.4. Mining is not going to effect.

5.5. Mine site does not process facilities & infrastructure (i.e. power, water supply etc. on the expectation of society. Besides it mine site is not a centre for community development. Therefore the envisaged repercussions on the expectations of society are out of question.

The repercussion seen due to mine closure is that employees may became unemployed. However there basic occupation will not effect due to mining & hence the question of repercussion not expected at this stage.




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6.0. Time Scheduling for abandonment:

The year wise schedule of completion of retaining walls & plantation is given below:

Activities	Year				
	1 st	2 nd	3 rd	4 th	5 th
I) Toe wall at the base of dumpyard (mtr)	Nil	Nil	Nil	Nil	Nil
ii) Plantation (No. of saplings)	10	10	10	10	10

Amount to be spent for the implementation of above proposals is each year is given below:

Activities	Year					Total amount in Rs.
	1 st	2 nd	3 rd	4 th	5 th	
I) Toe wall at the base of dumpyard (@Rs50/mtr)	Nil	Nil	Nil	Nil	Nil	Nil
ii) Plantation (@ Rs. 45/ sampling)	10	10	10	10	10	2250
Total						2250

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given the scheme of mining during next five years is as below:

Activities	Year					Total	Rate in Rs.	Amount in Rs.
	1 st	2 nd	3 rd	4 th	5 th			
i) Toe wall at the base of dumpyard (mtr)	Nil	Nil	Nil	Nil	Nil	-	50/mtr.	Nil
ii) Plantation (No. of saplings)	10	10	10	10	10	50	45/sampling	2250
Total								2250

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8.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Sl. No.	Head	Area put on use at start of plan (In Ha.)	Additional requirement during plan period. (In Ha.)	Total (In ha)	Area considered as fully reclaimed & rehabilitated (In ha.)	Net area considered for calculation (In ha.)
1.	Area under mining	0.063	0.753	0.816	-	0.816
2.	Storage for top soil	-	-	-	-	-
3.	Overburden/ dump	-	-	-	-	-
4.	Mineral storage	-	-	-	-	-
5.	Infrastructure (Workshop, administrative building etc.)	-	-	-	-	-
6.	Roads	0.001	-	0.001	-	0.001
7.	Railways	-	-	-	-	-
8.	Green Belt	-	-	-	-	-
9.	Tailing pond	-	-	-	-	-
10.	Effluent Treatment Plant	-	-	-	-	-
11.	Mineral Separation Plant	-	-	-	-	-
12.	Township area	-	-	-	-	-
13.	Others to specify (retaining wall) etc.	-	-	-	-	-
	Grand Total					0.817

Area to be considered for financial assurance 0.817ha. (2.0 Acre)

Financial assurance @ Rs.25, 000/- per acre.

2.0Acre X 25,000 = Rs. 50000/-

However Rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963, the minimum amount of the bank guarantee shall be 2.0 Lac. The lessee shall submit bank guarantee to District Magistrate Banda and a copy of same shall be submitted to Director Geology & Mining, Lucknow.

9.0 Certificate:

Given separately & enclosed.

10.0 Plan & Sections:

All the plans are enclosed.

Date: 27.07.2019

Place: Lucknow

Dr. Abdul Rahman
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ANNEXURES
LAND DOCUMENTS


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कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : ४२० / खनिज-३०, बाँदा

दिनांक : जून ०९, २०१९

सहमति-पत्र (लेटर ऑफ इन्टेंट)

श्री सफदर अली
पुत्र स्व० श्री फरजन्द अली
निवासी मु०-खूँटी चौराहा, अलीगंज,
शहर व जिला बाँदा।
पिनकोड-२१०००१

भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-३२३६/८६-२०१७ ५७(सा)/२०१७ दिनांक १२ दिसम्बर, २०१७ व शासनादेश संख्या-२६४४/८६-२०१८-५७(सा०)/२०१७ टीसी दिनांक १७.१०.२०१८ में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-१९६३ के अध्याय-४ के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं०-६६/खनिज-३०, बाँदा दिनांक २२.०२.२०१९ जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा की तहसील नरैनी स्थित ग्राम-जरर के गाटा सं०-२४५० (खण्ड सं०-३) रकबा २.०० हे० में मात्रा २०,००० घनमीटर प्रतिवर्ष उपलब्ध उपखनिज ग्रेनाइट, गिट्टी, खण्डा, बोल्टर हेतु मु० ३०६.०० रु० प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक २५.०५.२०१९ द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है। शासनादेश दिनांक १२.१२.२०१७ में बिन्दु सं०-१९ के उपबिन्दु (२) में यह प्राविधानित है कि "लेटर ऑफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा २५ प्रतिशत प्रतिभूति जमा एवं २५ प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का ५० प्रतिशत के समतुल्य धनराशि एम०एस०टी०सी० के ई पेमेन्ट गेटवे पर आर०टी०जी०एस०/एन०ई०एफ०टी० द्वारा लेटर ऑफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर जमा किये जाना होंगा। उक्त धनराशि जमा करने से पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री बिड अर्नेस्ट मनी समायोजित कर ली जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक १२.१२.२०१७ में दी गयी शर्तें :-

- (१) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना १०००० घन मी० को निविदा/नीलामी की दर रूपयां घन प्रति मी० से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर १० प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलामी धनराशि में वृद्धि होगी।
- (२) सफल बोलीदाता/निविदादाता, पट्टे की निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का २५ प्रतिशत और स्वामित्व की पहली किस्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का २५ प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। बयाने की धनराशि (अर्नेस्ट मनी) प्रथम किस्त में समायोजित कर ली जायेगी।
- (३) पट्टे के प्रथम वर्ष की शेष किस्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से १० प्रतिशत वृद्धि के साथ नियमावली-१९६३ के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।

अथ

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- (4) पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन कराएगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।
- (5) चयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक-14.09.2006 सपठित अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथा संशोधित उपबन्ध के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
- (6) प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
- (7) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जान अनिवार्य होगा।

अतः ई-निविदा सह ई-नीलामी खोले जाने हेतु गठित समिति की संस्तुति दिनांक-25.05.2019 के आधार पर आपके पक्ष में उपरोक्त क्षेत्र की ई-निविदा सह ई-नीलामी चयनित करते हुए निर्देशित किया जाता है कि भारत सरकार के वन, पर्यावरण एवं जलवायु मंत्रालय भारत सरकार की अधिसूचना दिनांक 14 सितम्बर 2006 के साथ अनुवर्ती अधिसूचना दिनांक 15 जनवरी 2016 में उल्लिखित प्राविधानों के अन्तर्गत खनन की अनुमति दिये जाने हेतु सक्षम स्तर से पर्यावरण स्वच्छता प्रमाण-पत्र तथा निदेशक, भूतत्व एवं खनिकर्म उ०प्र० लखनऊ से अनुमोदित खनन योजना प्राप्त कर प्रस्तुत करें। बयाने की धनराशि (अर्नेस्ट मनी) के रूप में दी गयी धनराशि मु० 8,00,000.00 रु० (आठ लाख रुपये मात्र) का भुगतान किया गया है। शासनादेश दिनांक 12.12.2017 के बिन्दु सं०-19(2) में दिये गये निर्देश के क्रम में बोली में दी गयी धनराशि का 50 प्रतिशत 02 कार्य दिवसों में जमा करना सुनिश्चित करें, यदि नियत अवधि में उक्त धनराशि जमा नहीं की जाती है तो आपके द्वारा जमा की गयी बयाने की धनराशि रु० 8,00,000.00 जब्त कर दी जायेगी, जिसका पूर्ण उत्तर दायित्व आपका होगा।

08.06.19

(संतोष बहादुर सिंह)

अपर जिलाधिकारी (वि०/रा०)/

कृते जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ।
3. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड हजरतगंज, लखनऊ।

Dr. Abdul Rahman

Dr. ABDUL RAHMAN
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अपर जिलाधिकारी (वि०/रा०)/

कृते जिलाधिकारी, बाँदा।

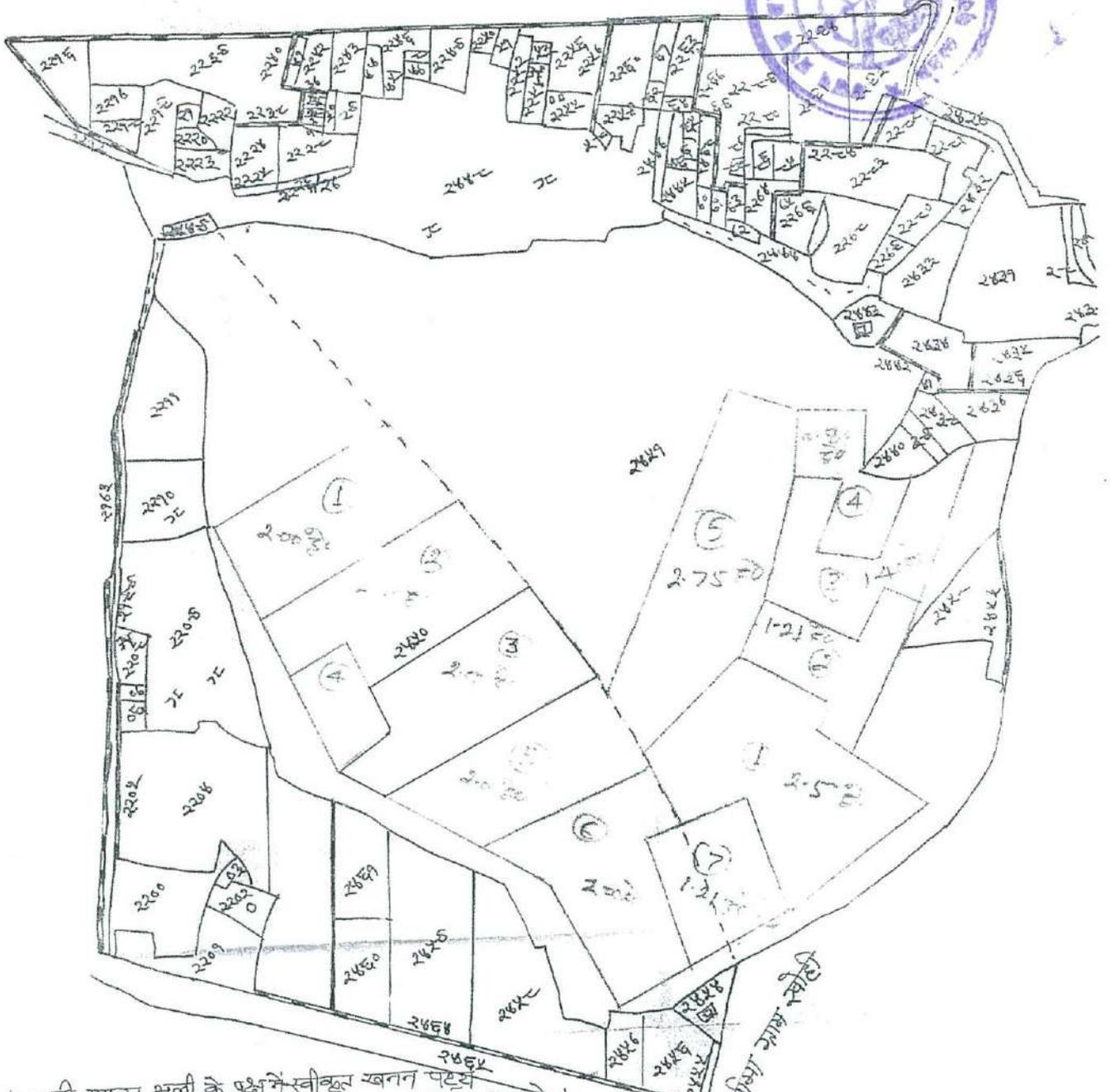
आंशिक भू-चित्र

ग्राम - जरूर

तहसील - नरैनी

जिला - बाँदा

उप पैमाना १ इंच = १ मील



श्री सफर अली के पक्ष में स्वीकृत खान पट्टे
क्षेत्र मसरा सं० २४५०, खण्ड सं०-०३, सत्रा-२००६

(शैलेन्द्र सिंह)
खान अधिकारी
बाँदा

Dr. ABDUL RAHMAN
RQP/UPDGM/No. 004/YEAR 2018

श्रीमान राम स्वामी



प. 'DIA'

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1947
1800 300 1947

Box No. 1947,
Bangaluru-560 001



सरकार



Dr. ABDUL RAHMAN
RQPI/UPDGM/No. 001/YEAR 2018

DIRECTORATE OF GEOLOGY AND MINING, UP



CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON (Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

DR. ABDUL RAHMAN S/o SHRI MOHAMMED KHALID

House No.-A-8/3, PR, Wali Badar Apartment, Indira Nagar, Sitapur Road, Lucknow.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by **RECOGNISED** as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963.

1. His registration number is **RQP/UPDGM/No. 004.....Year...2018**
2. This recognition is valid for a period of 05 years from 26-11-2018 to 25-11-2023.
3. His office address is House No.-A-8/3, PR, Wali Badar Apartment, Indira Nagar, Sitapur Road, Lucknow.
4. His mail ID shakebrahman51@gmail.com.
5. Contact No. 8765588495, 7380946653.
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.



Abdul Rahman

Specimen Signature of RQP

Place: Lucknow

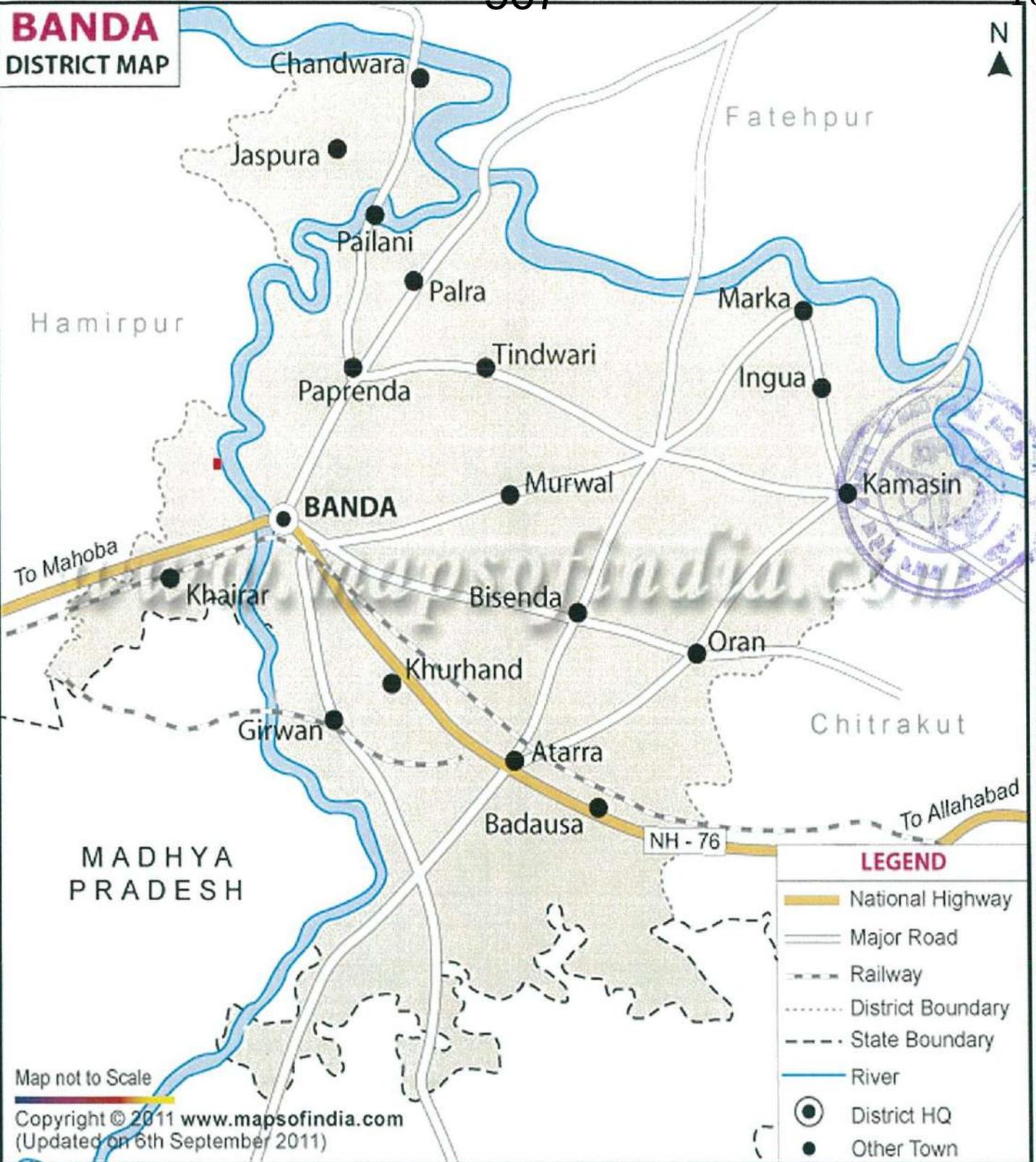
Date: 26.11.2018

Abdul Rahman

Dr. ABDUL RAHMAN
RQP/UPDGM/No. 004/YEAR 2018

(Dr. Roshan Jacob)
Director

BANDA DISTRICT MAP



Map not to Scale

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(Updated on 6th September 2011)

LEGEND

- National Highway
- Major Road
- Railway
- District Boundary
- State Boundary
- River
- District HQ
- Other Town

LEGEND

- National Highway
- Major Road
- Railway
- District Boundary
- State Boundary
- River
- District HQ
- LEASE AREA

PLATE NO-1

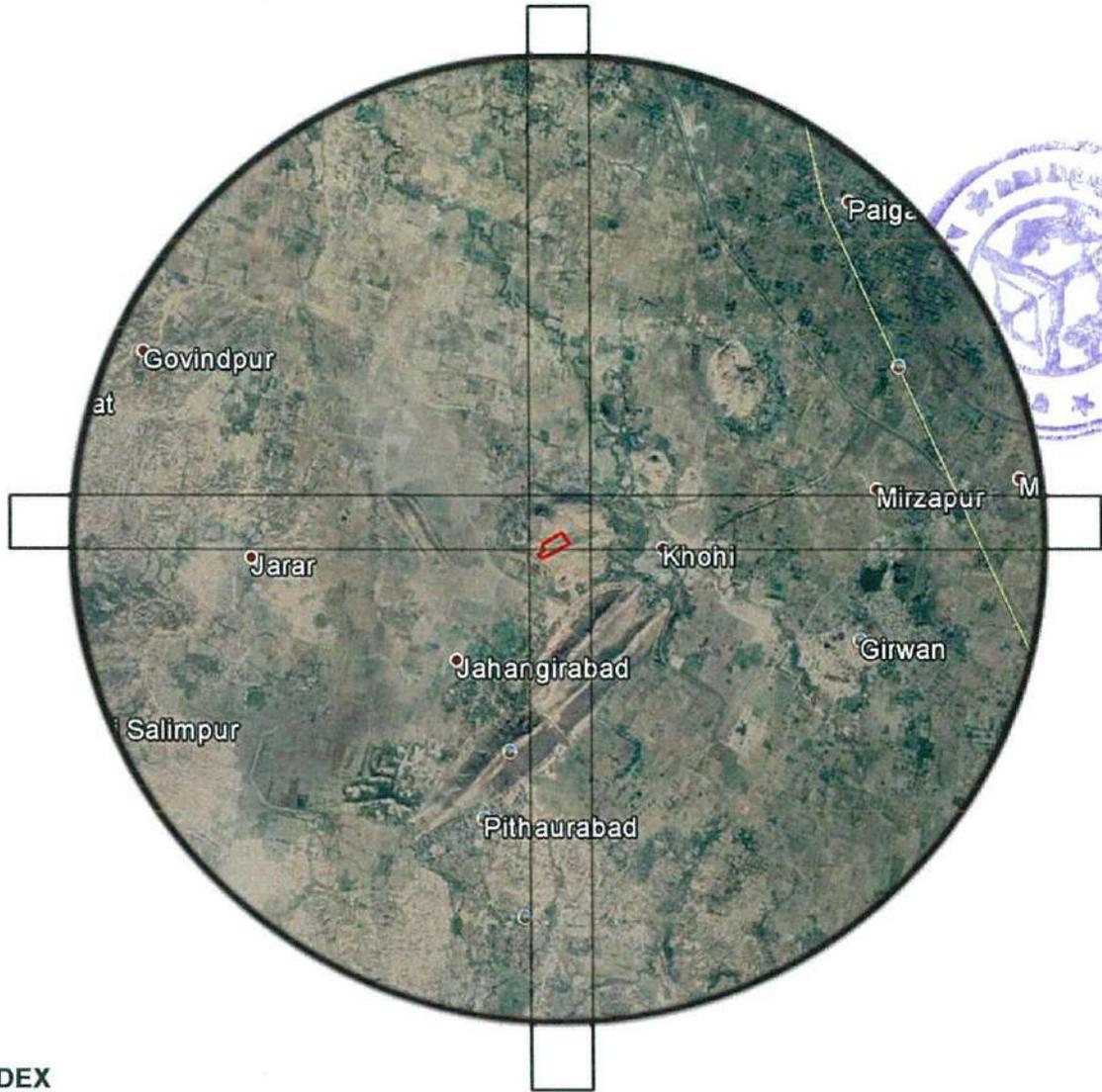
LOCATION PLAN

KHANDA,GITTI,BOULDER MINE
VILL.-JARAR, TEH.-NARAINI DISTT.-BANDA(U.P)

SHRI SAFDAR ALI S/O LATE SHRI FARZAND ALI

Dr. ABDUL RAHMAN
RQP/UPDCM/No. 004/YEAR 2018

GOOGLE MAP



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LEASE AREA



BUFFER ZONE (5K.M)

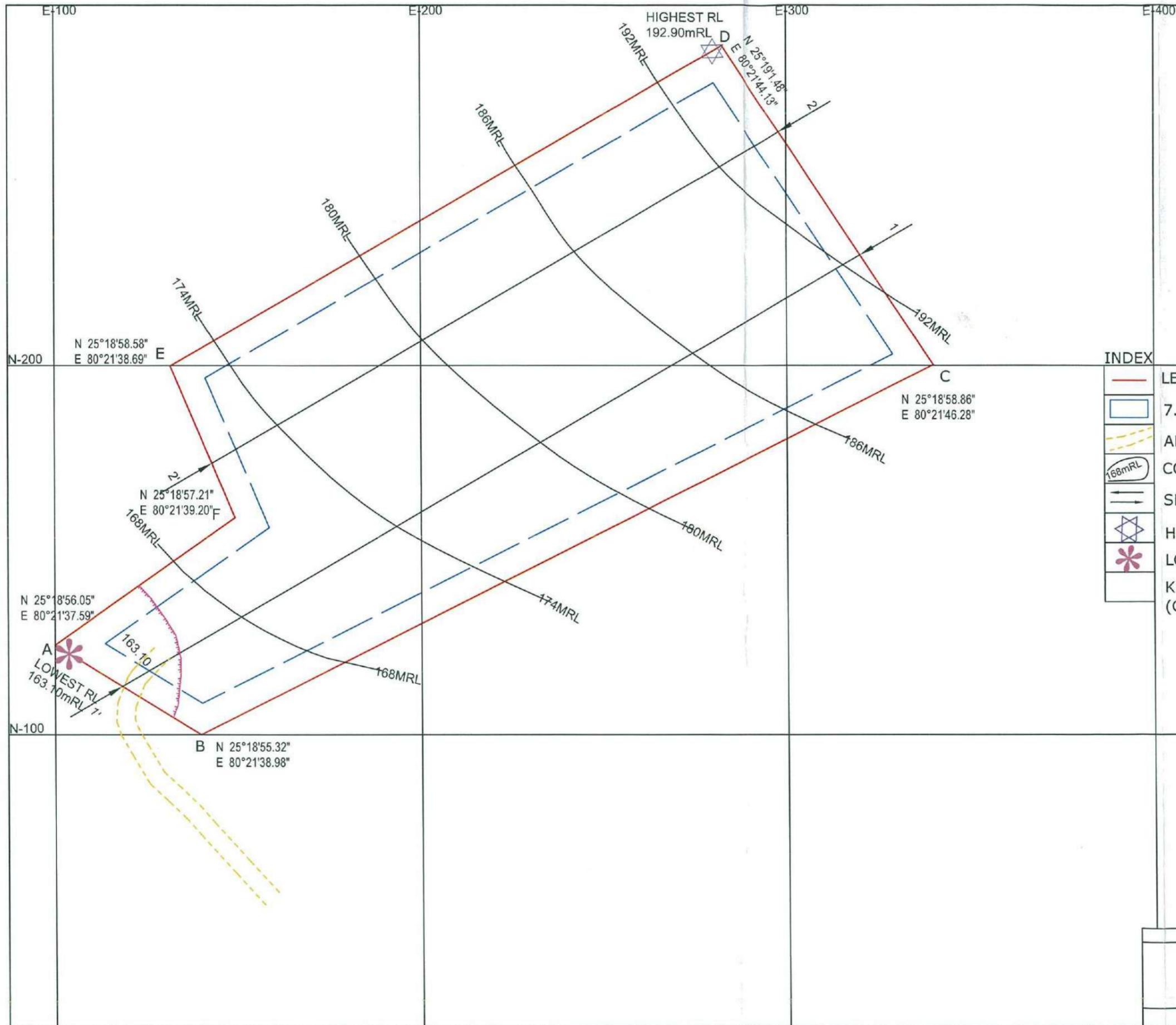
PLATE NO-2

GOOGLE MAP

GITTY, KHANDA, BOULDER MINE
VILL.-JARAR, TEH.-NARAINI DISTT.-BANDA(U.P)

SHRI SAFDAR ALI S/O LATE SHRI FARZAND ALI

Dr. ABDUL RAHMAN
RQP/UPDGM/No. 304/YEAR 2018

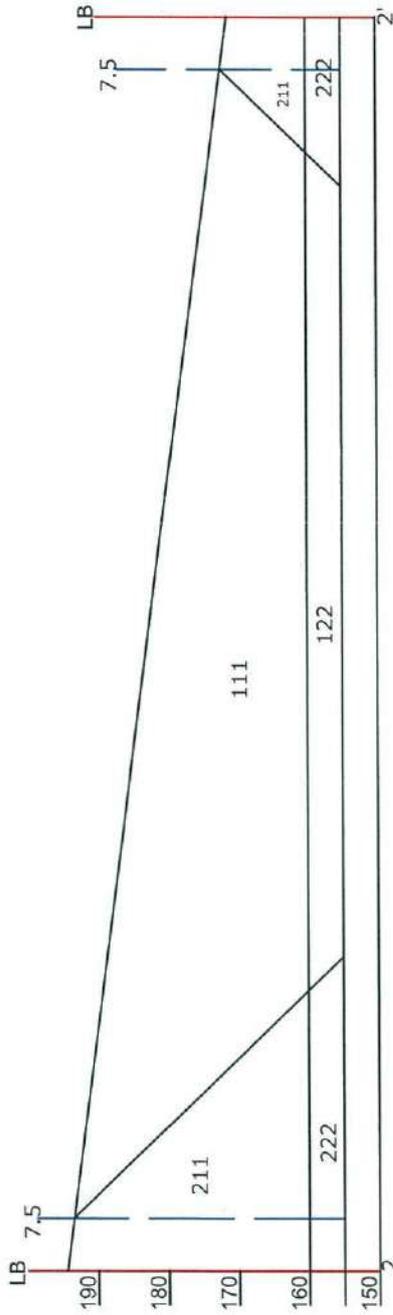
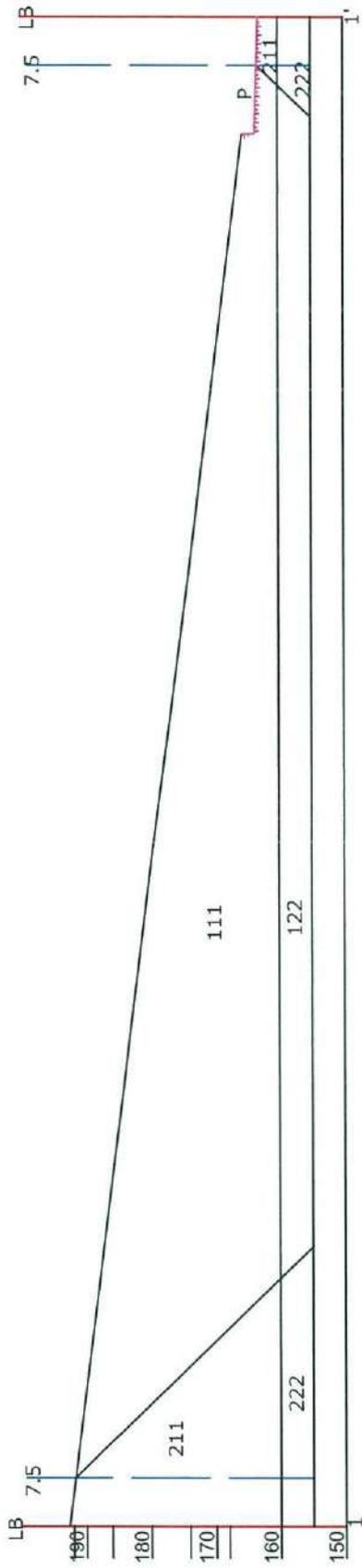


INDEX

-  LEASE BOUNDARY
-  7.5 M STRIP
-  APPROACH ROAD
-  CONTOUR
-  SECTION ARROW
-  HIGHEST RL
-  LOWEST RL
-  KHANDA GITTI, BOULDER, (GRANITE)

Dr. ABDUL RAHMAN
 RQP/UPDGM/No. 004/YEAR 2018

SURFACE/GEOLOGICAL PLAN	
SHRI SAFDAR ALI S/O LATE SHRI FARZAND ALI, GATA NO.2450, KHANDA NO.-3 (AREA-2.00HA.)	
KHANDA, GITTI, BOULDER (GRANITE) MINE VILL.-JARAR, TEH.-NARAINI DISTT.-BANDA(U.P)	
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122	PROVABLE MINERALS RESERVE
211	FEASIBILITY MINERAL RESOURCE
222	PRE-FEASIBILITY MINERAL RESOURCE

GEOLOGY

KHAND, GITTI, BOULDER, (GRANITE)



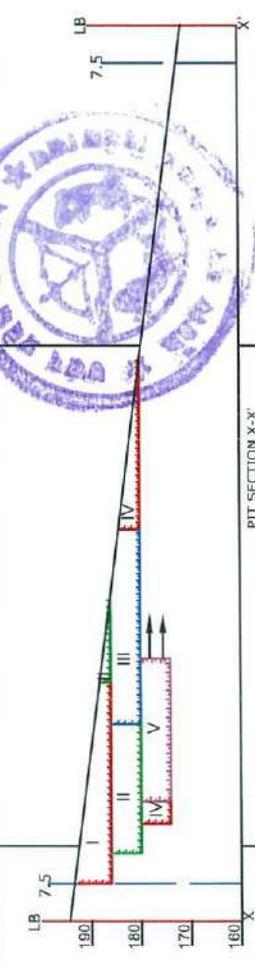
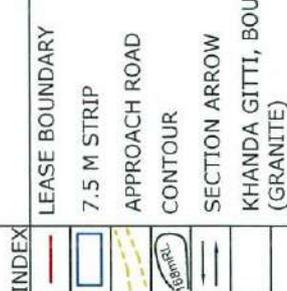
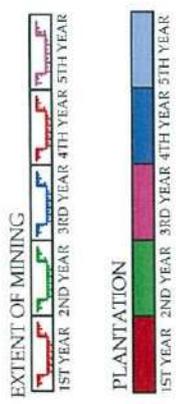
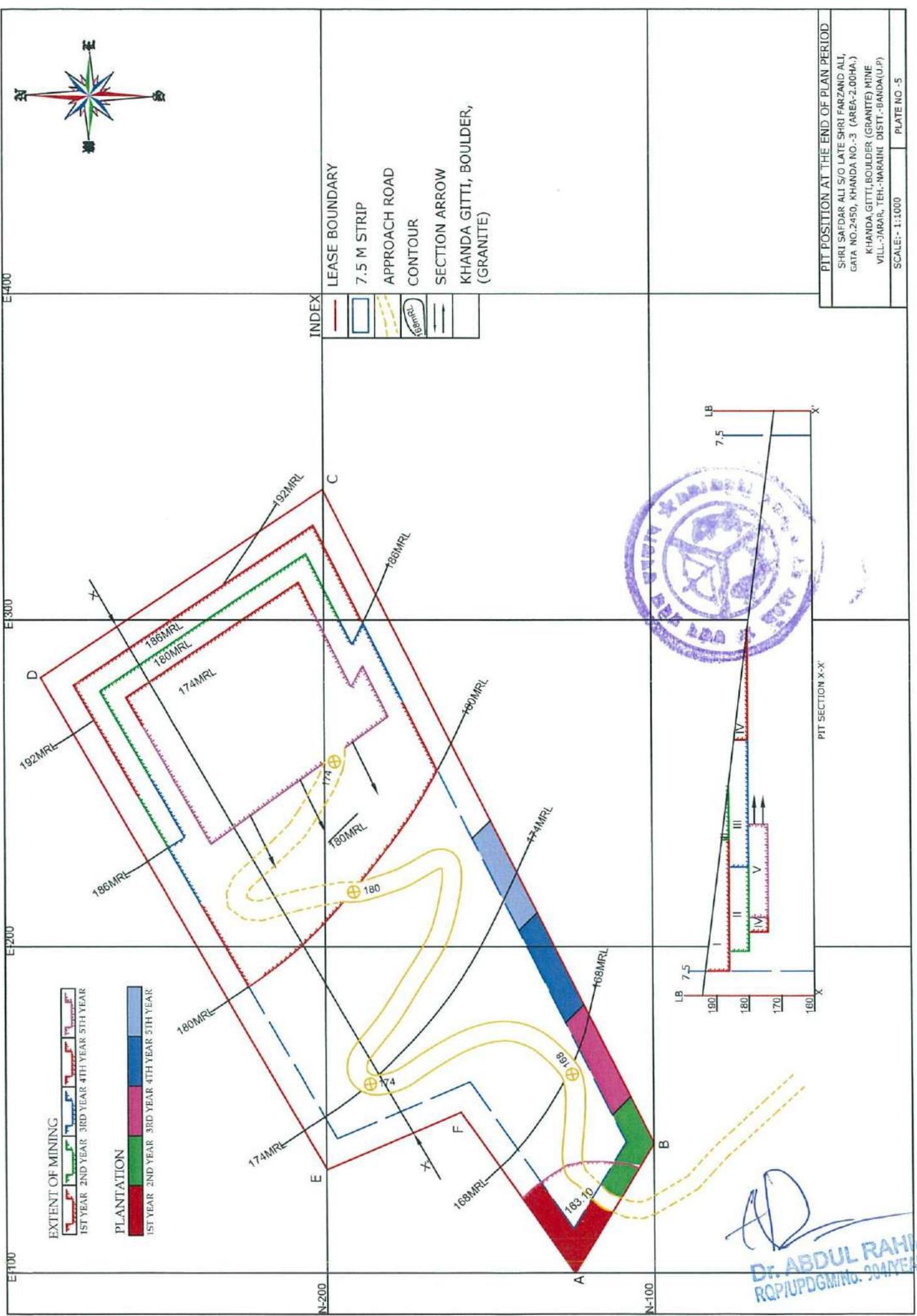
GEOLOGICAL SECTION

SHRI SAFDAR ALI S/O LATE SHRI FARZAND ALI,
GATA NO.2450, KHANDA NO.-3 (AREA-2.00HA.)
KHANDA, GITTI, BOULDER (GRANITE) MINE
VILL.-JARAR, TEH.-NARAINI DISTT.-BANDA(U.P)

SCALE:- 1:1000

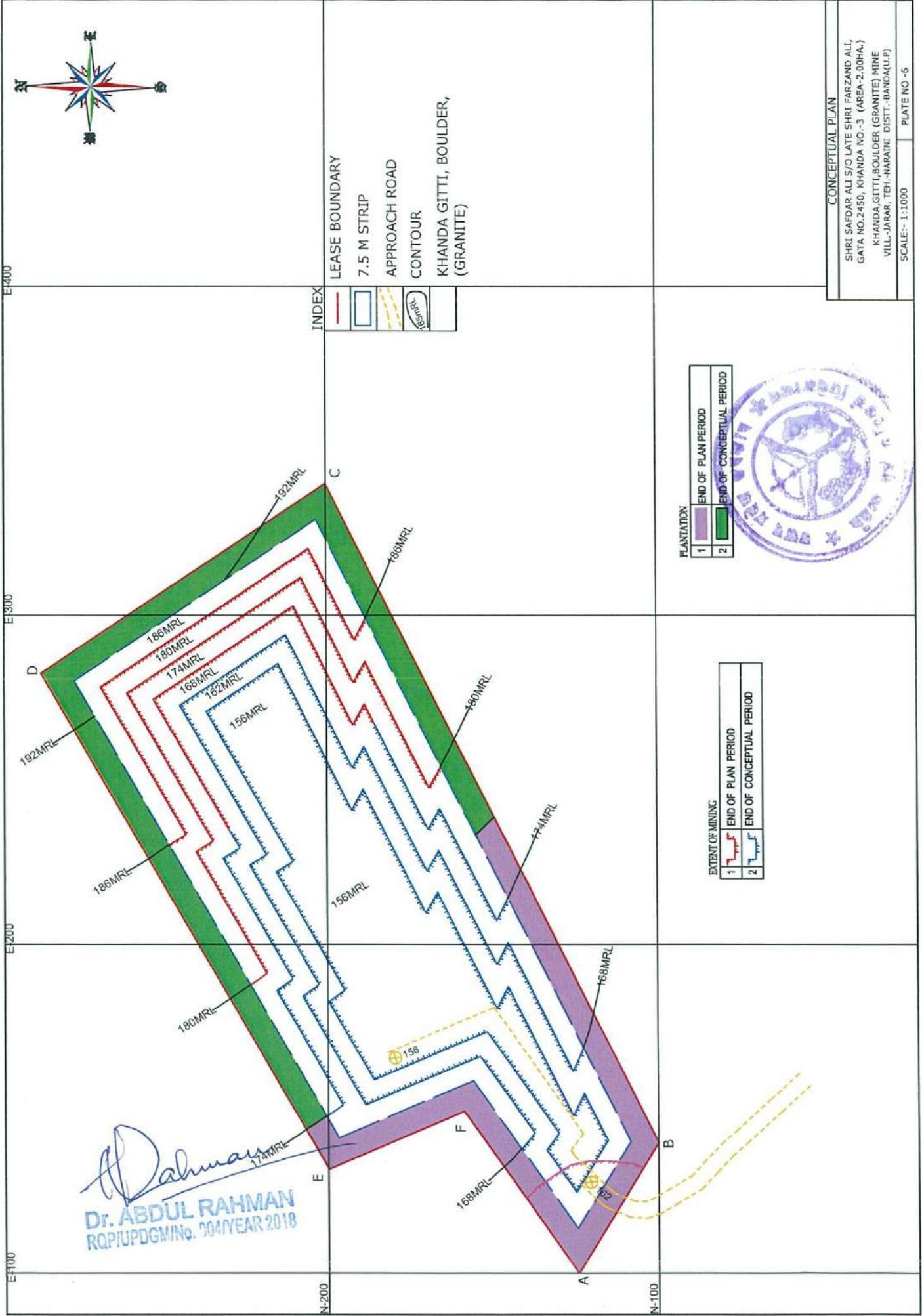
PLATE NO -4

Dr. ABDUL RAHMAN
RQP/UPDC/MIN/6. 504/YEAR 2018



Dr. ABDUL RAHMAN
 ROP/UPDGM/NO. 304/2018

PIT POSITION AT THE END OF PLAN PERIOD
 SHRI SAFDAR ALI S/O LATE SHRI FARZAND ALI,
 GATA NO.2450, KHANDA NO.-3 (AREA-2.00HA.)
 KHANDA, GITTI,BOULDER (GRANITE) MINE
 VILL.-JARRAR, TEH.-NARAINI DISTT.-BANDA(U.P)
 SCALE:- 1:1000 PLATE NO.- 5



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- LEASE BOUNDARY
- 7.5 M STRIP
- APPROACH ROAD
- CONTOUR
- KHANDA GITTI, BOULDER, (GRANITE)

CONCEPTUAL PLAN

SHRI SAFDAR ALI S/O LATE SHRI FARZAND ALI,
GATA NO.2450, KHANDA NO.-3 (AREA-2,00HA.)
KHANDA, GITTI, BOULDER (GRANITE) MINE
VILL.-JARRAR, TEH.-NARAINI, DISTT.-BANDA(U.P.)

SCALE:- 1:1000 PLATE NO.-6

PLANTATION

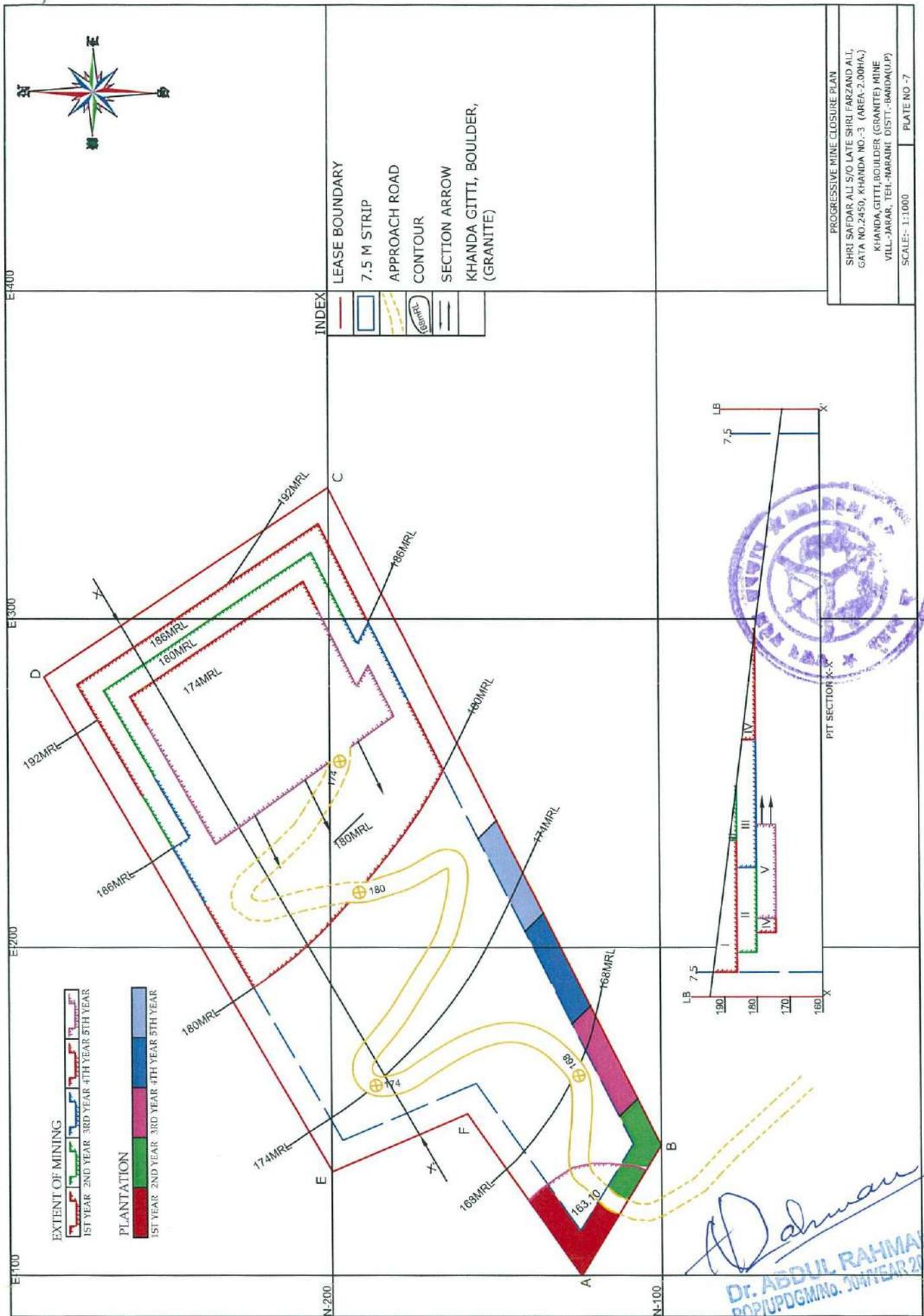
1	END OF PLAN PERIOD
2	END OF CONCEPTUAL PERIOD



EXTENT OF MINING

1	END OF PLAN PERIOD
2	END OF CONCEPTUAL PERIOD

Dr. Abdul Rahman
Dr. ABDUL RAHMAN
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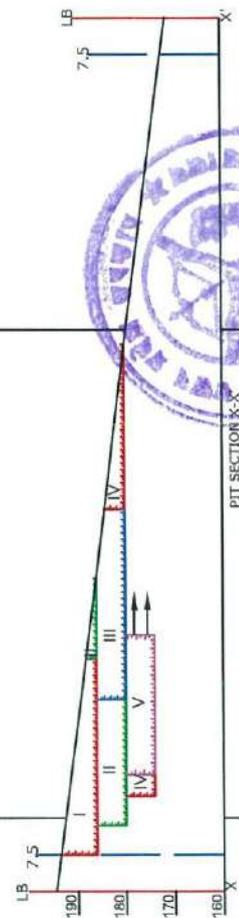
	LEASE BOUNDARY
	7.5 M STRIP
	APPROACH ROAD
	CONTOUR
	SECTION ARROW
	KHANDA GITTI, BOULDER, (GRANITE)

EXTENT OF MINING

	1ST YEAR
	2ND YEAR
	3RD YEAR
	4TH YEAR
	5TH YEAR

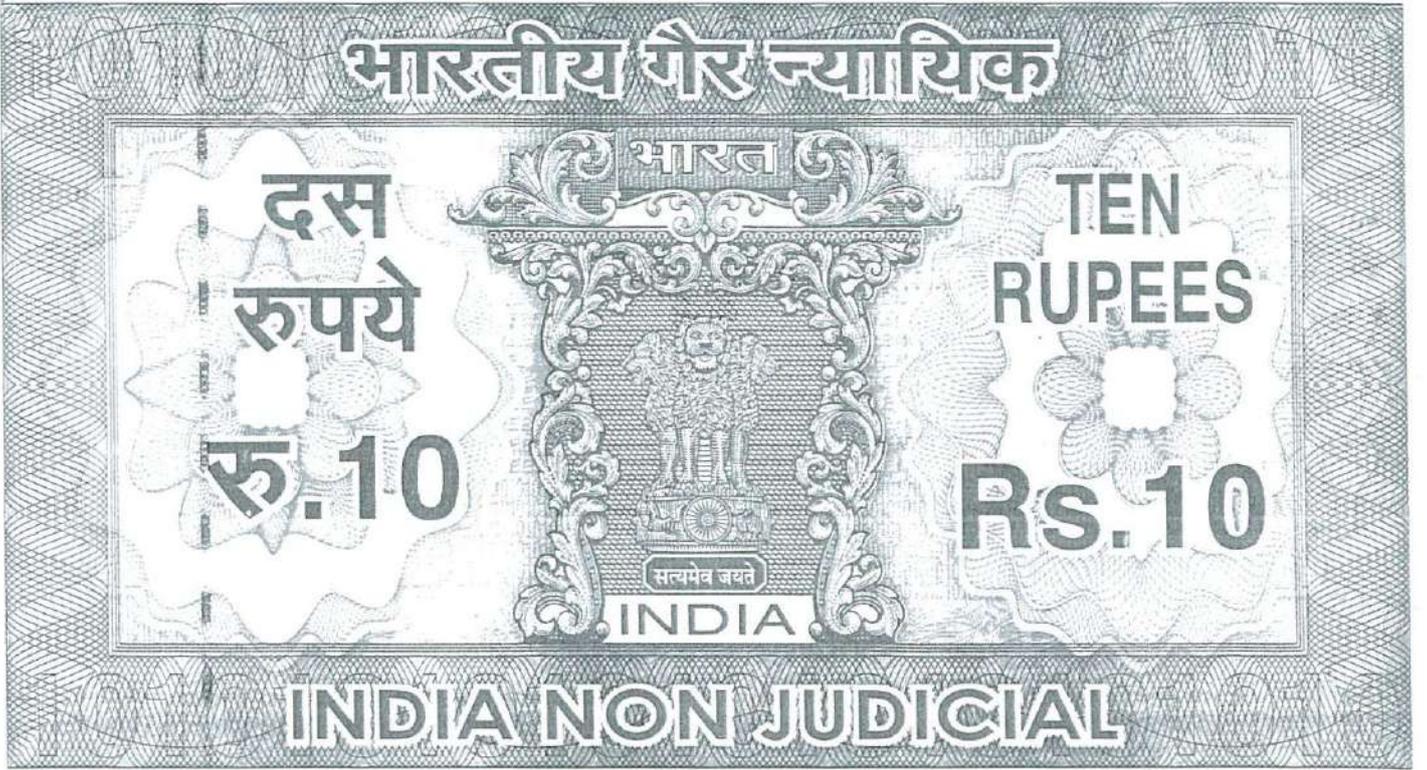
PLANTATION

	1ST YEAR
	2ND YEAR
	3RD YEAR
	4TH YEAR
	5TH YEAR



Dr. Abdul Rahman
DR. ABDUL RAHMAN
 ROP/UPDGMING. 30/11/2018

PROGRESSIVE MINE CLOSURE PLAN	
SHRI SAIFDAR ALI S/O LATE SHRI FARZAND ALI, GATA NO.2450, KHANDA NO.-3 (AREA-2.00HA.)	
KHANDA, GITTI, BOULDER (GRANITE) MINE VILL.-JAKARI, TEH.-HARAINI, DISTT.-BANDARUJIP	
SCALE:- 1:1000	PLATE NO -7



उत्तर प्रदेश UTTAR PRADESH

शपथ पत्र

88AD 643878

मैं सफदर अली पुत्र स्व० श्री फरजन्द अली निवासी- मु०- खूटी चौराहा, अलीगंज, शहर व जिला बाँदा (उ०प्र०), पिनकोड- 210001 का निवासी हूँ | जो कि खनन पट्टा गाटा 2450 (खण्ड सं० 3), रकबा 2.0 हेक्टेयर, ग्राम जरर, तहसील नरैनी, जिला बाँदा (उ०प्र०) स्वीकृत हुआ है |

मैं आपको अवगत करना चाहता हूँ कि मैंने दो किस्तों का शुल्क MSTC Limited के माध्यम से खाता संख्या में जमा कर दिया गया है |

1. First किस्त credit account No. - ZMSLKW0000372331

Date- 01/03/2019

Beneficiary Name – MSTC LIMITED

Bank – IndusInd Bank

Branch – Lucknow

IFSC Code- INDB0000019

Amount- 815000.00/-

2. Second किस्त credit account No. - ZMSLKW0000412823

Date- 18/06/2019

Beneficiary Name – MSTC LIMITED

Bank – IndusInd Bank

Branch – Lucknow

IFSC Code- INDB0000019

Amount- 2260000.00/-

दिनांक-

05.08.2019

प्रार्थी

(सफदर अली)

Safdar Ali

NAKSHA

PLANTATION

PLANTATION PHOTOS



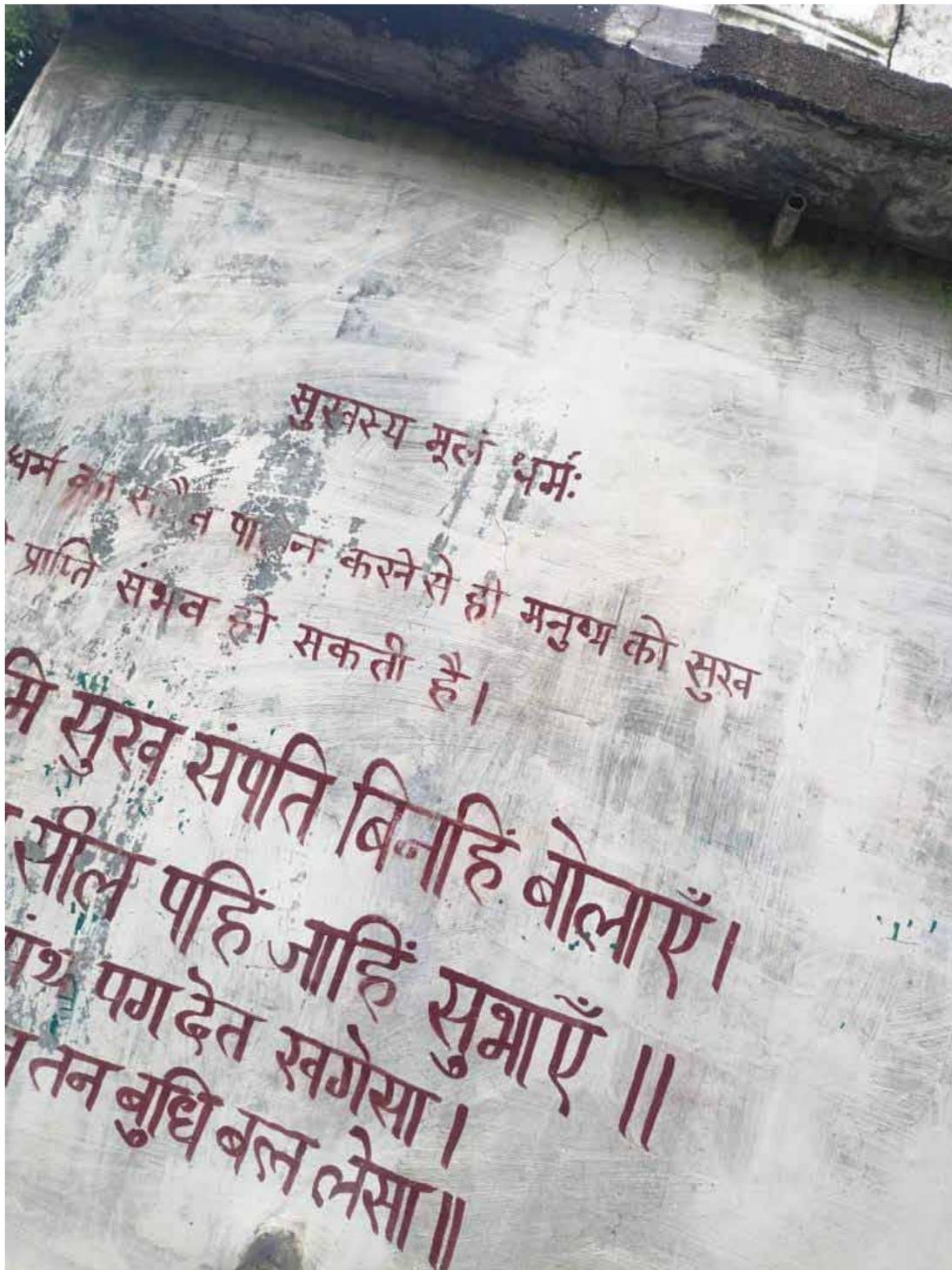
PLANTATION PHOTOS



CSR/CER

TEMPLE CONSTRUCTION









WATER TANKER

WATER SPRINKLING

